



**BEFORE THE NATIONAL GREEN TRIBUNAL  
ZONE BENCH, PUNE**

**APPEAL NO. 594 OF 2025 (WZ)**

Rio-de-Goa Co-op. Housing So. Ltd. ....Appellant

v/s

The Goa State Pollution Control Board & ors .....Respondent

**AFFIDAVIT-IN-REPLY ON BEHALF OF GOA STATE  
POLLUTION CONTROL BOARD, RESPONDENT NO. 1.**

I, Shri. Sanjeev Joglekar, major of age, Indian National, presently holding charge as Member Secretary of the Goa State Pollution Control Board, residing at Porvorim, Goa, do hereby on solemn affirmation states and submit as under:

1. I say that I am presently holding charge as Member Secretary of the Goa State Pollution Control Board, and I have been authorized to file the present Affidavit in reply on behalf of the Respondent Board.

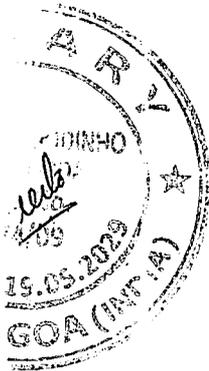
2. I say that, vide order No. 5/6556/14-PCB/CI-479, dated 07.08.2015, the Board had issued Consent to establish to the unit in the name M/s. Anand Chandra Bose, located at Survey No.215/1, Sancoale, Mormugao Goa. Thereafter, the Board had issued fresh Consent to operate in the name M/S. Anand Chandra Bose, located at Survey No.215/1, Sancoale, Mormugao Goa, vide order No. 12/2019-PCB/169074/R0001617, dated 25.06.2019, valid for six months towards trial operation of Sewage Treatment Plant with general condition 6(XIV) stating that, the unit shall ensure that, the sewage treatment plant is operated and maintained by the builder for a minimum period of 5 years and ensure efficient working of the same.

*Annexed herewith and marked as Exhibit – A Colly is a copy of Consent to Establish dated 07.08.2015 and Consent to Operate dated 25/6/2019.*

3. I say that, on 22.12.2021, on receipt of an online application from M/s. Rio De Goa (Tata Housing Project) dated 22/05/2021 for grant of renewal of Consent to Operate in respect of the aforestated unit; that was

supported by a Joint Development Agreement dated 16/03/2015; the Board had issued renewed Consent to Operate to the unit M/s. Rio De Goa (Tata Housing Project), vide order No. 12/2021- PCB/907483/R0007209 with six months validity towards stabilizing the STP and also to submit a Bank Guarantee of Rs. 3,00,000/-.

*Annexed herewith and marked as Exhibit – B is a copy of Renewal of Consent to Operate dated 22/12/2021.*



4. I say that on 17.02.2023, the Respondent Board was in receipt of complaint from residents of Tower 12/12A, M/s. Rio De Goa (Tata Housing Project), regarding the foul smell from Sewage treatment Plant affecting the resident of Tower 12/12A.

*Annexed herewith and marked as Exhibit – C is a copy of complaint dated 17/02/2023.*

5. I say that, accordingly, Board officials have conducted a site inspection on 20.02.2023, to verify the facts of the Complaint and have observed as follows:

- (i). Flow meter at the inlet of the STP is not been provided.

- (ii). No natural ventilation provided at the STP area.
- (iii). Garbage Bins filled with segregated dry waste were kept at the basement of tower 12.
- (iv). The Board official collected the treated water sample of 360KLD STP for the analysis purposes.

*Annexed herewith and marked as Exhibit – D is a copy of inspection report dated 20.02.2023.*

6. I say that, on 29.03.2023 the Respondent Board had issued a Show Cause Notice to the Appellant, M/s. Rio De Goa (Tata Housing Project) vide order no. 2023/GSPCB/Letter/22933/Tech/25600, on account of the following observations made during inspection:

- (i). Flow meter at the inlet of the STP is not been provided.
- (ii). No natural ventilation provided at the STP area.
- (iii). Garbage Bins filled with segregated dry waste were kept at the basement of tower 12.
- (iv). Treated water sample that was collected during the inspection indicated that Biochemical oxygen demand (BOD) and Faecal colliform are exceeding the

permissible limits, there by indicating that STP is working inefficiently.

*Annexed herewith and marked as Exhibit – E is a copy of Show Cause Notice dated 29.03.2023.*

7. I say that, on 09.04.2023, the Board was in receipt of complaint from, the Respondent No. 4, Madhuker Jaitley against M/s. Rio De Goa (Tata Housing Project).

*Annexed herewith and marked as Exhibit – F is a copy of complaint dated 09/04/2023.*



8. I say that, on 19.04.2023 the Appellant filed a reply to the Show Cause Notice dated 19/4/2023, seeking time to submit the details/ data to reply to the Show Cause Notice.

*Annexed herewith and marked as Exhibit – G is a copy of reply to the Show Cause Notice dated 19/04/2023.*

9. I say that, on 24.04.2023, the Respondent Board officials inspected the site, to verify the facts about the complaint received by the Board on 09/04/2023. During inspection, the Board officials collected a treated water sample from

the 360KLD STP for analysis. The report of analysis indicated that fecal coliform test results were crossing the permissible limit.

*Annexed herewith and marked as Exhibit – H is a copy of inspection report dated 24/04/2023.*

10. I say that a personal hearing was granted to M/s. Rio De Goa (Tata housing Project) on 30.06.2023.

*Annexed herewith and marked as Exhibit – I is a copy of the Minutes of the personal hearing dated 30.06.2023.*

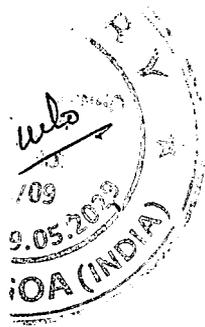
11. I say that, on 05.09.2023, the Respondent Board was again in receipt of complaint from the Respondent No. 4, thereby demanding action against Rio De Goa (Tata housing Project) for incorrect STP installation.

*Annexed herewith and marked as Exhibit – J is a copy of complaint dated 05/09/2023.*

12. I say that, a Personal hearing was again given to M/s. Rio De Goa (Tata housing Project) on 27.09.2023.

*Annexed herewith and marked as Exhibit – K is a copy of minutes of the personal hearing dated 27.09.2023.*

13.I say that, on 04.10.2024, the Respondent Board issued a renewed consent to operate to the unit M/s. RIO DE GOA (Tata Housing Development Project), with six month validity towards stabilizing the STP to bring fecal coliform within permissible limit and to submit the Bank guarantee of Rs. 32,00,000/- within 15 days towards complying the specific Consent Conditions as follows:



- (i). The unit shall stabilize the STP and bring the fecal coliform within the permissible limits.
- (ii). The unit shall install ultra-filtration system for the tertiary treatment of the waste water.
- (iii). The unit has to make ozonator functional.
- (iv). The unit has to install electronic flow meter for the STP treated and raw water line, toilet flushing, gardening and peripheral garden area.
- (v). The unit has to install water evaporators to evaporate excess treated water.

- (vi). Peripheral garden of 600mm x 600mm bed around compound wall with plantation, drip irrigation and pump at the STP has to be installed.
- (vii). Logbook of the wet waste and dry waste has to be maintained.
- (viii). The STP has to be operated by skilled operators and through agency empanelled by the Board.

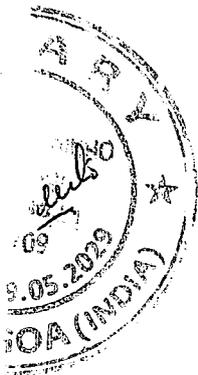
*Annexed herewith and marked as Exhibit L is a copy of Renewed Consent to Operate dated 04.10.2024.*

14. I say that, on 19.11.2024, the Respondent Board received an E-mail from the Respondent No. 2, TATA HOUSING PROJECT representative Miss. Ruchika Luha, replying to the directions and requesting the Board to change the entity name and correspondence address as the project is formally registered under the name and style M/s RIO DE GOA COOPERATIVE HOUSING SOCIETY, and that, as on 01/04/2023, the Society had taken the responsibility of entire property and Sewage treatment plant.

*Annexed herewith and marked as Exhibit M is a copy of Email dated 19.11.2024.*

15.I say that, on 03.01.2025, the Respondent received a telephonic complaint from the Respondent No. 4, regarding the foul smell and improper operation of sewage treatment plant.

16.I say that, on 03.01.2025, the Respondent Board officials inspected the unit of the Appellant and observed that:

- 
- (i) There was an opening from the basement area, where the STP is located and that extends till the top of tower.
  - (ii) Flow meter at the inlet is not been provided.
  - (iii) STP is operated by the Builder Rio de Goa (Tata housing project) and no documents of conveyance for transfer of ownership from builder to society were produced.
  - (iv) The Board official collected the treated water sample of 360KLD STP for lab. Analysis and indicated that test parameters exceeds the permissible limit.

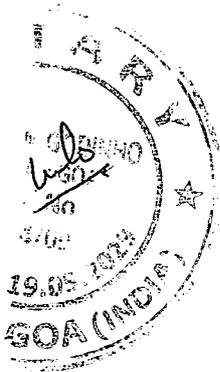
*Annexed herewith and marked as Exhibit N is a copy of inspection report dated 03.01.2025.*

17.I say that, the Board issued directions to the unit M/s. Rio De Goa (Tata Housing Project), vide order no. 1/25-PCB/Tech/1276483/Tech/1080, dated 16.04.2025 under the Water Act, with respect to the complaint received from Mr. Madhuker Jaitley directing the unit M/s. Rio De Goa (Tata Housing Project) to shift the Sewage treatment plant to the Board approved location and not to effect the Occupants of the Building and also to pay the Polluter Pays Principal (PPP) of Rs, 1,73,25,000/- towards the Environmental Compensation. I say that, it was mentioned in the order that, during the inspection STP was operated by the Builder i.e., Rio de Goa (Tata Housing Project) and no documents of Conveyance for transfer of ownership of builder to the society were produced during inspection 03/01/2025.

*Annexed herewith and marked as Exhibit O is a copy of directions dated 16/4/2025.*

18.I say that, on 16.04.2025, the Respondent Board was in receipt of complaint from one Mr. Shivram Naik, regarding the well contamination due to release of waste water from the Sewage treatment plant of M/s. Rio De Goa (Tata Housing Project).

*Annexed herewith and marked as Exhibit P is a copy of complaint dated 16/4/2025.*



19.I say that, the Board received a reply, dated 07.05.2025 from Tata housing project seeking the extension of date for detailed reply, with regard to the directions issued dated 16/04/2025.

*Annexed herewith and marked as Exhibit Q is a copy of reply to the direction issued dated 07/05/2025.*

20.I say that, the Board official conducted a further joint inspection along with Sanitary inspector and Officials of Health center on 13.05.2025 and observed as follows:

- (i). Evidence of waste water discharge was present.

(ii).The Board official collected the treated water sample of STP for analysis purpose and test result indicated that sample test parameters exceeds the permissible limits.

*Annexed herewith and marked as Exhibit R is a copy of Joint Inspection Report dated 13.05.2025.*

21.I say that, on 26.05.2025, the Board was in receipt of reply, dated 07/05/2025, to the direction issued, dated 16/04/2025, stating that, company M/s. Tata Housing Development Corporation had handed over the complex to the Society, since 01/04/2025 and Society had taken the responsibility pertaining to the premises and operation and maintenance of STP and that, the STP has been installed with due scrutiny and Environmental Clearance.

*Annexed herewith and marked as Exhibit S is a copy of reply dated 26/5/2025.*

22.I say that, on 04.07.2025 the Respondent Board was in receipt of letter from Village Panchayat Sancoale

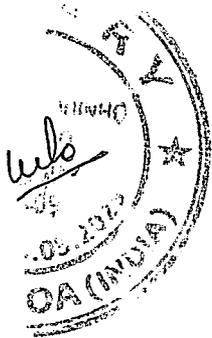
requesting the Board to conduct a Joint inspection with regards to contamination of well, due to waste water release by Appellant.

*Annexed herewith and marked as Exhibit T is a copy of letter dated 04/7/2025 from Village Panchayat Sancoale.*

23.I say that, on 23.07.2025, the Board Officials conducted the joint site inspection along with secretary of Village Panchayat Sancoale, with regard to the Complaint, dated 04/07/2025 of Well contamination and observed as follows:

- (i). The unit M/s. Rio de Goa was operating without consent of the board.
- (ii). The source of discharge could not find.
- (iii). The Board official collected the treated water sample from the 360KLD STP and test reports indicated that test parameters exceeds the permissible limit.

*Annexed herewith and marked as Exhibit U is a copy of Joint inspection report dated 23.07.2025.*



24. I say that, the Board thereafter vide Order, dated 03.09.2025, issued directions to the Appellant bearing order No. 1/25-CB/Tech/1276483/11404 under the Air Act and No. 1/25- PCB/Tech/1276483/11405 under the Water Act, to close/suspend the operation of the STP (Sewage Treatment Plant) and further directing the Chief Engg. And Principal Chief Engg. of Electricity Dept., to disconnect the electricity supply and Public works dept. for disconnection of water supply to the residential Building as unit failed to comply the directions, dated 16/04/2025, bearing order No. 1/25-PCB/Tech/1276483/Tech/1080 and failed to pay penalty of Rs. 1,73,25,000/- as Environmental Compensation.

*Annexed herewith and marked as Exhibit V is a copy of direction dated 3/09/2025.*

25. I say that, on 16.09.2025, the Appellant has made an application on OCMMS- bearing no. 2928945 for the renewal of Consent to Operate of M/s. Rio De Goa (Tata housing Project).

*Annexed herewith and marked as Exhibit W is a copy of OCMMS application for the renewal of CTO dated 16/9/2025.*

26. I say that, the Board has sought clarification from the unit regarding the application for grant of Renewal of Consent to Operate. The unit has failed to satisfactory response to the said query till date.

27. I say that, what is stated in the preceding paras are as per the records maintained by the Goa State Pollution Control Board which I believe to be true.



SOLEMNLY AFFIRMED, AT PANAJI]

ON THIS DAY OF FEBRUARY, 2026]

*[Signature]*  
DEPONENT

Member Secretary  
Goa State Pollution Control Board



SOLEMNLY AFFIRMED AND VERIFIED BEFORE ME

Sanjeev Joglekar

WHO IS IDENTIFIED BEFORE ME

BY ADV. \_\_\_\_\_

WHOM I KNOW Personally

SERIAL NO: 53 DATED: 19/02/2026

VALID UPTO 19.05.2026

JOAQUIM GODINHO NOTARY PANAJI-GOA

*[Signature]*  
19/02/2026

JOAQUIM GODINHO  
Advocate  
& Notary

Navelkar Trade Centre  
C/S-3, 2nd Floor, M.G. Road,  
Panjim-Goa. Ph.: 2422113

# GOA STATE POLLUTION CONTROL BOARD

## गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

Phone Nos : 0832- 2407700,  
2407701, 2407702  
Tel/Fax No: 0832- 2407700



Email Ids:  
Chairman, GSPCB, [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB, [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Environment Engineer, GSPCB, [ee-gspcb.goa@nic.in](mailto:ee-gspcb.goa@nic.in)  
Scientist, GSPCB, [scientist-gspcb.goa@nic.in](mailto:scientist-gspcb.goa@nic.in)  
Office, [goapcb@gspcb.in](mailto:goapcb@gspcb.in)

No.12/2019-PCB/169074/R0001617

Date: 25 /06/2019

**Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Amended Rules 2018.**

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

**CONSENT TO OPERATE AND AUTHORISATION is hereby granted to:**

**M/s. ANAND CHANDRA BOSE**  
(Represented by : Shri. Radhakrishna Ganapati Kini)  
(Red Category)  
(Modification of the unit)

Survey No. 215/1, Sancqale,  
Mormugao - Goa

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to Operate is valid for a period of six months from the issue of the Consent for trial operation of Sewage Treatment Plant.
2. This Consent to Operate and authorization is valid for the activity of:

Sr. No	Description	Capacity
1.	Operation of Sewage Treatment Plant for Residential Complex consisting of 48 nos studio apartment, 120 nos single bedroom apartments and 475 nos double bedroom apartments	360 KLD

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the residential complex (sewage & sullage) shall not exceed 324 K.L.D.

(ii) **Sewage Treatment:**

The unit shall provide comprehensive sewage treatment plant (360 KLD capacity) consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10mg/l

- (iii) In view of the directions issued by the Central Pollution Control Board vide order File No. A19014/43/06 – Mon dated 21<sup>st</sup> April 2015, the unit is required to upgrade its sewage treatment plant within five years from the date of the directions issued, ie 21<sup>st</sup> April 2015, to achieve following standards and submit the plan of action regarding the same, within six months from the date of issue of this consent.

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10mg/l
NH4-N	Not to exceed	5mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100mg/l
Bio-assay test		90% survival of fish after 96hours in 100%effluent

- (ii) **Sewage Disposal:**  
The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the unit premises.
- (iii) The unit shall at his own cost get the effluent samples collected both before and after treatment and analyze, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.
- (iv) The unit should operate and maintain machinery/equipment/facility for converting biodegradable /organic waste generated from the hotel to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016
- (v) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.
- (vi) **Non-Hazardous Solid Waste:**  
All the Solid wastes arising in the unit premises shall be properly classified and disposed off to the satisfaction of the Board.

#### 4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT**

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr					
					NO <sub>x</sub>	HC	CO	PM	
1.	D.G.Set	1	250 KVA	2.52	9.2	1.3	3.5	0.5	

2.	D.G.Set	1	500 KVA	6.12	18.4	2.6	7.0	1.0
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- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1	D.G.Set (250KVA)	4.5 m
2.	D.G.Set (500KVA)	4.5 m

- (iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1	D.G.Set (250KVA)	35 lit/hr
2.	D.G.Set (500KVA)	85/lit/hr

- (iv) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling.
- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15<sup>th</sup> of subsequent month.
- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) AMENDED RULES 2018:**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used Spent Oil	0.250M. T	To recycler registered with CPCB and having valid authorization of SPCB

- (ii) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the unit by the person authorized shall constitute a breach of his authorization.

- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Amended Rules 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.
  - Air Consent number, date and validity period.
  - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online returns in prescribed format to the Board for financial year by 30<sup>th</sup> June of every year.

**6 GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.

- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2011, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Amended Rules 2018, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Amended Rules 2018, if applicable.
- (xiv) **The unit shall ensure that the sewage treatment plant is operated and maintained by the builder for a minimum period of 5 years and ensure efficient working of the same.**
- (xv) The unit shall comply to the Guidelines and dust mitigation measures in handling Construction material and Demolition waste, as applicable, issued by Central Pollution Control Board (CPCB) and are placed on Board website – [www.goaspcb.gov.in](http://www.goaspcb.gov.in)
- (xvi) **The unit shall install flow meters at the inlet and outlet of the Sewage Treatment Plant within three months of issue of the consent and submit compliance report to this office.**

M/s. ANAND CHANDRA BOSE,  
C/o. Mr. Anand Chandra Bose,  
R/o. # 801, Anand Square, Block B,  
Near Sanjeevani Hospital, Baina,

Vasco-da-Gama, Mormugao - Goa

Copy to: - 1 Accounts Section  
2 Concerned File  
3 Guard File

Received Consent fee of: The capital Investment of the unit is Rs. 248.34 Cr.

Challan no.	Amount	Date
360	Rs.7,55,000/-	18/5/2019
27	Rs.2,500/-	06/06/2019

Typed by	Verified by

Digitally signed by  
SANJEEV  
SHASHIKANT  
T JOGLEKAR  
Date: 2019.06.26  
15:50:09 +05'30'

(Mr. Sanjeev Joglekar)  
Member Secretary (I/c)  
Goa State Pollution Control Board

# GOA STATE POLLUTION CONTROL BOARD

गोय राज्य प्रदुशण नियंत्रण मंडळ

(An ISO 9001-2008 Certified Board)

Phone Nos. : 91-832-2438567, 2438528  
2438563, 2438550

Tel/Fax No. : 0832-2438528



Email id's :

Member Secretary, GSPCB - ms.gspcb.goa@nic.in  
Environment Engineer, GSPCB - ee.gspcb.goa@nic.in  
Scientist, GSPCB - scientist.gspcb.goa@nic.in  
Asst. Env. Engineer, GSPCB - aee.gspcb.goa@nic.in  
Asst. Law Officer, GSPCB - alo.gspcb.goa@nic.in

Date: 7/108/2015

No. 5/6556/14-PCB/CE - 1479

Consent to Establish under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981  
[To be referred as Water Act, Air Act respectively]

Consent to Establish is hereby granted to:

M/s. ANAND CHANDRA BOSE  
(Orange Category)  
(Modification of the unit)

Survey No. 215/1, Saneate,  
Mormugno - Goa

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is valid upto Commissioning of the unit or 3 years which ever is earlier.
2. This Consent to Establish is issued in supersession of the earlier Consent Orders issued vide Order No. 5/6556/14-PCB/12560 dt. 07/04/2014.
3. This Consent to Establish is valid for the manufacture/ production/ extraction/ installation/ servicing/ trade/ activity as mentioned below:

Sr. No	Description	Capacity
I	Installation of Sewage Treatment Plant for Residential Complex consisting of 48 nos studio apartment, 120 nos single bedroom apartments and 472 nos double bedroom apartments.	350 KLD

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of effluent from the residential complex (sewage & sullage) shall not exceed 318 K.L.D.

(ii) Sewage Treatment:

The unit shall provide comprehensive sewage treatment plant (350. KLD capacity) consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	100mg/l
BOD, 3 days, 27°C	Not to exceed	50mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10mg/l

Other parameters should meet the standards specified in Schedule I (Rule 3) and Schedule VI (Rule 3(2)) of the Environment (Protection) Act 1986 for the relevant industry.

(iii) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the unit premises.

(iv) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak proof condition. Floor washings shall be maintained for the effluent collection system only and shall not be allowed to find way in open areas.

(v) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- Landfill: In case of inert materials, care should be taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
- Controlled incineration wherever possible in case of combustible organic matter.
- Composting in case of bio degradable material.
- As per the Authorization issued by this Board in case of Hazardous waste.

(vi) The unit should install/establish machinery/equipment/facility for converting bio-degradable/organic waste generated from the unit to compost so as to meet the standard for compost prescribed in the Municipal Solid Waste (Management & Handling) Rules, 2000.

5. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT**

(i) The unit may install the following equipments and shall be equipped with comprehensive control system as it is warranted, with reference to generations of emissions and operate and maintain the same continuously.

Sl. No.	Name of Equipments/Installation	No. of Installation	Capacity	SO <sub>x</sub> (kg/h)	PM <sub>10</sub> (kg/h)			
					HC	CO	PM	PM
1.	D.G. set	02	250 KVA	9.2	1.3	0.5	0.5	

(ii) The unit should comply with all the standards for D.G. Sets prescribed at Sl. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

Member Secretary  
Govt. State Pollution Control Board

(iii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/Zone	Limits in dB(A) Leq	
	Daytime	Nighttime
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

#### 6. GENERAL CONDITIONS

1. Trees shall be planted and maintained around the plant in an area at least 4 times the built area of the industry. Green belt development shall be started along with the construction activity.
2. The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
3. The applicant shall provide facilities for collection of the samples to the Board Staff.
4. The industry shall discharge the treated effluents preferably on land for irrigation, gardening/lawns within their own premises or re-use after suitable treatment.
5. Stack heights for a Diesel generator set(s) shall be as follows:

(a) Diesel Generator set(s). The minimum height of the stack to be provided with each generator shall be as per the formula  $H = 1.5 \sqrt{KW}$  where  $H$  = total height of the stack in meters,  $h$  = height of the building in meters where the generator is installed and  $KVA$  = total generator capacity of the set in KVA.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below.

The ambient noise level shall not exceed 75 dB(A) at a distance of 5 meters from the source.

6. The applicant shall provide points in the chimney/stack and facilities such as ladders, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use of the Board's staff. The chimney/stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed for facilitate identification.

  
 Member Secretary  
 Govt. State Pollution Control Board

All solid waste arising in the premises shall be appropriately classified and disposed off to the satisfaction of the Board by:

- i. Land fill in case of inert material;
- ii. Controlled incineration wherever possible in case of organic combustible material;
- iii. Vermiculture composting in case of biodegradable, chemically active/hazardous solid waste; care should be taken to ensure that the material does not give rise to leachate which may percolate into ground water or be carried away with storm run-off.

The industry shall implement the following Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India.

a) Hazardous Wastes (Management and Handling) Rules, 1989;

b) Manufacture, storage and import of Hazardous Chemicals Rules, 1989;

c) Rules for the Manufacture, Use, Import and Storage of Hazardous Micro-organisms & Genetically Engineered Organisms or Cell, 1989.

9. There shall not be any perceptible odour outside the industrial premises.

10. All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.

11. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.

12. Any change in the details made after the submission of the application after obtaining the Consent to Establish, shall be brought to the notice of the Board immediately.

13. This Consent to Establish is granted without any prejudice to any other permissions(s) required under any laws, bye-laws and regulations in force.

14. The unit should obtain permission from the Forest Department/Wild Life Board wherever applicable.

15. The unit/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M&H) Rules has to obtain a separate Authorization from Goa State Pollution Control Board.

Member Secretary

Goa State Pollution Control Board

- 16. The unit should obtain all permissions / approvals as required under the prevalent Rules / Acts in force.
- 17. The unit shall apply for Consent to Operate of the Board as required under section 25(c) (b & c) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form 45 days before commissioning of the plant
- 18. Reliable flow meter shall be installed to maintain record of water consumption / waste water consumption per day. This records so maintained shall be made available to the Board officials whenever required.

To,  
 M/s. ANANDECHANDRA BOSE,  
 C/o: Mr. Anand Chandra Bose,  
 R/o #801, Anand Square, Block B,  
 Near Sanjdevani Hospital, Baina,  
 Mascorda Cama, Morbunagao - Goa

Copy to: -  
 1 Accounts Section  
 2 Concerned File  
 3 Guard File

Received Consent fee of The capital Investment of the unit is Rs. 43,75,000/-

Sl. No. Challan no.	Amount	Date
1827	RS. 5,600 (NOC fees)	05/08/2015

Typed by	Checked by	Verified by
<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>

*[Signature]*  
 Member Secretary  
 Goa State Pollution Control Board

# GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,  
2407701, 2407702  
Tel/Fax No: 0832- 2407700



Email Ids:  
Chairman, GSPCB, [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB, [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office, mail.gspcb@gov.in

No.12/2021-PCB/907483/R0007209

Date: 22/12/2021

**Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) as Amended Rules 2018**

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

**RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted**

**M/s. RIO DE GOA (TATA HOUSING PROJECT)  
(Red Category)  
(Represented By: Shri. Ajit Radhakrishna Kini)**

**Survey No. 215/1, Sancoale, Mormugao - Goa**

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewed Consent to Operate is issued in supersession of the earlier Consent Orders issued vide Order No.12/2019-PCB/296403/R0002456 dt. 13/11/2020 and is valid **upto six month from date of issue of consent.**
2. This Renewed Consent to Operate is valid for the manufacture/ production/ extraction/ installation/ servicing/ trade/ activity as mentioned below:

Sr. No	Description	Capacity
1.	Operation of Sewage Treatment Plant for Residential Complex consisting of 31 nos studio apartment, 120 nos single bedroom apartments and 466 nos double bedroom apartments and 22 nos triple bedroom.	360 KLD

**3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

- (i) The daily quantity of effluent from the residential complex (sewage & sullage) shall not exceed **327 K.L.D.**

**(ii) Sewage Treatment:**

The unit shall provide comprehensive sewage treatment plant (360 KLD capacity) consisting of bar screen, equalization tank, MBBR reactor and dual media filtration unit and tertiary ultra filtrations as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10mg/l
NH4-N	Not to exceed	5mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/100ml

**(iii) Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening, peripheral garden around compound toilet flushing, floor washing, road cleaning, car washing. There shall not be any discharge outside the unit premises.

- (iv) The unit shall at his own cost get the effluent samples collected both before and after treatment and analyze, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.
- (v) The unit shall operate and maintain Sewage Treatment Plant through agency empanelled by the Board
- (vi) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

**(iv) Non-Hazardous Solid Waste:**

All the Solid wastes arising in the hotel premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Wet Waste	495 kgs/day	To be composted in composting unit and used for manure
2.	Dry Waste	350 kgs/day	To be given to Panchayat appointed contractor or Goa Waste Management Corporation

- (vii) The unit should operate and maintain machinery/equipment/facility for converting bio-degradable /organic waste generated from the unit to compost so as to meet the standard for compost prescribed in the Solid Waste (Management & Handling) Rules, 2016

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit may install the following equipments and shall be equipped with comprehensive control system as it is warranted with reference to generations of emissions and operate and maintain the same continuously:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	(g/kw-hr)			
					NOx	HC	CO	PM
1.	D.G. set	01	250 KVA	--	9.2	1.3	3.5	0.3
2.	D.G. set	01	500 KVA	--	9.2	1.3	3.5	0.3

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. set 250 KVA	4.5 meters
2.	D.G. set 500 KVA	4.5 meters

- (iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity
1.	H.S.D. for D.G. set 250 KVA	35 ltrs/hr
2.	H.S.D. for D.G. set 500 KVA	85 ltrs/hr

- (iv) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling
- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vi) The unit should carry out emission monitoring from the stacks connected to DG sets annually from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.
- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) AMENDED RULES 2018:**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used/Spent oil	0.250 MT/ annum	To recycler registered with CPCB and having valid authorization of SPCB

- (ii) *The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made thereunder.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State Pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under no circumstances the hazardous waste shall be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous and Other Waste (Management & Transboundary Movement) Amended Rules 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS system.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.

- Air Consent number, date and validity period.
- Quantity and Nature of Hazardous Chemicals being used.

- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30<sup>th</sup> June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.
- (vi) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vii) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (viii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.

- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2001, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management) Rules 2016 a amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management) Rules 2016 a amended thereafter, if applicable.
- (xiv) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in", if applicable**
- (xv) **The unit shall comply to the guidelines issued by Central Pollution Control Board regarding "Mechanism/Guidelines for Control Of Pollution and Enforcement of Environmental Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets/etc.**

#### 7. SPECIFIC CONDITIONS:

- (i) Unit has to install ultrafiltration system for the tertiary treatment of the waste water.
- (ii) Unit has to make the ozonator functional.
- (iii) Unit has to install electronic flow meter for the STP treated and raw water line, toilet flushing, gardening and peripheral garden area.
- (iv) Unit has to install water evaporators to evaporate excess treated water
- (v) Peripheral garden of 600mmx600mm bed around compound wall with plantation, drip irrigation and pump at the STP has to be installed.
- (vi) Logbook of the wet waste and dry waste has to be maintained.
- (vii) The STP has to be operated with skilled operators and through agency enpanneled by the Board.
- (viii) Unit has to comply with the above specific conditions within six months and submit compliance to the board.
- (ix) **The unit shall submit BG of Rs. Three Lakhs within 15 days valid for a period of six months from the date of issue of the Consent for complying to consent condition no 7(i) to 7(viii).**

- (x) The unit shall comply to the condition no 7(i) to 7(viii) within three months of issue of the consent and submit compliance report to this office.

To,  
M/s. RIO DE GOA (TATA HOUSING PROJECT)  
Represented By: Shri. Ajit Radhakrishna Kini  
Survey No. 215/1, Sancoale,  
Mormugao - Goa

Copy to: - 1 Accounts Section  
2 Concerned File  
3 Guard File

Received Consent fee of: **The Capital Investment of the unit is Rs. 248.34 Cr.**

Receipt no.	Amount	Date
360	Rs7,55,000	18/05/2019
27	2500	06/06/2019

DR SHAMILA MONTEIRO  
Digitally signed by DR SHAMILA MONTEIRO  
Date: 2021.12.22  
14:58:24 +05'30'

(Dr. Shamila Monteiro)  
Member Secretary  
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

### CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : ..... Contact .....

Address: .....  
 .....  
 .....

Email: .....  
 .....Date.....

Name ..... of ..... the ..... service ..... available: .....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspcb.gov.in](http://www.goaspcb.gov.in)?

Yes  No   
 If yes, is the Citizen Charter simple and easy to understand?  
 Yes  No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						

Date of your visit to the office and your overall experience						
--	--	--	--	--	--	--

Suggestions for improvement, if any

.....

.....

.....

.....

.....

Signature & date

To,

The Member Secretary,  
 Goa State Pollution Control Board,  
 Near Pilerne Industrial Estate,  
 Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

Email

Goa PCB

3461

**Kind attention drawn to Smell Pollution affecting Two Towers 12/12A of Tata Rio de Goa housing in Sancoale Vidhyanagar South Goa 403726 Immediate action required**

**From :** thehcci@gmail.com

Fri, Feb 17, 2023 07:37 PM

**Subject :** Kind attention drawn to Smell Pollution affecting Two Towers 12/12A of Tata Rio de Goa housing in Sancoale Vidhyanagar South Goa 403726 Immediate action required

**To :** Chairman GSPCB <chairman-gspcb.goa@nic.in>, Member Secretary GSPCB <ms-gspcb.goa@nic.in>, Sanjeev Joglekar <see-gspcb@nic.in>

**Cc :** Goa PCB <mail.gspcb@gov.in>, dir-env.hoa <dir-env.hoa@nic.in>, Director Environment <dir-env.goa@gov.in>, goapcb@gmail.com

ndk  
2/17/23

Mr. Mahesh Patil  
The Chairman  
Goa Pollution Control Board  
Bardez  
Goa

This is to draw your very kind attention that Tata Housing Development Company has constructed 14 Towers having apartments of different sizes but under Tower 12/12A the STP has been causing heavy smell pollution and affecting lives of residents immensely as foul smell emanates from STP situated under Tower 12A and 12 having approximately more than sixty apartments in both towers thereby can cause pandemic in near future besides diseases spread due to ill smell spreading all over the towers inside the apartments though every resident of both Towers have complained to builder TATA HOUSING DEVELOPMENT COMPANY LTD but it fell on their deaf ears of company doing nothing to remove pollution from building and it was spreading like wild fire but nothing was being done to stop this converting into pandemic sooner than later as matter was reported to builder few months ago but no action taken to stop this smell pollution could cause pandemic sooner or later if not dealt with timely it is there since long period of time unattended

You're therefore requested to immediately have it inspected and examined what steps builder needs to take immediately and resolve this menace

Spreading like wild fire in society and entire Complex before anyone dies due to foul smell coming regularly from basement of car parking right up to top through duct in both towers mentioned above as several families have reported sick due to this issue during past few months now needs to be examined and pollution control certificate issued to builder be withdrawn immediately and action taken under relevant laws applicable to be taken against builder and society members who couldn't remove resolve this issue through builder affecting lives of residents and their families

We look forward to hearing from you any steps being taken without any delays as there are approximately 600 families going to stay here in future with more than thousand of individuals who could be affected by this menace of foul smell pollution appears to emanate from below if both mentioned towers 12/12A it is urgently required to take necessary steps and come back to undersigned owners for feedbacks.

Warm Wishes

Aayush Jetley Tower 12A Apartment 801/804 (9335910000)

Rajeev Puri Tower 12 A Apartment 701

Jawed Naqvi Tower 12A Apartment 601

Copies to

1. Director Environment Government of Goa Dempo Towers Goa
2. Secretary Department of Environment Govt of Goa
3. Cc to Member Secretary Dr Sharmila Montiero
4. Cc to Environment Engineer Mr Sanjeev Joglekar for information and necessary action

345/c

INSPECTION REPORT

**Sub:** Complaint with respect to foul smell from the Sewage Treatment Plant (STP) of Rio de Goa (Tata Housing Project).

As directed, the undersigned official of the Board Mr. Vishwendra Naik (JEE) along with Luiza (FA) conducted a site inspection on 20/02/2023 with regards to the complaint received by the Board. The representative of the complainant Mr. Rajeev Puri was present during the Inspection. Mrs. Ruchika Luha (Representative of Rio de Goa) was also present during the course of Inspection.

1. **Name, address & contact no .of complainant:**  
Mr. Madhukar Jetley,  
Tower 12A & 12, Rio de Goa Complex,  
Tata Housing Project, Sancoale, Mormugao-Goa.
2. **Nature of Complaint :**
  - a) Noise pollution:- No
  - b) Waste Water disposal : No
  - c) Air emission: - Yes
  - d) Solid waste disposal: - No
  - e) Any other: - No
3. **Whether any previous complaint received, if yes, details: - No**
4. **Whether any show cause notice/directions/letter for corrective if yes, provide details: - No**
5. **Name and address industry/unit against whom complaint is filed:**  
Sewage Treatment Plant operated by the builder,  
Tower 12A, Rio de Goa,  
Tata Housing Project, Sancoale, Mormugao-Goa.
6. **Product manufactured: STP**
7. **Quantity of production: -----**
8. **Raw Material: NA**
9. **Machine/equipment installed: -----**
10. **Approximate production in last 2 months (based on receipts of purchase of raw materials orders and payments received) : N.A**
11. **Man power requirement: 03**
12. **Status of operation of unit: In Operation**
13. **Site description and schematic sketch of site: NA**
14. **Type of area: Residential Complex**
15. **Distance of nearest residence/school/hospital/any prominent structure:**  
Residential Apartments in the same building.
16. **Distance of water body (Specify which if any): - N.A.**
17. **Noise Pollution Control measures adopted: - N.A.**
18. **Water consumption (meter reading of previous water supply bills):-**
19. **Waste water generation: Yes**
20. **Disposal method: Sewage Treatment Plant**

21. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant:- 360 KLD
22. Whether capacity sufficient (Yes/No): - Yes
23. Electrical consumption: GED
24. Solid waste generated :
- Type: - Dry Waste
  - Quantity: - Approx. 20 kgs/Day
  - Disposal: - Local Panchayat (V.P. Sancoale)
25. Hazardous Waste : - N.A.
26. Permission from:
- Local body: - N.A.
  - Goa State Pollution Control Board: Consent to Operate and Authorization for the STP dated 22/12/2021 valid upto six months.
27. Noise levels recorded: NA
28. DG set capacity : NA
29. Boiler Capacity : NA
30. Oven capacity : NA
31. Furnace capacity: NA
32. Rotary kiln: NA
33. Dust suppression methods: NA
34. In case of Induction furnace: NA
35. In case of sponge iron units: NA
36. Is ambient monitoring carried out (Yes/No) : NA
37. Are reports submitted as per consent conditions (Yes/No) : NA
38. Is environmental statement submitted (Yes/No): NA
39. Is water cess submitted (Yes/No): NA
40. Are all consent conditions complied with (Yes/No): NA
41. Is Bank Guarantee submitted (Yes/No): NA
42. If yes, has the unit complied, give details: NA
43. Additional observations:
- Complaint with respect to foul smell from the Sewage Treatment Plant (STP) of Rio de Goa (Tata Housing Project) received from Madhukar Jetley over e-mail and telephone.
  - The Rio de Goa is a residential complex consisting of 31 nos. studio apartment, 120 nos. single bedroom apartments, 466 nos. double bedroom apartments and 22 nos. triple bedroom apartment. There are total 14 nos. of towers(Building Apartments) named as T1, T2, T3, T4, T5, T6,T7, T8, T9, T10, T11, T12, T12A, T13.
  - The capacity of the Sewage Treatment Plant is 360 KLD operated for the sewage water from all the apartments mentioned above consisting of the primary /secondary/ tertiary treatment.
  - It was informed by the representative of the complainant that all the towers of the complex are not in full occupancy.

- v. It was STP is located in the Basement of the Tower 12A and was in operation at the time of inspection.
- vi. It was informed that the flow meter at the inlet of the STP has not been provided. The flow meter at the STP outlet is provided.
- vii. However, the recent data of the flow meter at the STP outlet was not provided. The data of the STP outlet maintained upto August 2022 was provided during inspection. The data states that the daily treated water is approx. 25 KLD.
- viii. As informed by the representative of Rio de Goa, the treated water is utilized for flushing as well as gardening purpose.
- ix. It was informed that the STP plants operates in three shifts. However, representative of the complainant claimed that the STP do not operates in three shifts.
- x. The STP analysis report of treated water sample conducted by M/s Sadekar Enviro Engineers Pvt. Ltd. was provided at the time of inspection. The analysis report indicated that all the parameters were within the permissible limit.
- xi. The Rio de Goa residential complex also has installed DG set of capacity 250 KVA. The stack sample port is provided. The recent stack emission report was also provided during inspection.
- xii. The treated water sample of the STP was taken for the analysis purpose.
- xiii. The reports of the treated water sample indicate that the pH parameter is below the permissible limit, BOD parameters are exceeding the permissible limit. Also, the fecal coliform parameter is exceeding the permissible limit.
- xiv. It was observed that there is exhaust fan provided inside the STP area and its outlet duct is provided at the open terrace of the building (Approx. 30m from the ground).
- xv. There are also two exhaust fans provided in the basement parking area near the main door of the STP. It was informed by the representative of the Rio de Goa that the exhaust fans are provided to keep the basement area ventilated.
- xvi. However, strong foul smell was felt throughout the course of inspection.
- xvii. It was observed that there was no natural ventilation available at the STP area.
- xviii. It was also observed that the air freshener dispenser was installed inside the lift of the tower 12A.
- xix. It was also observed that the garbage bins were kept in the basement of tower 12. The bins were filled with segregated waste.
- xx. It was informed that the wet waste is being composted through OWC and dry waste is handed over to the waste collector. However, no recent data of waste disposal was provided during the inspection.

#### 44. Conclusion/Recommendations:

- i. The STP is located in Basement of the tower 12-A.
- ii. The garbage bins were filled with dry waste.
- iii. There was no natural ventilation available at the STP area.

- iv. It is recommended that data of the STP as well as the disposal of the waste should be maintained regularly.

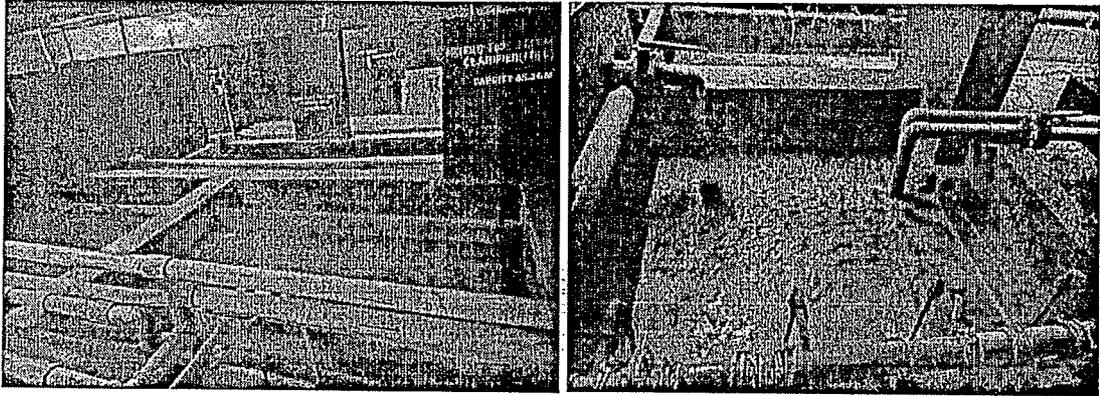


Fig-1 Raw sewage being treated.

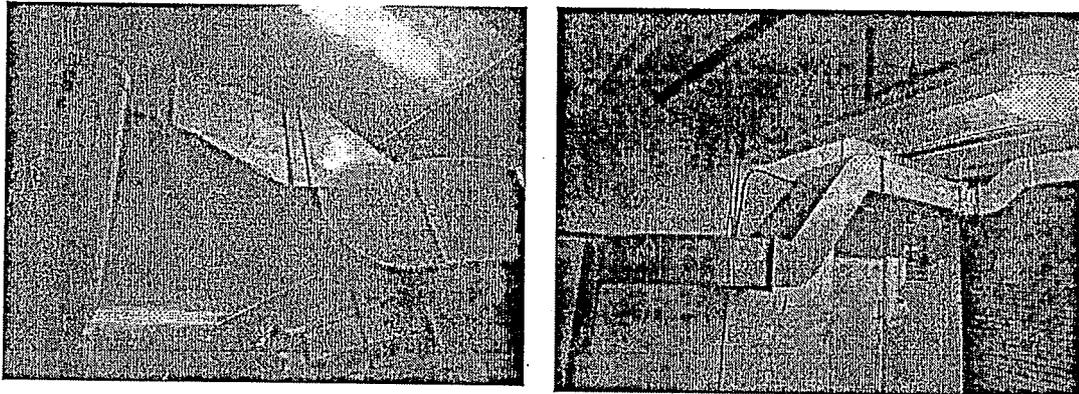


Fig-2 Exhaust fan provided inside the STP area and Outlet Duct being provided.

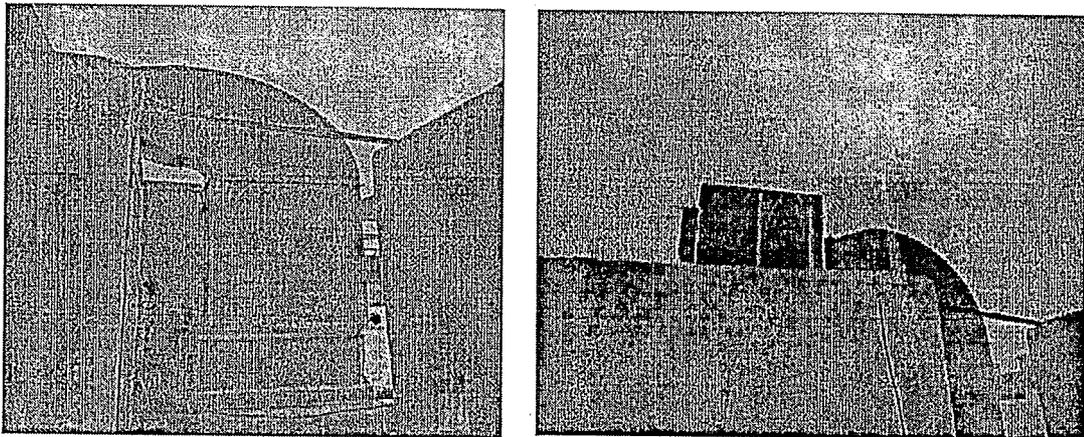


Fig.3: Exhaust fan outlet duct is being provided at the open terrace (Approx. 30m from the ground).

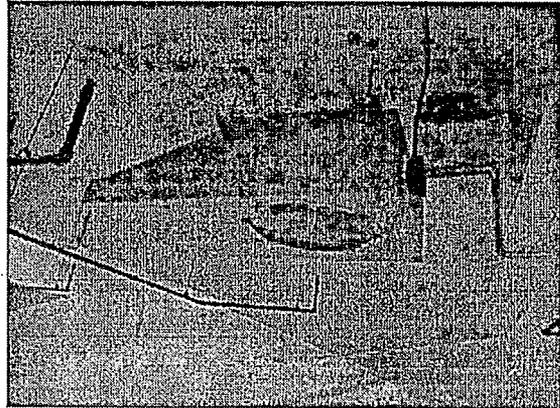
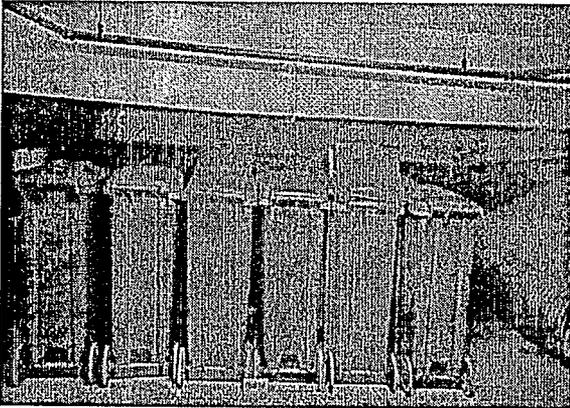


Fig.4: Exhaust fans (02nos.) being provided in the basement area near STP.



A handwritten signature in black ink, appearing to read "Vishwendra Naik". The signature is written in a cursive style and is enclosed in a circular stamp.

Signature of the inspecting official:

Vishwendra Naik  
(JEE)

# GOA STATE POLLUTION CONTROL BOARD

## गोय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos. 0832-2407700,  
2407701, 2407703



Email Ids:

Chairman, GSPCB: chairman-gspcb.goa@nic.in  
Member Secretary, GSPCB: ms-gspcb.goa@nic.in  
Office: mail:gspcb@gov.in

By Speed Post

No. 2023/GSPCB/Letter/22933/Te/h/26520

Dated: 29/03/2023

### SHOW CAUSE NOTICE

**WHEREAS**, the Goa State Pollution Control Board (hereinafter referred to as the "Board" in short) was in receipt of a complaint vide email dated 17/02/2023 regarding foul smell affecting two towers T2/T2A of Tata Rio De Goa Housing in Sancoale, Vidyannagar South Goa.

**WHEREAS**, officials of the Board conducted a site inspection on 20/02/2023, in order to verify the allegations made in the complaint.

(A copy of inspection report dated 20/02/2023 is enclosed hereto)

**WHEREAS**, during the said inspection of M/s. Rio de Goa, it was observed that:

- The Rio de Goa is a residential complex consisting of 51 nos. studio apartment, 120 nos. single bedroom apartments, 466 nos. double bedroom apartments and 22 nos. triple bedroom apartment. There are total 14 nos. of towers (Building Apartments) named as T1, T2, T3, T4, T5, T6, T7, T8, T9, T10, T11, T12, T12A, T13.
- It was informed by the representative of the complainant that all the towers of the complex are not in full occupancy.
- It was informed that the flow meter at the inlet of the STP has not been provided. The flow meter at the STP outlet is provided.
- The recent data of the flow meter at the STP outlet was not provided. The data of the STP outlet maintained upto August 2022 was provided during inspection. The data states that the daily treated water is approx. 25 KLD.
- It was informed that the STP plant operates in three shifts. However, representative of the complainant claimed that the STP do not operate in three shifts.
- The STP analysis report of treated water sample conducted by M/s. Sadekar Enviro-Engineers Pvt. Ltd. was provided at the time of inspection. The analysis report indicated that all the parameters were within the permissible limit.
- The treated water sample of the STP was taken for the analysis purpose and the reports of the treated water sample indicate that the BOD & fecal coliform parameters are exceeding the permissible limit.
- Strong foul smell was felt throughout the course of inspection.

- i. It was observed that there was no natural ventilation available at the STP area.
- j. It was observed that the garbage bins were kept in the basement of tower 12 were filled with segregated waste.
- k. It was informed that the wet waste is being composted through OWC and dry waste is handed over to the waste collector. However, no recent data of waste disposal was provided during the inspection

WHEREAS, the "Board", was in receipt of an application bearing OCMMS ID: 1276483, dated: 20/07/2022 from your establishment namely , M/s. Rio De Goa (Tata Housing project), for grant of Renewal Consent to Operate of the Board under the Water Act and the Air Act & Hazardous Waste Authorization for Operation of Sewage Treatment Plant for Residential Complex consisting of 31 nos studio apartment, 120 nos single bedroom apartments and 466 nos double bedroom apartments and 22 nos triple bedroom.

WHEREAS, The earlier consent to operate was issued to your unit vide order no, No.12/2021-PCB/907483/R0007209 dated 22/12/2021 and the same was valid for a period of six months from the date of issue of the said consent.

WHEREAS, observation as contained in the enclosed analysis report indicates that the conditions stipulated in the order no. No.12/2021-PCB/907483/R0007209 dated 22/12/2021 are not being complied and thereby operating your unit in violation of the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, during the said inspection, the sample of Sewage Treatment Plant treated water was also collected to verify the efficiency of the Sewage Treatment Plant. The analysis report of the collected sample indicates that the parameters Biochemical Oxygen Demand (BOD), and Faecal Coliform are exceeding permissible limits, thereby indicating that the STP is operated inefficiently.

WHEREAS, observations as above indicate that you are operating the unit in violation of the provision of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS no industry/establishment can run without valid consent to establish/operate under Air and Water Act and any operation carried out without such lawful consents is deleterious to the environment in as much as it frustrates the regulatory regime of law to prevent and control environmental pollution.

NOW THEREFORE, in view of the above and in exercise of the powers to the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit M/s. Rio De Goa (Tata Housing

project), Survey No. 215/1, Sancoale, Mormugao, Goa, is hereby directed to SHOW CAUSE within a period of 15 days from the date of receipt of this notice, as to why the application for grant of Renewal Consent to Operate of the Board under the Water Act and the Air Act & Hazardous Waste Authorization should not be rejected the operation of your unit should not be directed to be CLOSED/SUSPENDED and further disconnect the water and electricity connection for operating the unit in violation of the provision of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 in a manner that is causing environmental pollution in the vicinity.

**TAKE NOTE**, that failure to comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without further notice.

Issued on this 2<sup>nd</sup> day of March, 2023

(Member Secretary I/c)  
Goa State Pollution Control Board

To,  
M/s. Rio De Goa (Tata Housing project),  
Survey No. 215/1, Sancoale, MormugaoGoa.

Copy to:

1. Mr.MadhukarJetley, Tower 12A & 12, Rio de Goa Complex, Tata Housing Project, Sancoale, Mormugao-Goa, Email: [thehcci@gmail.com](mailto:thehcci@gmail.com)....for *information*.
2. Office file.
3. Guard file.
4. Legal Section file.

Email

Goa PCB

Fwd: Immediate inspection of water in two swimming pools and Other polluted public areas gym etc on top priority

From : Member Secretary GSPCB <ms-gspcb.goa@nic.in>

Tue, Apr 11, 2023 11:38 AM

Subject : Fwd: Immediate inspection of water in two swimming pools and Other polluted public areas gym etc on top priority

To : Goa PCB <mail.gspcb@gov.in>

*Nalini*  
*Devi*

----- Forwarded Message -----

From: thehcci@gmail.com

To: "Chairman GSPCB" <chairman-gspcb.goa@nic.in>, "Sanjeev Joglekar" <see-gspcb@nic.in>, "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>

Cc: "Director Environment" <dir-env.goa@gov.in>

Sent: Sunday, April 9, 2023 12:09:58 PM

Subject: Immediate inspection of water in two swimming pools and Other polluted public areas gym etc on top priority

The Chairman  
Goa Pollution Control Board Ltd  
Goa

Since STP area has been inspected and found defective through beyond permitted parameters and Builders submitting fake reports now superseded by Inspection reports it is once again requested to kindly have ground floor slippery sticky Algal layers swimming pool and minipool water restaurant areas in tower 4 top floor quality examined whether fit for swimming or to be treated and also gym and other recreational areas used by public and approximately 500 plus residents to able to live without any pollution hazards so that residents could live peacefully with healthy environment currently unhealthy not being considered by anyone including Tata housing development company limited primarily to whom notices Should be issued and not only to rio de go

Thanking you  
Cordially Yours  
Madhukar Jetley  
801/804 Tower 12 A  
215/1 Sancoale village  
Dabolim  
South Goa 403726

TATA HOUSING

GOA PARADISE



Date: 19/04/2023

To,  
 Member Secretary,  
 Goa State Pollution Control Board,  
 Nr. Pillerne Industrial Estate,  
 Opp. Saligao Seminary,  
 Saligao Bardez, Goa - 403511.

S.S.S.

Sub: Reply to Show Cause Notice

Ref: 1) SCN bearing no. 2023/GSPCB/Letter/22933/Tech/26500 dated 29/03/2023.

2) Complaint received by Board, vide email dated 17/02/2023.

3) Consent bearing no. 12/2021-PCB/907483/R0007209 Dated 22/12/2021.

Respected Madam,

We are in receipt of above referred Show Cause Notice, we hereby acknowledge the receipt of the Letter as referred above received by us on 15/04/2023. With reference to above referred SCN, which states the alleged complaint received by board regarding foul smell affecting two towers 12/12A of Tata Rio De Goa Housing and Against which GSPCB officials had conducted inspection and the observations are stated point wise in the issued SCN.

We would like to inform the board that we have started the process of collecting and preparing the data which is required to reply to the Show Cause Notice. However, we will be not in position to reply within 15 days as stated in the Notice as referred SCN is dated 29/03/2023 and same was received by us on 15/04/2023 which exceeds the directed reply time limit.

Further we would like to request the Board to Grant us some time to reply as we are awaiting the data and more information regarding the same is forthcoming.

Thanking You,

Yours Faithfully,

For, Tata Housing Development Company Ltd.

Authorized Signatory

TATA HOUSING DEVELOPMENT COMPANY LIMITED

Head Office: E Block, Velladas Premises, T. B. Kadam Marg, Chinchpokli, Mumbai - 400 033.  
 Tel: 91 22 6651 4444 Fax: 91 22 6651 4452 E-mail: info@tatahousing.com Website: www.tatahousing.in

**COMPLAINTS ASSESSMENT REPORT**

**Sub: Complaint regarding Immediate Inspection of Water in Two Swimming Pools and Other polluted public areas Gym etc on top priority.**

**Ref:**

**As directed by Member Secretary the undersigned official of the Board along with Mrs. Milagrina Colaco (FA) carried out an inspection on 24/04/2023, with regards to the above mentioned subject.**

Unit representative Mrs. Ruchika Luha (Asst General Manager, Mobile No. 8788991030), Mr. Rajiv Puri (Representative of the Complainant (Mobile No. 9657726522), and Mr. Divakhar Khatri (Chairman of the Tata Housing Society) were present during the time of inspection.

1. Name, address & contact no. of complainant & date of complaint received:  
**Mr. Madhukar Jetley,  
801/804 Tower 12A,  
Survey No. 215/1, Sancoale Village,  
Dabolim, Mormugao,  
Goa 403726**
2. Nature of Complaint :
  - i) Noise Pollution:
  - ii) Waste Water disposal: Yes
  - iii) Air emission:
  - iv) Solid waste disposal
  - v) Any other: :
3. Whether any previous complaint received, if yes, details: No
4. Whether any show cause notice/directions/letter for corrective if yes, provide details:  
No
5. Name and address industry/unit against whom complaint is filed:  
**M/s. Rio De Goa (Tata Housing Project)  
Survey No. 215/1, Sancoale Village,  
Dabolim, Mormugao, Goa.**
6. Product manufacturer: Operation of Sewage Treatment Plant for Residential Complex consisting of 31 nos studia apartment, 120 nos 1BHK, 466 nos 2BHK and 22 nos 3BHK apartments.
7. Quantity of production: **N.A.**
8. Raw Material: **N.A.**

9. Machine/equipment installed: - N.A.
10. Approx production in last 2 months (based on receipts of purchase of Raw Materials, orders and payments received): **Not Provided.**
11. Man power requirement: **10**
12. Status of operation of unit: **Unit is operational**
13. Site description and schematic sketch of site:- **N.A.**
14. Type of area: **Residential**
15. Distance of nearest residence/school/hospital/any prominent structure: **10 Mtrs**
16. Distance of water body (Specify which if any): **-N.A.**
17. Noise Pollution Control measures adopted: **N.A.**
18. Water consumption (meter reading of previous water supply bills : **100KLD**
19. Waste water generation: **80KLD**
20. Disposal method: **STP Plant of 360 KLD**
21. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant: - **360 KLD**
22. Whether capacity sufficient (Yes/No): **Yes**
23. Electrical consumption:--
24. Solid waste generator:
25. Hazardous Waste: -
26. Permission from:  
a) Local body: --  
b) Health: --  
c) Directorate of Industries, Trade and Commerce: --  
d) Goa State Pollution control Board: **Unit is operating without valid consent of the Board**
27. Noise levels recorded at compound wall of unit:
28. DG Set capacity: --

29. Boiler capacity: NA
30. Oven capacity: NA
31. Furnace capacity: NA
32. Rotary Kiln: NA
33. Dust suppression Methods: NA
34. In case of Induction furnace: NA
35. In case of sponge iron units: NA
36. Is ambient monitoring carried out (Yes/No): NA
37. Are reports submitted as per consent conditions (Yes/No): NA
38. Is environmental statement submitted (Yes/No): NA
39. Is water cess submitted (Yes/No): NA
40. Are all consent conditions complied with (Yes/No): NA
41. Is Bank Guarantee submitted (Yes/No): NA
42. If Yes, has the unit complied give details: NA
- 43. Some photographs for reference:**
- 44. Additional Observations:**
- The Undersigned Mr. Vijay Kansekar (JEE) along with Mrs. Milagrina Colaco (JLA) inspected the unit M/s. Rio De Goa (Tata Housing Project), Survey Npo. 215/1, Sancoale Village, Dabolim, Mormugao, Goa on 24/04/2023.
  - Complaint is regarding Inspection of two Swimming Pools and Gym area for polluted public areas.
  - Previous Main Consent was issued wide order no. 12/2021-PCB/907483/R0007209 dated 22/12/2021 valid up-to six months from date of issue of Consent.
  - Unit has applied for renewal of consent and application is in process with the Board applied wide application no. 1276483 dated 27/04/2022.
  - Unit has installed Sewage Treatment Plant for Residential Complex consisting of 31 nos studia apartment, 120 nos 1BHK, 466 nos 2BHK and 22 nos 3BHK apartments having capacity of 360KLD.
  - As per CPHEEO Water consumption is 409KLD and Waste Water Generation is 327KLD and Installed STP Capacity of 360KLD.
  - Treated water is used for Gardening, Flushing, Car Washing and Floor Washing
  - Unit has provided garden area of approx. 4223 sqmtrs.
  - As per records present occupancy was 10% only.

Goa State Pollution Control Board

QEHS- MME -F(10-03)

- j) As per records present water consumption is 100KLD and Waste Water generation is approx. 80KLD, which is used for flushing and gardening.
- k) Final Treated Water sample of STP was collected and Analyzed in Boards laboratory analysis report indicates that all the analysed parameters of STP are well within permissible limit Except Fecal Coliform where permissible limit is 100 MPN/100ml where as Test Report shows 2400 MPN/100ml.
- l) Solid waste generated is Dry Waste of 330kg/day and Wet Waste generated is 495 kg/day. Dry Waste is collected by the Contractor of Village Panchayat and Wet Waste is treated in OWC Machines within the Premises.
- m) During inspection Main Swimming Pool Water Sample was collected and Analyzed in Boards laboratory analysis report indicates that all the analyzed parameters of Swimming Pool are well within permissible.
- n) During inspection it was observed that Second Swimming Pool was not in operation hence sample could not be collected.
- o) Pollution inside the Gym area is not in purview of the Board, Hence not inspected.
- p) Previously Board has inspected the unit and issued SCN to the Unit however detailed reply to the SCN not yet filed.

## 45. Conclusion and Recommendations:

Name and Designation of the Inspecting Board Official: Mr. Vijay Kansekar (JEE-GSPCB)

Signature:



Verified By: (Name and Designation of the Board Official): Mr. Sanjiv Joglekar (SEE-GSCP)

Signature:



## GOA STATE POLLUTION CONTROL BOARD

Near Pilerne Industrial Estate, Opp Salgao Seminary,  
Salgao, Bardez, Goa - 403 511.  
Tel : +91 (0832) 2407700, 2407701, 2407702, 2407703  
Fax: (0832) 2407700  
e-mail: goapcb@gspcb.in,  
website: www.goapcb.gov.in

### TEST REPORT

Test Report No.: GSPCB/TR/23/30635

Date: 11/05/2023

Name of the Customer	M/s. Rio de Goa (Tata Housing Project)
Address	Sy. No. 215/1, Sancoale, Mormugao, Goa
Nature of Sample	Swimming pool water sample
Sample collected by	Vijay Kansekar (JEE), Milagrina Colaco (JLA)
Quantity of Sample Received	2L
Code No. of the Sample	GSPCB/23/18674 A
Date & Time of Sample Collection	24.04.2023 @ 03:10 p.m.
Date of Sample Receipt	24.04.2023
Seal / Tag details	Sealed
Date of Start of Analysis	24.04.2023
Date of Completion of Analysis	10.05.2023
Method of Sample Collection	IS-3025 (Part 1)
Colour of Sample	Clear
Odour of Sample	Odourfree
Weather Condition	Sunny
Visible Effluent Discharge	No
Any other Specific activity observed	No

Parameters	Test Methods	Units	Test Results	Permissible Limits
Dissolved Oxygen	4500 O.C. APHA 23 <sup>rd</sup> Edition	mg/l	8.8	≥4.0
pH	4500 H <sub>2</sub> B APHA 23 <sup>rd</sup> Edition		6.74	6.5-8.5
Conductivity	2510 B APHA 23 <sup>rd</sup> Edition	µS/cm	1162.0	
Biochemical Oxygen Demand	IS-3025 (Part 4)	mg/l	BDL	≤3.0
Nitrate Nitrogen as NO <sub>3</sub> -N	4500 NO <sub>3</sub> -E APHA 23 <sup>rd</sup> Edition	mg/l	4.2	
Nitrite Nitrogen as NO <sub>2</sub> -N	4500 NO <sub>2</sub> -B APHA 23 <sup>rd</sup> Edition	mg/l	0.117	
Turbidity	2130 B APHA 23 <sup>rd</sup> Edition	NTU	2.10	30.0
Phenolphthalein Alkalinity	2320 B APHA 23 <sup>rd</sup> Edition	mg/l	BDL	
Total Alkalinity	2320 B APHA 23 <sup>rd</sup> Edition	mg/l	52.0	

Contd.

**Note:**

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.
- Permissible Limits as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500: 2012 - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> & 150<sup>th</sup> meetings of the Board for discharge of treated sewage.
- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07

Rev No. 11

Issue Date - 23.02.2022



## GOA STATE POLLUTION CONTROL BOARD

Near Pileme Industrial Estate, Opp Saligao Seminary,  
Saligao Bardez, Goa - 403 511  
Tel : +91 (0832) 2407700, 2407701, 2407702, 2407703  
Fax: (0832) 2407700  
e-mail: goapcb@gspcb.in  
web site: www.goapcb.gov.in

### TEST REPORT

Test Report No: GSPCB/TR/23/30635

Date: 11/05/2023

Parameters	Test Methods	Units	Test Results	Permissible Limits
Chloride as Cl <sup>-</sup>	4500 Cl <sup>-</sup> B, APHA 23 <sup>rd</sup> Edition	mg/l	342.5	
Chemical Oxygen Demand	5220 B, APHA 23 <sup>rd</sup> Edition	mg/l	10.0	
Total Kjeldhal Nitrogen	4500 N <sub>org</sub> B, APHA 23 <sup>rd</sup> Edition	mg/l	2.24	
Ammonical Nitrogen	4500 NH <sub>3</sub> F, APHA 23 <sup>rd</sup> Edition	mg/l	BDL	
Hardness as CaCO <sub>3</sub>	2340 C, APHA 23 <sup>rd</sup> Edition	mg/l	6500.0	
Calcium as Ca	3500 Ca B, APHA 23 <sup>rd</sup> Edition	mg/l	1162.3	
Magnesium as Mg	3500 Mg B, APHA 23 <sup>rd</sup> Edition	mg/l	874.8	
Sulphate as SO <sub>4</sub> <sup>2-</sup>	4500 SO <sub>4</sub> <sup>2-</sup> E, APHA 23 <sup>rd</sup> Edition	mg/l	102.4	
Sodium (Na)	3500 Na B, APHA 23 <sup>rd</sup> Edition	mg/l	28.9	
Total Dissolved Solids	2540 C, APHA 23 <sup>rd</sup> Edition	mg/l	723.0	
Total Fixed Solids	2540 E, APHA 23 <sup>rd</sup> Edition	mg/l	485.0	
Suspended Solids	2540 D, APHA 23 <sup>rd</sup> Edition	mg/l	20.0	
Phosphate	4500 P E, APHA 23 <sup>rd</sup> Edition	mg/l	0.04	
Boron	4500 B B, APHA 23 <sup>rd</sup> Edition	mg/l	BDL	
Potassium (K)	3500 K B, APHA 23 <sup>rd</sup> Edition	mg/l	12.9	
Fluoride	4500 F D, APHA 23 <sup>rd</sup> Edition	mg/l	BDL	
Oil & Grease	5520 B, APHA 23 <sup>rd</sup> Edition	mg/l	<10.0	

Remarks: All parameters are within the permissible limits

\*\*\* End of Report \*\*\*

for GOA STATE POLLUTION CONTROL BOARD

Analyst

*Jocelyn Coelho*

Jocelyn Coelho  
Senior Laboratory Assistant

Authorised Signatory

*Nilesh Parsekar*  
Nilesh Parsekar  
Scientist B

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- The method/location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07

Rev.No: 11

Issue Date: 23.02.2022



## GOA STATE POLLUTION CONTROL BOARD

Near Pilerne Industrial Estate, Opp Salgao Seminary,

Salgao, Bardez, Goa - 403 511

Tel: +91 (0832) 2407700, 2407701, 2407702, 2407703

Fax: (0832) 2407700

e-mail: goapcb@gspcb.in

web site: www.goapcb.gov.in

### TEST REPORT

Test Report No: GSPCB/TR/23/30481

Date: 05/05/2023

Name of the Customer: M/s. Rio de Goa (Tata Housing Project)  
 Address: Sy. No. 215/1, Sanevale, Mormugao, Goa  
 Nature of Sample: Swimming pool water sample  
 Sample collected by: Vijay Kansekar (JEE), Milagrina Colaco (JLA)  
 Quantity of Sample Received: 250ml  
 Code No. of the Sample: GSPCB/23/18674 B  
 Date & Time of Sample Collection: 24.04.2023 & 03:10 p.m.  
 Date of Sample Receipt: 24.04.2023  
 Seal / Tag details: Not Sealed  
 Date of Start of Analysis: 24.04.2023  
 Date of Completion of Analysis: 03.05.2023  
 Method of Sample Collection: IS 3025 (Part 1)  
 Colour of Sample: Clear  
 Odour of Sample: Odourfree  
 Weather Condition: Sunny  
 Visible Effluent Discharge:  
 Any other Specific activity observed:

Parameters	Test Methods	Units	Test Results	Permissible Limits
Total Coliform	9221 B, APHA 23 <sup>rd</sup> Edition	MPN/100ml	<1 B	
Fecal Coliform	9221 E, APHA 23 <sup>rd</sup> Edition	MPN/100ml	Nil	≤100
Fecal Streptococci	9320 B, APHA 23 <sup>rd</sup> Edition	MPN/100ml	<1 B	

Contd:

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- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07

Rev.No: 11

Issue Date: 23.02.2022



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e-mail: goapcb@gspcb.in  
web site: www.goaspcb.gov.in

### TEST REPORT

Test Report No: GSPCB/TR/23/30481

Date: 05/05/2023

Remarks: Faecal Coliform parameter is within the permissible limit.

\*\*\* End of Report \*\*\*  
FOR GOA STATE POLLUTION CONTROL BOARD

Authorised Signatory

*Nilesh Parsakar*  
Nilesh Parsakar  
Scientist B

Analyst

*Vardha H. Naik*  
Vardha H. Naik  
Junior Research Fellow

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7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
Rev.No. 11  
Issue Date: 23.02.2022



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website: www.goaspcb.gov.in

### TEST REPORT

Test Report No.: GSPCB/TR/23/30403

Date: 02/05/2023

Name of the Customer: M/s. Rio de Goa (Tata Housing Project)  
Address: Sy. No. 215/1, Sancoale, Mormugao, Goa  
Nature of Sample: Final Treated STP water sample (360 KLD)  
Sample collected by: Vijay Kansekar (JEE), Milagrina Colaco (JLA)  
Quantity of Sample Received: 2L  
Code No. of the Sample: GSPCB/23/18673-A  
Date & Time of Sample Collection: 24.04.2023 & 01:30 p.m.  
Date of Sample Receipt: 24.04.2023  
Seal/Tag details: Sealed  
Date of Start of Analysis: 24.04.2023  
Date of Completion of Analysis: 02.05.2023  
Method of Sample Collection: IS 3025 (Part 1)  
Colour of Sample: Clear  
Odour of Sample: Odourfree  
Weather Condition: Sunny  
Visible Effluent Discharge: No  
Any other Specific activity observed: No

Parameters	Test Methods	Units	Test Results	Permissible Limits
pH	4500-H <sup>+</sup> B, APHA 23 <sup>rd</sup> Edition		6.06	5.5-9.0
Suspended Solids	2540 D, APHA 23 <sup>rd</sup> Edition	mg/l	2.0	20.0
Chemical Oxygen Demand	5220 B, APHA 23 <sup>rd</sup> Edition	mg/l	20.0	50.0
Biochemical Oxygen Demand	IS 3025 (Part 4)	mg/l	7.2	10.0
Oil & Grease	5520 B, APHA 23 <sup>rd</sup> Edition	mg/l	<10.0	10.0
Ammonical Nitrogen	4500-NH <sub>3</sub> F, APHA 23 <sup>rd</sup> Edition	mg/l	0.07	5.0
N-Total	4500-N <sub>org</sub> B, APHA 23 <sup>rd</sup> Edition	mg/l	3.06	10.0

Contd..

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- The method, location of Sampling including any diagram, sketch, photograph if any may be enclosed.

GSPCB/F/07

Rev.No: 11

Issue Date: 23.02.2022



## GOA STATE POLLUTION CONTROL BOARD

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e-mail: goapcb@gspcb.in  
web site: www.goaspcb.gov.in

### TEST REPORT

Test Report No.: GSPCB/TR/23/30403

Date: 02/05/2023

Remarks: All parameters are within the permissible limits.

\*\*\* End of Report \*\*\*  
for GOA STATE POLLUTION CONTROL BOARD

Analyst:

Freddy Barbosa  
Junior Laboratory Assistant

Authorised Signatory

Nilesch Parsekar  
Scientist B

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GSPCB/F/07

Rev.No: 11

Issue Date: 23.02.2022



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e-mail: goapcb@gspcb.in  
web site: www.goaspcb.gov.in

### TEST REPORT

Test Report No.: GSPCB/TR/23/30480

Date: 05/05/2023

Name of the Customer	M/s. Rio de Goa (Tata Housing Project)
Address	Sy. No. 215/1, Sancoale, Mormugao, Goa
Nature of Sample	Final Treated STP water sample (360 KLD)
Sample collected by	Vijay Kansekar (JEE), Milagrina Colaco (JLA)
Quantity of Sample Received	250ml
Code No. of the Sample	GSPCB/23/18673-B
Date & Time of Sample Collection	24.04.2023 & 01:30 p.m
Date of Sample Receipt	24.04.2023
Seal / Tag details	Not Sealed
Date of Start of Analysis	24.04.2023
Date of Completion of Analysis	03.05.2023
Method of Sample Collection	IS-3025 (Part-1)
Colour of Sample	Clear
Odour of Sample	Odourfree
Weather Condition	Sunny
Visible Effluent Discharge	
Any other Specific activity observed	

Parameters	Test Methods	Units	Test Results	Permissible Limits
Fecal Coliform	9221 E, APHA 23 <sup>rd</sup> Edition	MPN/100ml	2400	≤100

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- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/E/07

Rev.No: 11

Issue Date: 23.02.2022

Contd.



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Fax: (0832) 2407700

e-mail: goapcb@gspcb.in

web site: www.goapcb.gov.in

### TEST REPORT

Test Report No: GSPCB/TR/23/30480

Date: 05/05/2023

Remarks: Fecal Coliform parameter is exceeding the permissible limit.

\*\*\* End of Report \*\*\*  
for GOA STATE POLLUTION CONTROL BOARD

Analyst

*Vardha H. Naik*  
Vardha H. Naik  
Junior Research Fellow

Authorised Signatory

*Nilesh Parsekar*  
Nilesh Parsekar  
Scientist B

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7. The method, location of Sampling including any diagram, sketch, photograph if any may be enclosed.

GSPCB/F/07

Rev. No. 11

Issue Date: 23.02.2022

349/c

Personal Hearing in the matter of complaint regarding foul smell from the Sewage treatment Plant (STP) of Rio De Goa (Tata Housing Project)

Ref: Email dated 15/06/2023.

Sr. No.	Date	Proceedings	Parties
1.	30/06/2023	<p>Shri Madhukar Jetley, (Complainant) has remained present today.</p> <p>Representatives of Tata Housing Development Ltd. have failed to remain present today inspite of due service vide email dated 15/06/2023.</p> <p>Shri Jetley has set out in brief his grievance as follows;</p> <ol style="list-style-type: none"> <li>1. Tata Housing Development Company Ltd (THDCL) has installed a Sewage treatment Plant (STP) at Rio De Goa Housing Project at 215A, Saneqale Zuarinagar Saneqale Goa. This STP has been installed without any permission from statutory authorities. Shri. Jetley is informed that a permission dated 27/12/2021 has been issued for installation of the aforesaid STP by the GSPCB. However, the same has expired. A renewal application for the same is pending with the GSPCB.</li> <li>2. Shri. Jetley very strongly objects for the grant of aforesaid Consent as brisk perusal of the same indicates that the Consent order does not indicate the precise location at which the STP is to be installed at Rio De Goa.</li> <li>3. He submits that due to incorrect location/citing of the STP at Rio de Goa by THDCL, the occupants of Tower 12 A at the housing establishment are facing severe health hazards and nuisance due to emission of foul odor that is being caused due to the improper operation of the plant and faulty location that has been done without application of mind.</li> <li>4. He further submits that the Board has in its possession reports of analysis indicating that the parameters of Fecal Coliform exceeds the permissible</li> </ol>	

30/06/23  
4:30 PM

15/06/2023

344/c

		<p>limits in two reports in respect of the SPP (samples as collected by the officials of the GSPCB). He states that this coupled with the fact that the SPP is being operated with a valid Consent to Operate from the Board mandates that the same should be stopped and relocated immediately.</p> <p>5. He demands immediate urgent action from the GSPCB in the matter</p> <p>6. Upon hearing the above submissions it is decided that in light of the refusal of MDCL to remain present and submit their say in the matter, the Board shall proceed with further legal action on the Show Cause Notice dated 29/03/2023 with intimation to the complainant.</p>	
--	--	--	--

*Handwritten signature*  
30/06/2023

For Member Secretary  
Goa State Pollution Control Board

*Handwritten signature*  
30/06/2023  
9:31 AM

348/e

Attendance Sheet of the Personal Hearing with regards complaint received regarding issue of foul smell emanating from the Sewage Treatment Plant (STP) of Rio De Goa (Tata Housing Project) held on 30/06/2023 at 3.30 P.M in the Board Conference Hall.

Sr. No.	Name of the Officials	Designation	Signature
①	MADHUMAR JETLI	FOWLER MLC	 30/06/2023

Email

Goa PCB

**Fwd: Regarding action taken in matter of incorrect STP installation by Tata housing & misleading GSPCB since long**

**From :** Member Secretary GSPCB <ms-gspcb.goa@nic.in> Tue, Sep 05, 2023 01:01 PM  
**Subject :** Fwd: Regarding action taken in matter of incorrect STP installation by Tata housing & misleading GSPCB since long  
**To :** Goa PCB <mail.gspcb@gov.in>

*Nilesh*  
*1/9*

----- Forwarded Message -----

From: madhukarjetley@gmail.com  
 To: "Chairman GSPCB" <chairman-gspcb.goa@nic.in>, "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>, "Sanjeev Joglekar" <see-gspcb@nic.in>  
 Sent: Monday, September 4, 2023 8:23:11 PM  
 Subject: Regarding action taken in matter of incorrect STP installation by Tata housing & misleading GSPCB since long

The Chairman  
 Goa state pollution control board  
 Goa

This is to very humbly bring to your kind attention that STP problem has existed since 2022 after it came to light soon after owners started coming to complex after Covid 19 restrictions were eased but Tata housing builder never paid attention to resolve rather mislead owners by installing room fresheners bottles in lifts and common areas wherever odour smelt very bad but it lasted for very short period of time fooling owners it was disaster waiting to happen sooner

Ultimately we had to approach then GSPCB who did inspection as I had Spoken to Mr Nilesh Cabral Minister on few occasions & you too but despite notices issued under relevant sections of GSPCB act Tata housing didn't respond correctly and failed to appear in further hearings & has mislead regarding transferring to Society which is factually incorrect without conveyance deed been done yet the problem continues until date and has been not rectified by Tata housing for which GSPCB needs to take strict action as requested one week ago by ourselves as several owners were present in Goa complex on 27/8/2023 who took note in AGM & complained to society in its AGM were hopeful as assured by undersigned complainant that GSPCB is taking some timely action to ask builder Tata housing who had incorrectly without permission installed STP and is running it since more than two years since 2021 but no action has been taken by GSPCB & ask why is STP running without permission of GSPCB when intimated to GSPCB

However we shall be compelled to have the matter raised in upcoming

<https://email.gov.in/in/printmessage?id=C.-128117&tz=Asia/Kolkata&xim=1>

24/5/23

assembly session as we believed GSPCB would resolve itself so couldn't raise in last session but shall raise the question on behalf of all 639 owners as to why protection is being given to illegally running STP plant without permission as no action has been taken while we patiently waited for GSPCB to take necessary action without allowing any further opportunity to Tata housing who only buys time and does nothing to solve the everlasting problem since installation of illegally running STP plant at twice inspected site by GSPCB team & reports received

It is therefore humbly requested to kindly take urgent steps and have the illegally installed and run STP plant immediately and allow relief to owners causing damage to their health without any further delays & save owners families daily suffering from unhealthy netting out of STP

Warm Wishes

Madhukar Jetley  
Former Minister of state  
Former Memebr Legislative Council  
Govt of Uttar Pradesh  
India  
9811191313

Personal Hearing in the matter of complaint regarding foul smell from the Sewage treatment Plant (STP) of Rio De Goa (Tata Housing Project)

Ref: Email dated 08/09/2023 and letter Ref.No.2023/GSPCB/Letter/ 22933/Tech/12904 dt. 08/09/2023

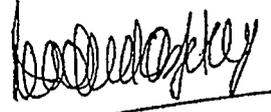
Sr. No.	Date	Proceedings	Parties
1.	27/09/2023	<p>Shri Madhukar Jetley, (Complainant) has remained present today.</p> <p>Representatives of M/s. Rio De Goa (Tata Housing Project) Survey No. 215/1, Sancoale, Mormugao Goa (Email: ruchika@tatareality.in) have failed to remain present today inspite of due service vide email dated 08/09/2023 and letter Ref.No.2023/GSPCB/Letter/ 22933/Tech/12904 dt. 08/09/2023</p> <p>Shri Jetley has set out in brief his grievance as follows;</p> <ol style="list-style-type: none"> <li>1. The Complainant Shri Madhukar Jetley, states that the Representative of Tata Housing have deliberately remained absent for all Personal Hearing conducted by the Board in the matter</li> <li>2. He stated that the STP in question is being operated without Consent to Operate of the Board and is continuing to cause serious Environmental Pollution and foul odour in the vicinity.</li> <li>3. He stated that the Board must take an immediate decision in the matter of illegal operation of the STP plant and that is causing pollution.</li> <li>4. He refers to the email dated 27/09/2023 sent to the Board today, in which he refers to copy of the minutes of the meeting held on 28/08/2021 with representative of Tata Housing in which they acknowledged the fact of pollution being caused by the Sewage Treatment Plant.</li> <li>5. He stated that the Board should either insure the stoppage of the plant or impose adequate penalty under Polluter Pay Principal upon the M/s. Rio De Goa (Tata Housing Project).</li> </ol>	

L.

*[Handwritten Signature]*  
27/09/2023

	on hearing the parties Member Secretary stated that appropriate decision will be taken in the matter and communicated to the parties	
--	--	--

  
Member Secretary  
Goa State Pollution Control Board

  
27/9/2023



## GOA STATE POLLUTION CONTROL BOARD

## गोंयराज्यप्रदूषणनियंत्रणमंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,  
2407701, 2407703Email Ids:  
Chairman, GSPCB: [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB: [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office: [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2022-PCB/1276483/R0009753

Date: 04/10/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 6(i) of the Hazardous And Other Wastes (Management and Transboundry Movement) Rules 2016 as amended thereafter.

[To be referred as Water Act, Air Act and HW (M& T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. RIO DE GOA (TATA HOUSING PROJECT).  
(Red Category)  
(Represented By: Shri. Ajit Radhakrishna Kini)

Survey No. 215/1,  
Sancoale,  
Mormugao - Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, H& T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to Operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No. 12/2021-PCB/907483/R0007209 22/12/2021 is valid upto six months from the date of issue of this consent.
2. This Renewal of Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Quantity
1.	Residential Complex consisting of 31 nos studio apartment, 120 nos single bedroom apartments and 466 nos double bedroom apartments and 22 nos triple bedroom.	-----

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

- (i) The daily quantity of effluent from the Residential Complex (sewage & sullage) shall not exceed 327KLD.

**(ii) Sewage Treatment:**

The unit shall provide comprehensive sewage treatment plant (360 KLD capacity) consisting of bar screen, equalization tank, MBBR reactor and dual media filtration unit and tertiary ultra filtrations as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	Not more than 20
BOD , 3 days, 27o C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10mg/l
NH4-N	Not to exceed	5mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/100ml

**(iii) Sewage Disposal**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the unit premises.

(iv) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

**(v) Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Wet Waste	495 kgs/day	Composting within premises
2.	Dry waste	350 kgs/day	To be given to Panchayat appointed contractor or Goa Waste Management Corporation

- (vi) The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Govt. of Goa and Directorate of Industries, Trade and Commerce, Govt. of Goa.
- (vii) The unit should have zero discharge policy. ie, the treated waste water may be re-used in process/green belt development /or any other use as deemed fit by the unit with due permission from the Board.
- (viii) The unit should maintain machinery/equipment/facility for converting bio-degradable /organic waste generated from the unit to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016 as amended.

- (ix) The unit shall maintain and operate Oil and Grease Trap for effluent arising from its kitchen and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Limits (g/kw-hr)			
					NO <sub>x</sub>	HC	CO	PM
1.	D.G Set	1	250KVA	---	9.2	1.3	3.5	0.3
2.	D.G Set	1	500 KVA	---	9.2	1.3	3.5	0.3

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G Set of 250 KVA	4.5Mts
2.	D.G Set of 500 KVA	4.5 Mts

- (iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D for 250 KVA	35 litres/hr
2.	H.S.D for 500 KVA	85 litres/hr

- (iv) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling.

- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES AS AMENDED IN 2016:**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	0.250 MT/Annum	To recycler registered with CPCB and having valid authorization of SPCB

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.
  - Air Consent number, date and validity period.
  - Quantity and Nature of Hazardous Chemicals being used.

- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30<sup>th</sup> June of every year.

**6 GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- ~~(iv)~~ (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- ~~(ix)~~ (ix) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022 as amended thereafter, if applicable.

- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in
- (xv) The unit shall comply to the Circular issued by the Board regarding Mechanism/Guidelines for Control of Pollution and Enforcement of Environment norms at individual establishments and the area/cluster of Restaurants/hotels/motels/banquets etc. in view of the NGT Order in OA No 400/2017 dated 10/06/2021 and as amended thereafter.
- (xvi) The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 is prohibited.
- (xvii) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.

7. **SPECIFIC CONDITIONS:**

- (i) The unit shall stabilize the STP and bring the fecal coliform within the permissible limits
- (ii) The unit shall install ultra-filtration system for the tertiary treatment of the waste water.
- (iii) The unit has to make ozonator functional.
- (iv) The unit has to install electronic flow meter for the STP treated and raw water line, toilet flushing, gardening and peripheral garden area.
- (v) The unit has to install water evaporators to evaporate excess treated water.
- (vi) Peripheral garden of 600mmx600mm bed around compound wall with plantation, drip irrigation and pump at the STP has to be installed.
- (vii) Logbook of the wet waste and dry waste has to be maintained.
- (viii) The STP has to be operated by skilled operators and through agency empaneled by the Board.
- (ix) The unit has to comply with the above specific conditions within six months and submit compliance to the board.
- (x) The unit shall submit BG of Rs. 32,00,000/- (Rupees Thirty Two Lakhs only) within 15 days valid for a period of six months from the date of issue of the Consent for complying to consent condition nos 7(i) to 7(ix).
- (xi) The unit shall comply to the condition no 7(i) to 7(viii) within three months of issue of the consent and submit compliance report to this office.

- (xii) The unit shall submit a plan and feasibility to shift the STP within a period of six months and submit compliance report to this office towards the same.
- (xiii) The Unit should provide online real time approved methodology of water monitoring system on final treated outlet of the STP to monitor aforementioned parameters of STP outlet and provide online connectivity of the same to the Board.

To,  
M/s. RIO DE GOA (TATA HOUSING PROJECT).  
(Represented By: Shri. Ajit Radhakrishna Kini)  
Survey No. 215/1, Sancoale,  
Mormugao - Goa.

Copy to:- 1 Accounts Section. 2 Concerned File. 3 Guard File

Received Consent fee of: The capital Investment of the unit is Rs. 248.34 Cr.

Receipt No.	Amount	Date
360	Rs7,55,000 Air & Water Consent fees	18/05/2019
27	Rs. 2500/- Air & Water Consent fees	06/06/2019

Shamila Dos  
Milagres  
Monteiro

Digitally signed by  
Shamila Dos Milagres  
Monteiro  
Date: 2024.10.04  
16:17:24 +05'30'

(Dr. Shamila Monteiro)  
Member Secretary  
Goa State Pollution Control Board

## CUSTOMER FEEDBACK

334/c

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : .....

Contact .....

Address.....

Email:.....Date.....

Nameoftheserviceavailed:.....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspcb.gov.in](http://www.goaspcb.gov.in)?

Yes  No

If yes, is the Citizen Charter simple and easy to understand?

Yes  No

Description of service delivery parameters (Consents/Authorisation/RTP's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....  
 .....

Signature & date

To,  
**The Member Secretary,**  
**Goa State Pollution Control Board,**  
**Near Pilerne Industrial Estate,**  
**Opposite Saligao Seminary,**  
**Saligao, Bardez, Goa. 403511**

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

Email

Goa PCB

RE: Directions under section 33(A) and 31(A)

333/c

From: ruchikalaha@tatarealty.in  
 Subject: RE: Directions under section 33(A) and 31(A)  
 To: Goa PCB <mail.gspcb@gov.in>  
 Cc: saroshtata@tatarealty.in

Tue, Nov 19, 2024 12:16 PM

4 attachments

Rohan

L  
AT

To:  
 The Member Secretary  
 Goa State Pollution Control Board,  
 Near Pileme Industrial Estate,  
 Opp. Salgao  
 Seminary,  
 Salgao - Bardez Goa -403511

Subject: Request for noting change of correspondence address and entity name:

We wish to bring to your kind attention that the society for Tata Housing's Rio de Goa project has been formally registered as of 15.12.2022 under the name and style of **Rio-De-Goa Co-operative Housing Society Limited**. As of 01.04.2023 the society has taken responsibility of the entire property including its systems, such as the sewage treatment plant from Tata Housing.

The handover has been duly recorded in a handover letter signed by representative of the Society.

Given the change in responsibility, we respectfully request the Goa State Pollution Control Board to update the correspondence name and address on its file for future correspondence as follows:

Entity name: Rio-De-Goa Co-operative Housing Society Limited  
 Correspondence address: Rio-De-Goa Co-operative Housing Society Limited, Near M.E.S College, Vidya Nagar, Post Office: Zuan Nagar, District: South Goa, Goa -403726.  
 Email address: riodegoachsttd@gmail.com

(Chairman/Secretary Name: Mr. Subhash Tiwari/Mr. Srinharsha)

Thank you for your attention and assistance in this matter.

Regards,  
 Ruchika

Ruchika Luha  
Deputy General Manager

Ardent Properties Private Limited

Opp. Sahay Hospital, Kokran Road No.2 Thane (W), Mumbai, Maharashtra, 400610, India  
www.ardentprop.com



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Celebrating over 25 years of building trust



**From:** goa.pcb <mail.gspcb@gov.in>  
**Sent:** Friday, November 15, 2024 5:01:33 PM  
**To:** Sarosh Tata <SaroshTata@tatarealty.in>  
**Subject:** Directions under section 33(A) and 31(A)

“External email. Open with Caution”

Sir,

With respect to above cited subject matter please find the attached documents.

Regards  
Member Secretary



GOA STATE POLLUTION CONTROL BOARD  
Near Pileme Industrial Estate, Opp. Salgao Seminary,  
Salgao - Goa - 403511

[www.goaspcb.gov.in](http://www.goaspcb.gov.in)

**INSPECTION REPORT**

**Sub: Telephonic Complaint** regarding foul smell and improper operation of the Sewage Treatment Plant (STP) of M/s.Rio de Goa (Tata Housing Project).

**Ref: Office Order:**No.1/94/24-PCB/Tech/23746

As directed, the undersigned officials of the Board Mr.Siddhant Prabhu Dessai(Jr.Env.Engineer) alongwith Mrs.Luiza D'Silva conducted a site inspection on 03/01/2025 with regards to the complaint received by the Board.Housing society Manager Mr.Joel Fernandes,Resident of the Complex Mr.Rajiv Puri; Mr.Antonio Figuerido(Facility Manager) were present at the time of Inspection.

1. **Name, address & contact no .of complainant:**  
Mr.Madhukar Jetley,  
Tower12A &12,Rio de Goa Complex,  
Tata Housing Project,Sancoale,Mormugao-Goa.
2. **Nature of Complaint :**
  - a) **Noise pollution:-** No
  - b) **Waste Water disposal :** Improper operation of STP.
  - c) **Air emission: -** No
  - d) **Solid waste disposal: -** No
  - e) **Any other: -** Foul smell.
3. **Whether any previous complaint received, if yes, details: -:**Yes
4. **Whether any show cause notice/directions/letter for corrective if yes, provide details: -**Directions issued under Air Act and Water Act on 12/11/2024 to show cause why Consent should not be revoked for fasiling to submit Bank Guarantee.
5. **Name and address of industry/unit against whom complaint is filed:**  
Sewage Treatment Plant operated by the builder,  
Rio de Goa(Tata Housing  
Project),Sy.No.215/1,Sancoale,  
Mormugao-Goa.
6. **Product manufactured: -**
7. **Quantity of production: : -**
8. **Raw Material: N.A**
9. **Machine/equipment installed: -**
10. **Approximate production in last 2 months (based on receipts of purchase ofraw materials orders and payments received) : N.A**
11. **Man power requirement: 3 (1 Operator for each shift)**

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12. Status of operation of unit: In Operation
13. Site description and schematic sketch of site: NA
14. Type of area: Residential
15. Distance of nearest residence/school/hospital/any prominent structure:  
Approx. 25-30 meters
16. Distance of water body (Specify which if any) : -
17. Noise Pollution Control measures adopted : -
18. Water consumption (meter reading of previous water supply bills): No records;-
19. Waste water generation: 327 KLD as per CTO.
20. Disposal method: STP
21. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant: -360 KLD
22. Whether capacity sufficient (Yes/No): Yes
23. Electrical consumption:GED
24. Solid waste generated :
  - a) Type: -Dry and Wet Waste
  - b) Quantity: -350 Kgs/day and 495 Kgs/day.
  - c) Disposal: -Dry waste disposed through local VP and Wet waste composted within the premises.
25. Hazardous Waste : -
26. Permission from:
  - a) Local body: -NA.
  - b) Goa State Pollution Control Board: Consent to Operate issued on 4/10/2024 valid upto six months.
27. Noise levels recorded: NA
28. DG set capacity : NA
29. Boiler Capacity : NA
30. Oven capacity : NA
31. Furnace capacity:NA
32. Rotary kiln: NA
33. Dust suppression methods: NA
34. In case of Induction furnace: NA
35. In case of sponge iron units: NA
36. Is ambient monitoring carried out (Yes/No) : NA
37. Are reports submitted as per consent conditions (Yes/No) : NA
38. Is environmental statement submitted (Yes/No): NA
39. Is water cess submitted (Yes/No): NA
40. Are all consent conditions complied with (Yes/No): NA
41. Is Bank Guarantee submitted (Yes/No): NA

42. If yes, has the unit complied, give details: NA

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43. Additional observations:

- i. Complaint with respect to foul smell and improper operation of the Sewage Treatment Plant (STP) of Rio de Goa (Tata Housing Project) received from Madhukar Jetley over telephone.
- ii. Rio de Goa (Tata Housing Project) is a residential complex consisting of 31 nos. studio apartments, 120 nos. single bedroom apartments, 466 nos. double bedroom apartments and 22 nos. triple bedroom apartment. There are total 14 nos. of towers (Building Apartments) named as T1, T2, T3, T4, T5, T6, T7, T8, T9, T10, T11, T12, T12A, T13.
- iii. Sewage Treatment Plant of capacity 360 KLD is installed for the Treatment of the Domestic waste water generated within the complex premises. The said STP is located in the Basement of Tower 12A. As informed, the occupancy of the Complex. at the time of Inspection was 60 %.
- iv. At the time of Inspection STP was operational (Refer Fig.2,3). The STP is being operated in 3 shifts. Cleaning/Sludge Removal of Bar Screen ; Equalization tank and Final Treated water Tank was in progress at the time of Inspection (Refer Fig.1). It was informed by the Housing Society representatives present at the time of Inspection that the said cleaning has been started 2 days prior to the date of inspection. It was also informed that the Sand and Carbon Filters have recently been replaced (Refer Fig.4). Final Treated Water Sample of the STP was collected at the time of Inspection and analysed in the Board's Laboratory. As per the Sample Test Analysis Reports, BOD, COD, Ammonical Nitrogen, N-Total, Fecal Coliform and Total Suspended Solids parameters are exceeding the permissible limits. The cleaned/removed sludge was seen to be stored in the room located near the STP (Refer Fig.5). As informed, The said sludge is being used as manure for the Garden and some is disposed through Tankers. No major Foul smell was felt in the Basement where the STP is located at the time of Inspection. The Oil Removal tank was also seen to be filled with sludge (Refer Fig.6).
- v. Raw water line valve was seen to be open at the time of Inspection supplying raw water to The Flushing tank located in the Basement (Refer Fig.8). It was informed that due to the cleaning of the said tank, raw water is being supplied to the Flushing Tank to ensure clean water is being supplied through the flushing line for Flushing. Water sample from the Flushing Tank located on top of tower 12A (Refer Fig.9) supplying water for Flushing was collected at the time of Inspection. As per Test Analysis Reports, pH-7.24, BOD-4.8 mg/l, COD-20 mg/l, Ammonical Nitrogen-3.71 mg/l, N-Total-12.33 mg/l, Fecal Coliform-5400 MPN/100ml and Total Suspended Solids-10 mg/l, Oil and Grease <10 mg/l.
- vi. Exhaust System has been provided in the Basement area where STP is located, outlet of which is directed above the roof of Tower 12A (Refer Fig.10). Also Exhaust Fans are provided throughout the Basement Area (Refer Fig.11).
- vii. There is a opening from the Basement area (Refer Figs.12,13) where STP is located which extends from the Basement area till the top of the tower. The rooms in Tower 12A are located adjacent to this opening. Foul smell and emissions from the STP Treatment process escape through this opening

spreading in the entire Tower 12A. There is no natural ventilation in the Basement area where STP is located.

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- viii. Flow meter for the Inlet of the STP has not been provided. Flow meter for the outlet has been provided. Flow meter readings of only December 2024 were produced at the time of Inspection. As per the said readings the Quantity of treated water through the outlet varies between 30KLD – 90 KLD. The Treated water is utilized for Gardening and Flushing. 2 DG sets of capacities 250 KVA and 500 KVA are installed with stacks and sampling port. Latest Stack emission analysis report was produced at the time of Inspection.
  - ix. Dry waste generated is collected in Bins and segregated in a separate area and disposed through the local VP. Wet waste is composted in the OWC within the premises. Shredder is also installed to shred Tree/Garden waste.
  - x. The STP is presently operated by the Builder (M/s. Rio De Goa (Tata Housing Project)). No documents regarding conveyance for the transfer of ownership from Builder to Housing Society were produced at the time of Inspection.

#### 44. Conclusion/Recommendations:

- xi. STP located in the Basement of Tower 12A Is not being operated/maintained scientifically. No Tertiary Treatment has been provided. As per the Water Sample Test Analysis Reports, BOD, COD, Ammonical Nitrogen, N-Total, Fecal Coliform and Total Suspended Solids parameters are exceeding the permissible limits.
- xii. At the time of Inspection, Cleaning/Sludge Removal of Tanks (Bar Screen ; Equalization tank and Final Treated water Tank) was under progress.
- xiii. The Flushing Tank was seen to be supplied with Raw water as the cleaning of the said tank was under progress. Water sample from the Flushing Tank located on top of tower 12A supplying water for Flushing was collected at the time of Inspection. As per Test Analysis Reports, pH-7.24, BOD-4.8 mg/l, COD-20 mg/l, Ammonical Nitrogen-3.71 mg/l, N-Total-12.33 mg/l, Fecal Coliform-5400 MPN/100ml and Total Suspended Solids-10 mg/l, Oil and Grease < 10 mg/l.
- xiv. Foul smell and emissions from the STP Treatment process escape through the opening (from the Basement area where STP is located which extends from the Basement area till the top of the tower) spreading in the entire Tower 12A. There is no natural ventilation in the Basement area where STP is located.

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Fig.1



Fig.2

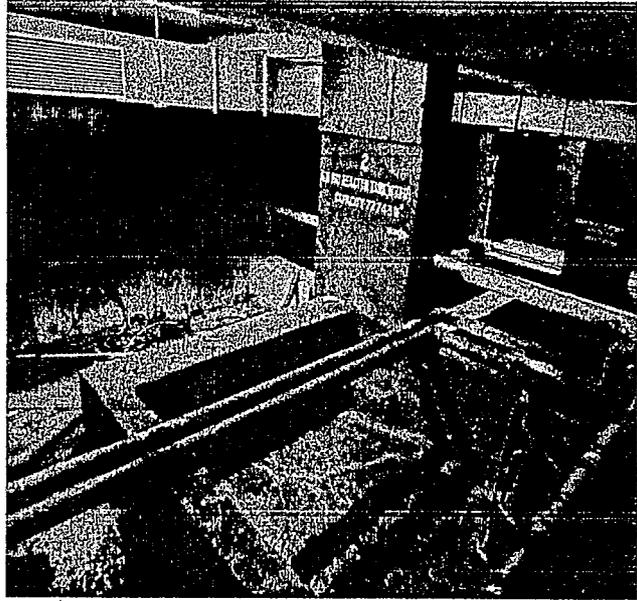


Fig.3

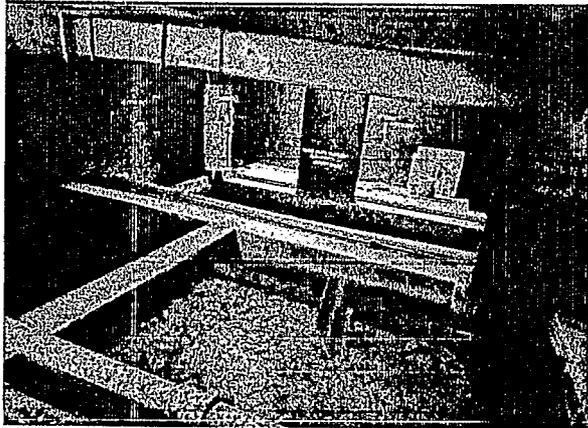


Fig.4

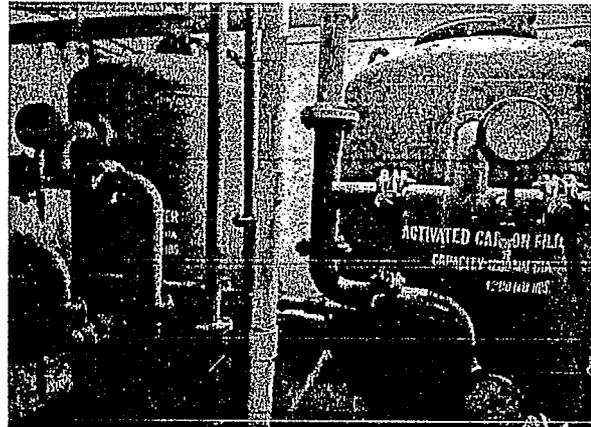


Fig.5

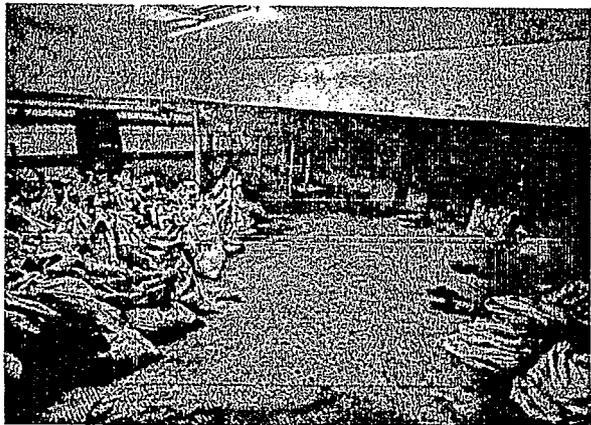
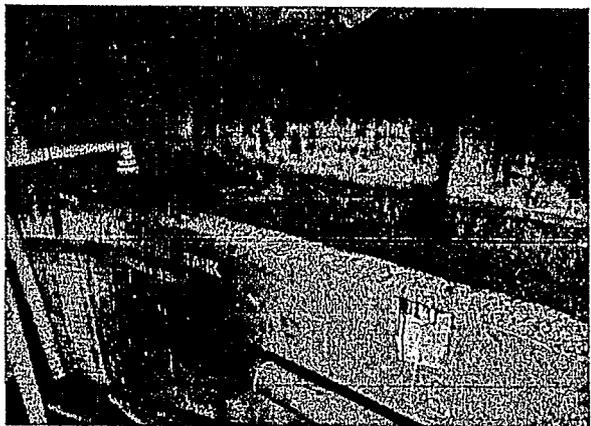


Fig.6



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Fig.7

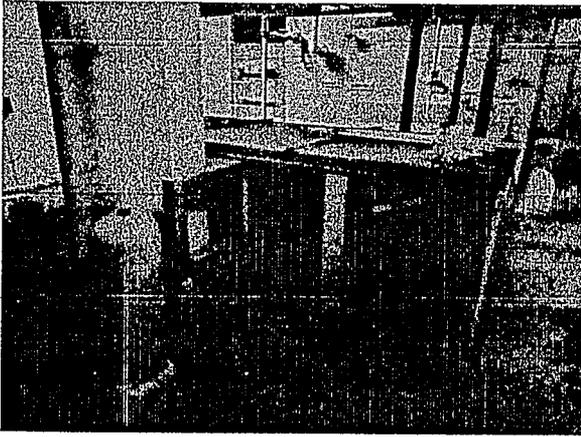


Fig.8



Fig.9

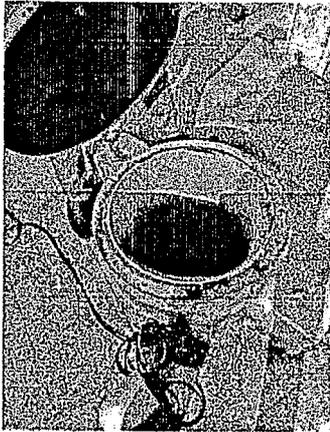


Fig.10

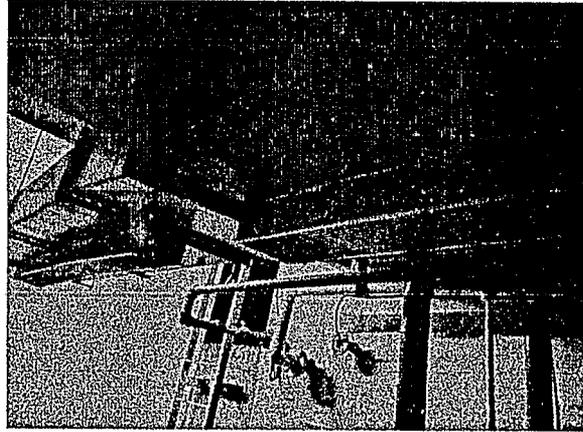


Fig.11

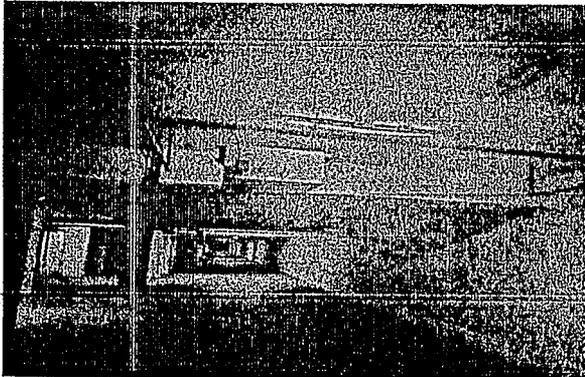
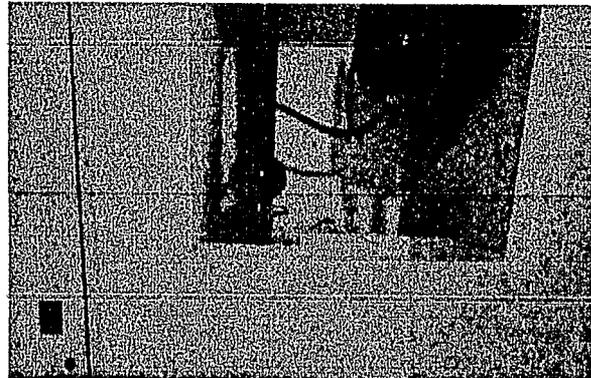
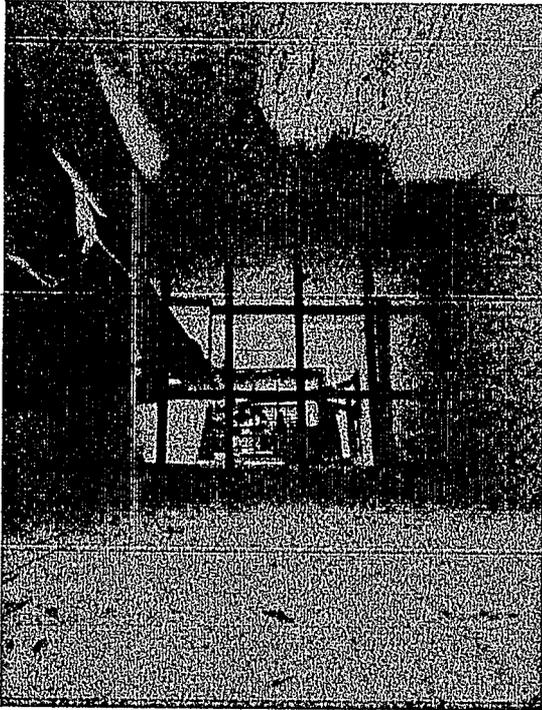


Fig.12



328/c

Fig.13



Inspecting Official:

A handwritten signature in black ink, appearing to read 'Siddhant Prabhu Desai', written over a horizontal line.

SIDDHANT PRABHU DESSAI(JEE)

**GOA STATE POLLUTION CONTROL BOARD****गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos. : 0832-2407700;  
2407701, 2407703Email Ids:  
Chairman, GSPCB: chairman-gspcb.goa@nic.in;  
Member Secretary, GSPCB: ms-gspcb.goa@nic.in;  
Office: mail.gspcb@gov.in**BY REGD A.D.**

No. 125-PCB/Tech/1276483/Tech/1080

Date: 16/04/2025

**DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974**

Ref: I. Directions bearing No. 125/24-pcb/Leg/19408 dated 12/11/2024.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) had issued Directions bearing No. 12/2022-PCB/1276483/leg/19407 dated 12/11/2024 directing the management of M/s. RIO DE GOA (TATA HOUSING PROJECT) to Show Cause within a period of 7 days from the date of receipt of this notice as to why the Consent order bearing No. 12/2022-PCB/1276483/R0009753 dated 04/10/2024 issued to your unit by the Board under the Water (Prevention and Control of Pollution) Act, 1974, should not be revoked and your unit/establishment should not be directed to be Closed, as the establishment had violated condition No. 7(x) of the Consent order bearing no. 12/2022-PCB/1276483/R0009753 dated 04/10/2024 issued to the establishment by the Board under the Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS, condition no. 7 (x) of the aforesaid Consent Order mandates as follows:

- (1) The unit shall submit BG of Rs. 32,00,000/- (Rupees Thirty Two Lakhs only) within 15 days valid for a period of six months from the date of issue of the Consent for complying to consent condition nos. 7(i) to 7(xiii).

WHEREAS, the Board was in receipt of Reply from M/s. Tata Housing Development Company Ltd dated 19/1/2024 to the Directions under Air Act and Water Act issued to your unit dated 12/1/2024, wherein it is stated the entire affairs and management of the Residential Complex, including the control, management, supervision and monitoring of the day to day operations of the Sewage Treatment Plant (STP) has been handed over to the Society with effect from 1<sup>st</sup> April, 2023 till 2023 and for any information or queries in connection with the STP, the proper person for correspondence and communication will be the Society and its office bearers.

WHEREAS, the officials of the Board thereafter carried out the site inspection of your establishment on 03/01/2025.

WHEREAS, during the course of the aforesaid inspection it was observed that The STP is presently operated by the Builder (M/s. Rio De Goa (Tata Housing Project)). No documents regarding conveyance for the transfer of ownership from Builder to Housing Society were produced at the time of Inspection.

WHEREAS, the report of inspection concludes as follows:

- i. STP located in the Basement of Tower 12A is not being operated/maintained scientifically. No Tertiary Treatment has been provided. As per the Water Sample Test Analysis Reports, BOD, COD, Ammonical Nitrogen, N-Total, Fecal Coliform and Total Suspended Solids parameters are exceeding the permissible limits.
- ii. At the time of Inspection, Cleaning/Sludge Removal of Tanks (Bar Screen, Equalization tank and Final Treated water Tank) was under progress.
- iii. The Flushing Tank was seen to be supplied with Raw water as the cleaning of the said tank was under progress. Water sample from the Flushing Tank located on top of tower 12A supplying water for Flushing was collected at the time of Inspection.

322/c

As per Test Analysis Reports, pH-7.24, BOD-4.8 mg/l, COD-20 mg/l, Ammonical Nitrogen-3.71 mg/l, N-Total-12.33 mg/l, Fecal Coliform-5400 MPN/100ml and Total Suspended Solids-10 mg/l, Oil and Grease <10 mg/l.

- iv. Foul smell and emissions from the STP Treatment process escape through the opening (from the Basement area where STP is located which extends from the Basement area till the top of the tower) spreading in the entire Tower 12A. There is no natural ventilation in the Basement area where STP is located.

(Copy of the Inspection Report dated 03/01/2025 along with the analysis reports are enclosed)

WHEREAS, upon considering the report of analysis and reply dated 19/11/2024 as aforesaid, it is decided that the Sewage Treatment Plant located at your establishment is located at an improper location and it is also being operated inefficiently thereby causing Environmental pollution in the vicinity. As such the Sewage Treatment Plant will be required to be shifted from present location to an appropriate location within your premises.

WHEREAS, the Board at its 158<sup>th</sup> meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, to the Member Secretary of the Board.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, the management of the unit namely M/s. Rio De Goa (Tata Housing Project), Mormugao Goa, is hereby directed to:

1. To shift the Sewage treatment Plant (STP) from the basement of tower 12 A to an appropriate location which has to be approved by the Board such that the operation of the STP does not affect the occupants of the complex w.r.t Odour emissions from

302/12

the operation of the STP and to provide the STP with proper Exhaust/Ventilation System for the management of Odour emissions from the operation of the STP within a period of 3 months.

FURTHER, you are directed to:

1. Ensure that during the period of shifting of the Sewage Treatment Plant (STP) as aforesaid, the sewage generated is to be disposed through night soil tankers to the PWD STP. Receipts of disposal of the same shall be submitted to the Board.
2. Submit the compliance report/action taken report to this office within a period of 3 months from the date of issue of this Direction.
3. You are hereby directed to pay an amount of Rs 1,73,25,000/- as Environmental Compensation to the Board, under the Polluter Pay Principle for causing Environmental Pollution in the vicinity.

TAKE NOTE, that your failure to satisfactorily comply with the present directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 without any further notice.

Issued on this 16<sup>th</sup> day of April, 2025.

  
(Shri. Sanjeev Joglekar)  
Member Secretary  
Goa State Pollution Control Board

To,  
M/s. Rio De Goa (Tata Housing Project),  
Survey No. 215/1,  
Sancoale, Mormugao-Goa.

Copy for information to:-

- 1) Mr. Madhukar Jetley, Tower 12 A & 12, Rio De Goa Complex, (Tata Housing Project), Mormugao, Goa ... for information.
- 2) The Chairman/Secretary, Rio De Goa Co-Operative Housing Society Limited, Near M.E.S. College, Vidya Nagar, Mormugao - Goa.
- 3) Office copy.
- 4) Guard file.

From: Shivram Vaman Naik  
S/o Late Vaman Naik  
R/o H.no. 47, Zorint, Sancoale,  
P.O. Cortalim, Mormugao, South  
Goa 403710.

Mob No: 9423059720

Date: 16.04.2025

✓ To,  
The Member Secretary,  
Goa State Pollution Control Board,  
Near Pileme Industrial Estate,  
Opp. Salgao Seminary, Bardez.

Sub: Complaint regarding release of wastewater contaminating well water

Sir/Madam,

I the undersigned, Shivram S/o Late Vaman Naik is residing at House No. 47, Zorint, Sancoale, P.O. Cortalim, Mormugao, South Goa along with my family.

I would like to bring to your kind attention that we are using well water for drinking and watering the plants cultivated in our property. However recently, it is observed that the waste/polluted water is continuously pumped/released at very large scale at the top of hill of our residence, which has mixed up with the well water, posing a significant risk to our health, living creature and the vegetation in the area.

The said issue is brought to the notice of the Dy. Collector & SDM Vasco, Goa, the Sarpanch, Village Panchayat Sancoale, Goa and the Sanitary Inspector/Medical Officer, Primary Health Centre, Culpawado, Cortalim, Goa. Further upon receipt of the information, the Sanitary Inspector/Medical Officer, Primary Health Centre, Culpawado, Cortalim, Goa had inspected the site. Further the well water sample was collected from the well and the same was forwarded to the Scientific Officer, Pollution Control Wing, Directorate of Health Services Campal Panaji, Goa for Bacteriological and chemical analysis. The Bacteriological and chemical analysis report is received which shows that the water is contaminated. Copy of report is enclosed herewith for ready reference.

The contaminated water is affecting the quality of life and health of ours. I request you to take immediate action to address this issue and take necessary steps to prevent further contamination of the well water.

Thanking you in anticipation,

Yours faithfully,

(Shivram Vaman Naik)

Copy to: The Hon'ble MLA, Cortalim Constituency



GOVERNMENT OF GOA  
DIRECTORATE OF HEALTH SERVICES  
ENVIRONMENTAL AND POLLUTION CONTROL WING  
PANAJI-GOA

Reg. No.: EPCW/2371/2024-25

Date: 04/04/25

SAMPLE ANALYSED Water

Referred by: The Medical Officer //c. PHC, Cortalim

Ref. No: PHCC / Cor / 24-25 / 1637 dated: 18/03/2025

Received/Collected on: 18/03/2025 analytical work completed: 28/03/2025

Sampling Point/Source: Well Water Sample of Mr. Shivram Vaman Naik, H.No. 47, Zorint

To determine: As below Sanoale Goa

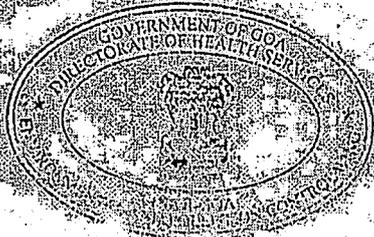
ANALYSIS

BACTERIOLOGICAL EXAMINATION

Plate Count per ml at 37°C 200

Total Coliform Organisms MPN/100ml 14

Remarks: The sample of water analysed is found contaminated by Coliform orga  
The water therefore cannot be recommended for human consumptio  
as such.



*Satish Gopal Gawas*

(Satish Gopal Gawas)  
Scientific Assistant



GOVERNMENT OF GOA  
**DIRECTORATE OF HEALTH SERVICES**  
 ENVIRONMENTAL AND POLLUTION CONTROL WING  
 PANAJI-GOA

Reg. No. EPCW/2380/2024-25 Date: 09/09/25

SAMPLE ANALYSED Water

Referred by: The Medical Officer /c PHC Cortalim, Goa

Received/Collected on: Ref No PHCC/Cort/24-25/1637 dated 18/03/2025

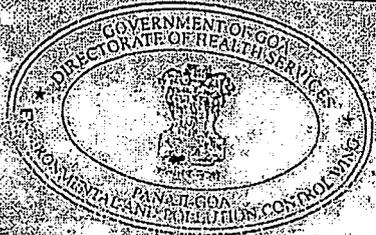
Sampling Point/Source: 18/03/2025 analytical work completed: 28/03/2025

To determine: Well Water Sample of Mr. Shivram Vaman Naik, H.No.47, Zorint

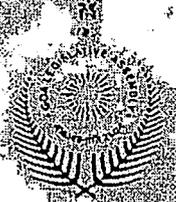
As below  
**ANALYSIS** Sancoale, Goa

Sr. No.	Determination	Results	Limits
1	Appearance	Clear	Clear
2	Colour	Colourless	Colourless
3	Odour	Inoffensive	Inoffensive
4	pH 5-7 (Boiled & Cooled)	7.4	6.5-8.5
5	Turbidity - NTU	1.0	5.0
6	Total Dissolved Solids mg/l	94.0	500.0
7	Total Hardness as CaCO <sub>3</sub> mg/l	40.0	300.0
8	Calcium as Ca <sup>++</sup> mg/l	6.0	75.0
9	Total Alkalinity as CaCO <sub>3</sub> (Methyl Orange) mg/l	15.0	200.0
10	Chlorides as Cl <sup>-</sup> mg/l	28.4	250.0
11	Sulphate as SO <sub>4</sub> <sup>-2</sup> mg/l	2.1	200.0
12	Nitrates as NO <sub>3</sub> <sup>-</sup> mg/l	Nil	45.0
13	Nitrite as NO <sub>2</sub> <sup>-</sup> mg/l	Nil	Nil
14	Oxidability - 4 hrs. mg/l	0.8	2.0
15	Iron as Fe <sup>++</sup> mg/l	0.10	0.3
16	Manganese as Mn <sup>++</sup> mg/l	Nil	0.1
17	Magnesium as Mg <sup>++</sup> mg/l	6.1	50.0

Remarks: The sample of water analysed confirm to the limits prescribed for drinking water. The water therefore can be recommended for human consumption after assessing its Bacteriological purity.



*(Signature)*  
 (Salish Gopal Gawas)  
 Scientific Assistant



# Shri. ANTONIO VAS

MEMBER OF LEGISLATIVE ASSEMBLY  
27 CORTALIM CONSTITUENCY, GOA &  
CHAIRMAN, GOA KHADI & VILLAGE INDUSTRIES BOARD

Office/Address: 1st Arvale, Manjer Cortalim, Goa 403 710. Tel: 0832-2997272

Ref. No. MLA/CORT/21/DHS/2024-25/114

22 February 2025

To:

1. The Honble Health Minister,  
Govt. of Goa, Mantralaya,  
Panaji - Goa.
2. The Director,  
Directorate of Health Services,  
Panaji - Goa.
3. The Health Officer (I/c),  
Primary Health Centre,  
Carpavaddo, Cortalim.
4. The Secretary/Sarpanch,  
V. P. of Sancoale,  
Sancoale, Goa.
5. The Executive Engineer,  
Sub-Div. II, WD. II, WRD,  
Gogol, Margao.
6. The Chairperson,  
Goa State Pollution Control Board,  
Salgao, Goa.

**MOST URGENT**

**SUB: Discharge/release of polluted/contaminated liquid  
from Zuarinagar area**

Sir/Madam,

Enclosed please find herewith copy of the letter dtd. 18/02/2025 received from Shri. Shivram Vaman Naik, resident of Zorint, Sancoale, Cortalim Constituency.

It is informed that the polluted/contaminated discharge from the Zuarinagar hill has seeped into the ground level thereby polluting the well water. This will lead to severe health hazard to human lives and the vegetation.

There has been several complaints of similar manner from the residents of Sancoale area that polluted discharge which gives unbearable odour has been released from Zuarinagar hill in the recent past.

Kindly arrange to take remedial action in this matter at the earliest.

Thanking you

encl as above

Yours faithfully,

(Antonio Vas)

MLA, CORTALIM, CONSTITUENCY

cc: 1 The Dy. Collector (Mormugao)  
Ravindra Bhavan, Baina  
Vasco da Gama

✓ 2 Shri. Shivram V. Naik  
H.No.47, Zorint, Sancoale

EXHIBIT 409 Q

Siddhesh P.D.

315/c

TATA HOUSING

GOA PARADISE



Date: 07-05-2025

To,  
The Member Secretary  
Goa State Pollution Control Board,  
Near Pilerne Industrial Estate,  
Opp. Salgao Seminary,  
Salgao -Bardez Goa -403511

Subject: Request for extension to reply to letter No 1/25  
PCB/Tech/1276483/Tech/1080

We would like to inform to board that we have received the letter on 2<sup>nd</sup> May-25 at our Mumbai office as no staff of Tata Housing is stationed at Goa.

We would kindly request you to allow 15 working days to submit our detailed reply.

We wish to bring to your kind attention that the society for Tata Housing's Rio de Goa project has been formally registered as of 15.12.2022 under the name and style of Rio-De-Goa Co-operative Housing Society Limited. As of 01.04.2023 the society has taken responsibility of the entire property including installations such as the sewage treatment plant from Tata Housing.

The handover has been duly recorded in a handover letter signed by representative of the Society.

Thanking You,

Regards,  
Ruchika



TATA HOUSING DEVELOPMENT COMPANY LIMITED

Regd. Office: E Block, Voltas Premises, T.B. Kadam Marg, Chinchpokli, Mumbai - 400 033

Tel: 91 22 6661 4444 Fax: 91 22 6661 4452 E-mail: info@tatahousing.com Website: www.tatahousing.in

INSPECTION REPORT

**Sub:** Complaint regarding release of waste water contaminating well water.

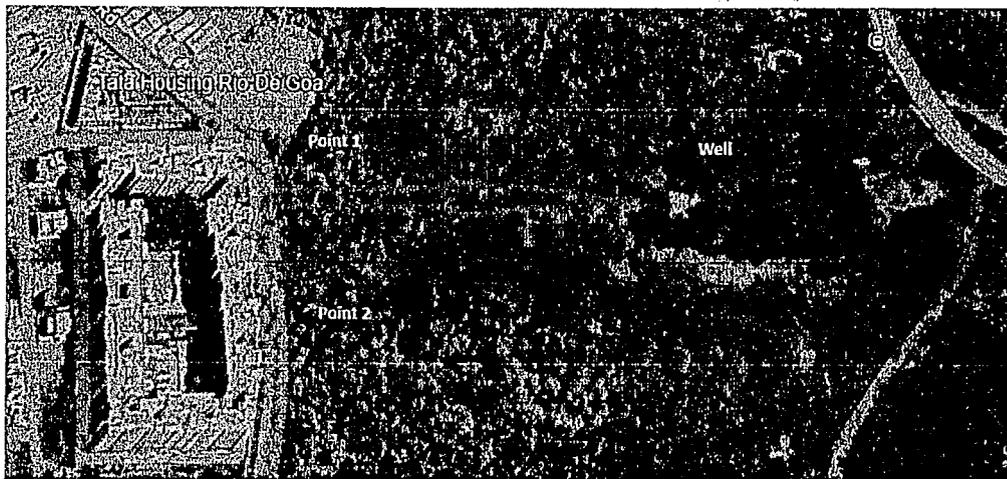
**Ref: Office Order:**No.1/94/25-PCB/Tech/2708

As directed, the undersigned officials of the Board Mr.Siddhant Prabhu Dessai(Jr.Env.Engineer) alongwith Mrs.Luiza D'Silva (JLA) conducted a joint site inspection on 13/05/2025 with regards to the complaint received by the Board.PHC Officials Dr.Tejan Lotlikar (MO In charge) and Mr.Bhaskar Yadav(Sanitary-Inspector) were present at the time of Inspection.No Officials from VP Sancoale were present at the time of Inspection.Housing society Manager Mr.Joel Fernandes was present at the time of Inspection.

1. **Name, address & contact no .of complainant:**  
Mr.Shivram Vaman Naik  
H.No.47,Zorint,Sancoale,  
P.O. Cortalim,Mormugao-Goa.  
9423059720
2. **Nature of Complaint :**
  - a) **Noise pollution:-** No
  - b) **Waste Water disposal :** Yes.
  - c) **Air emission: -** No
  - d) **Solid waste disposal: -** No
  - e) **Any other: -** No
3. **Whether any previous complaint received, if yes, details: -:**Yes
4. **Whether any show cause notice/directions/letter for corrective if yes, provide details: -**Directions issued under Water Act on 16/04/2025 to shift the STP and to pay Environmental Compensation of Rs.1,73,25,000/-.
5. **Name and address of industry/unit against whom complaint is filed:**  
M/s. RIO DE GOA (TATA HOUSING PROJECT),  
Sy.No.215/1,Sancoale,  
Mormugao-Goa.
6. **Man power requirement:** 3 (1 Operator for each shift)
7. **Status of operation of unit:** In Operation
8. **Site description and schematic sketch of site:**

Red Circle shows the location of the well

Red Arrows shows the Waste water Discharge points



9. Type of area: Residential
10. Distance of nearest residence/school/hospital/any prominent structure:  
Approx. 25-30 meters
11. Distance of water body (Specify which if any) : -Approx.450 meters from Zuari River
12. Water consumption (meter reading of previous water supply bills): No records produced
13. Waste water generation: 327 KLD as per CTO.
14. Disposal method: STP
15. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant: -360 KLD
16. Whether capacity sufficient (Yes/No): Yes
17. Electrical consumption:GED
18. Solid waste generated :
  - a) Type: -Dry and Wet Waste
  - b) Quantity: -350 Kgs/day and 495 Kgs/day.
  - c) Disposal: -Dry waste disposed through local VP and Wet waste composted within the premises.
19. Hazardous Waste : -
20. Permission from:
  - a) Local body: -NA.
  - b) Goa State Pollution Control Board: Consent to Operate issued on 4/10/2024 valid upto six months.Unit is operating without obtaining valid Consent to operate of the Board.
21. Noise levels recorded: NA
22. DG set capacity : 250 KVA and 500 KVA
23. Boiler Capacity : NA
24. Oven capacity : NA
25. Furnace capacity:NA
26. Rotary kiln: NA
27. Dust suppression methods: NA
28. In case of Induction furnace: NA
29. In case of sponge iron units: NA

30. Is ambient monitoring carried out (Yes/No) : NA  
 31. Are reports submitted as per consent conditions (Yes/No) : No  
 32. Is environmental statement submitted (Yes/No): No  
 33. Is water cess submitted (Yes/No): No  
 34. Are all consent conditions complied with (Yes/No): No  
 35. Is Bank Guarantee submitted (Yes/No): No  
 36. If yes, has the unit complied, give details: NA

37. Additional observations:

- i. Complaint regarding release of waste water contaminating well water. Upon reaching the site, the Board officials alongwith PHC Officials and the complainant carried out site inspection w.r.t the above mentioned complaint.
- ii. Evidence of waste water discharge from M/s.Rio de Goa (Tata Housing Project) from 2 Different points from the premises of the said unit was observed. Evidence of waste water discharged from Point 1 flowing down the Hill and reaching the area near the Complainants House and Well was observed. No Flow of discharge of waste water was seen at the time of Inspection. However, evidence of waste water discharged previously was observed. It was informed by the Complainant that the waste water is being discharged at night. The opening of Point 1 was not visible as it was covered with Dry waste and tree/garden waste. Upon clearing the said waste water logged within the said waste was uncovered (Refer Figs.1 and 2). Figs.3 and 4 shows the evidence of waste water flowing down the Hill and Reaching the area near complainant's house.
- iii. Evidence of waste water discharged from Point 2 was seen to be coming from the premises of M/s.Rio de Goa (Tata Housing Project) through an internal pipe from beneath the road adjacent to the said unit (Refer Fig.5). Fig.6 shows the evidence of discharge from the above mentioned pipe flowing down the hill.
- iv. Next M/s.Rio de Goa (Tata Housing Project) was inspected to find the source of the waste water discharge. The Representative of M/s.Rio de Goa (Tata Housing Project) informed that the said waste water discharge is through seepage/leakage from the swimming pool balance tank and circulation system. It was informed that the seepage/leakage from the said system was entering an old construction seepage conduit (Refer Fig.7) located beneath the pool and the said seepage of pool water through the conduit was entering the storm water drainage system leading to the discharge of pool water from 2 Nos. discharge points as mentioned above outside the premises of the unit. The Plan of the Residential Complex showing the pipelines /Storm water Drainage system was not produced at the time of Inspection which could verify the above mentioned facts.
- v. M/s.Rio de Goa (Tata Housing Project) is a residential complex consisting of 31 nos. studio apartments, 120 nos. single bedroom apartments, 466 nos. double bedroom apartments and 22 nos. triple bedroom apartment. There are total 14 nos. of towers (Building Apartments) named as T1, T2, T3, T4, T5, T6, T7, T8, T9, T10, T11, T12, T12A, T13.
- vi. Sewage Treatment Plant of capacity 360 KLD is installed for the Treatment of the Domestic waste water generated within the complex premises. The said STP is located in the Basement of Tower 12A.

- vii. At the time of Inspection STP was operational. Final Treated Water Sample of the STP was collected at the time of Inspection and analysed in the Board's Laboratory. As per the Sample Test Analysis Reports, BOD, COD, TSS, Fecal Coliform Parameters are exceeding the permissible limits.
- viii. The Treated water is utilized for Gardening and Flushing.
- ix. Next, the area the Complainant's House was inspected. Evidences of the above mentioned waste water flowing from the hill area the Complainant's House were found (Refer Figs. 9, 10, 11, 12). It was informed by the Complainant that the waste water finally pools in the area shown in Fig. 13 and through seepage contaminates the well located near the Complainant's house. Unit produced the Water Sample Analysis Test report of the water sample collected of the well near the complainant's house on 7/4/2025 by the Office of VP Sancoale and submitted to the Board. As per the said Test Report bearing No. GSPCB/TR/25/46437, pH is below the permissible limit and Turbidity parameter is exceeding the permissible limit. Also, Total Coliform, Fecal Coliform parameter is exceeding the permissible limit and E. Coli is present.

### 38. Conclusion/Recommendations:

- i. The Representative of M/s. Rio de Goa (Tata Housing Project) informed that the said waste water discharge is through seepage/leakage from the swimming pool balance tank and circulation system. It was informed that the seepage/leakage from the said system was entering an old construction seepage conduit (Refer Fig. 7) located beneath the pool and the said seepage of pool water through the conduit was entering the storm water drainage system leading to the discharge of pool water from 2 Nos. discharge points as mentioned above outside the premises of the unit. The Plan of the Residential Complex showing the pipelines / Storm water Drainage system was not produced at the time of Inspection which could verify the above mentioned facts. UNIT IS REQUIRED TO SUBMIT THE DRAINAGE PLAN OF THE UNIT JUSTIFYING THE ABOVE MENTIONED FACTS AND NEEDS TO STOP THE DISCHARGE OF WASTE WATER OUTSIDE THE PREMISES IMMEDIATELY.
- ii. Final Treated Water Sample of the STP was collected at the time of Inspection and analysed in the Board's Laboratory. As per the Sample Test Analysis Reports, BOD, COD, TSS, Fecal Coliform Parameters are exceeding the permissible limits.
- iii. As per the Water Sample Analysis Test report of the water sample of the well near the complainant's house, collected on 7/4/2025 by the Office of VP Sancoale and submitted to the Board, pH is below the permissible limit and Turbidity parameter is exceeding the permissible limit. Also, Total Coliform, Fecal Coliform parameter is exceeding the permissible limit and E. Coli is present.
- iv. Unit is operating without obtaining valid Consent to operate of the Board.

310/c



Fig.1



Fig.2



Fig.3

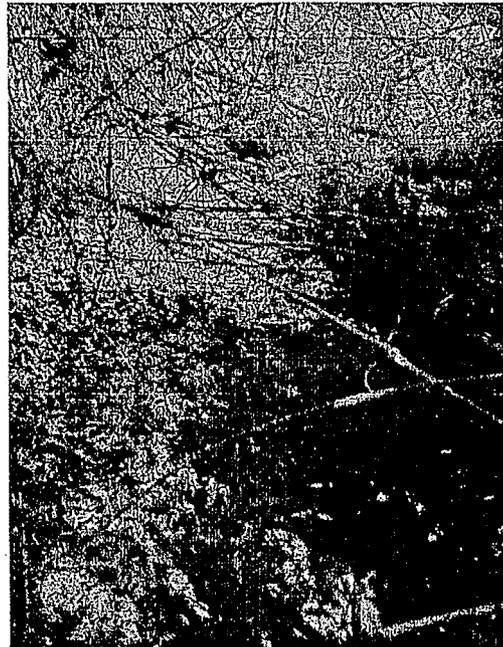


Fig.4

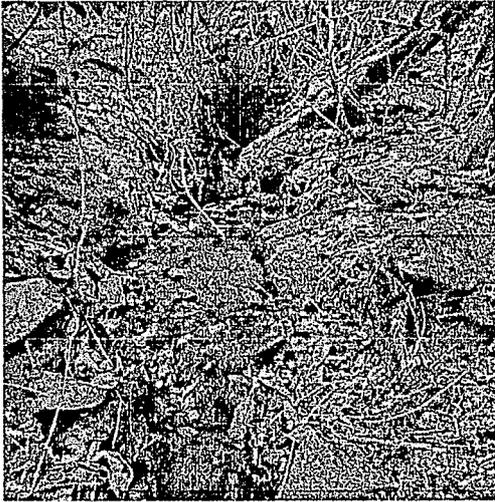


Fig.5



Fig.6

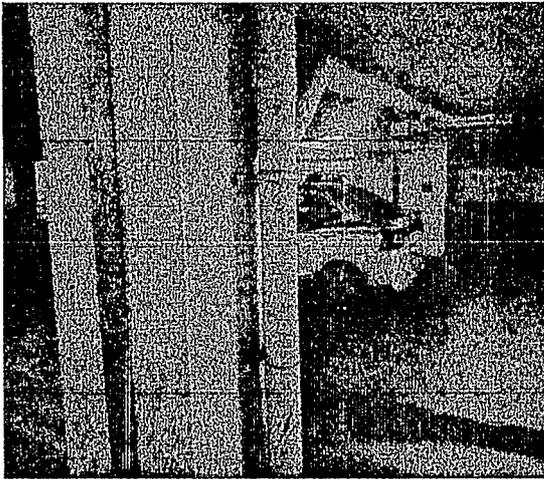


Fig.7

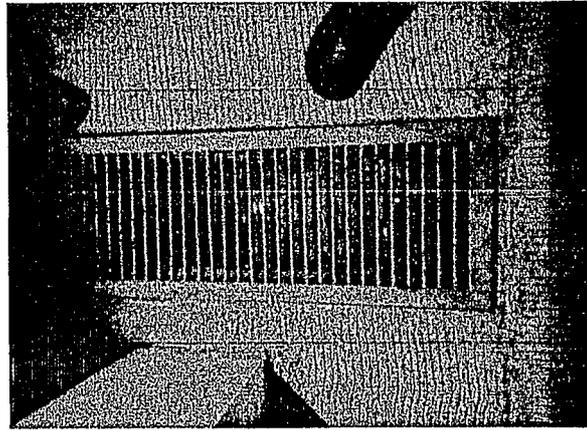


Fig.8

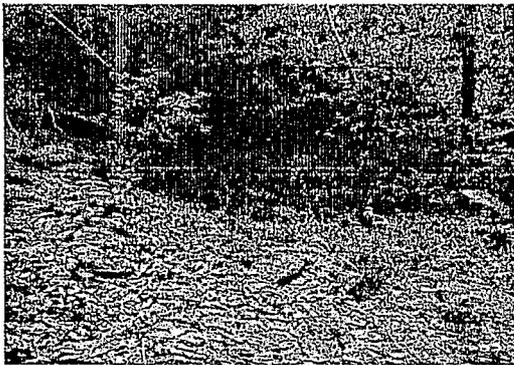


Fig.9



Fig.10



Fig.11



Fig.12



Fig.13

Inspecting Official:

SIDDHANT PRABHU DESSAI(JEE)

	<p align="center"><b>GOA STATE POLLUTION CONTROL BOARD</b>  Near Pilerne Industrial Estate, Opp Saligao Seminary,  Saligao, Bardez, Goa - 403 511.  Tel : +91 (0832) 2407700, 2407701, 2407702,  2407703, Fax: (0832) 2407700  e-mail:goapcb@gspcb.in,  website:<a href="http://www.goaspcb.gov.in">www.goaspcb.gov.in</a></p>	 TC-11139
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

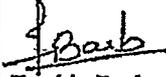
TEST REPORT																			
Test Report No.:GSPCB/TR/25/47133		Report Issue Date:20/05/2025																	
Name of the Customer	: M/s. Rio de Goa (Tata Housing Project)																		
Address	: Sy.No.215/1, Sancoale-Mormugao, Goa																		
Nature of Sample	: Final treated STP water sample (360KLD)																		
Sample collected by	: Siddhant Prabhudessai (JEE), Luiza D'silva (JLA)																		
Quantity of Sample Received	: 2L																		
Code No. of the Sample	: GSPCB/25/25298 A																		
Date & Time of Sample Collection	: 13.05.2025 & 12:50 pm																		
Date of Sample Receipt	: 13.05.2025																		
Seal / Tag details	: Sealed																		
Date of Start of Analysis	: 13.05.2025																		
Date of Completion of Analysis	: 20.05.2025																		
Method of Sample Collection	: IS 17614 (Part I)																		
Colour of Sample	: Pale yellow																		
Odour of Sample	: Foul																		
Weather Condition	: Sunny																		
Visible Effluent Discharge	: No																		
Any other Specific activity observed	: No																		
<table border="1"> <thead> <tr> <th>Parameters</th> <th>Test Methods</th> <th>Units</th> <th>Test Results</th> <th>Permissible Limits</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>4500-H<sup>+</sup> B, APHA 24<sup>th</sup> Edition</td> <td>-</td> <td>7.20</td> <td>5.5-9.0</td> </tr> <tr> <td>Biochemical Oxygen Demand (BOD), 3 Days at 27°C</td> <td>IS 3025 (Part 44)</td> <td>mg/l</td> <td>33.3</td> <td>10.0</td> </tr> </tbody> </table>	Parameters	Test Methods	Units	Test Results	Permissible Limits	pH	4500-H <sup>+</sup> B, APHA 24 <sup>th</sup> Edition	-	7.20	5.5-9.0	Biochemical Oxygen Demand (BOD), 3 Days at 27°C	IS 3025 (Part 44)	mg/l	33.3	10.0				
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Analyst	Authorised Signatory																		
 Freddy Barbosa Junior Laboratory Assistant	 Edma Sheth Scientist B																		
Contd.																			
Note : 1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied. 2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified. 3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing. 4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials. 5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only. 6. Permissible Limits: as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluent and as per IS 10500 : 2012 (RA 2018) – Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118 <sup>th</sup> , 126 <sup>th</sup> , 145 <sup>th</sup> & 157 <sup>th</sup> meetings of the Board for discharge of treated sewage. 7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.																			
GSPCB/107 Rev.No. 13 Issue Date : 04.04.2024																			

	<p align="center"><b>GOA STATE POLLUTION CONTROL BOARD</b>  Near Pileme Industrial Estate, Opp. Saligao Seminary,  Saligao, Bardez, Goa - 403 511.  Tel : +91 (0832) 2407700, 2407701, 2407702,  2407703, Fax: (0832) 2407700  e-mail: goapcb@gspcb.in,  website: www.goaspcb.gov.in</p>	 <p align="center">TC-11139</p>
<p>Accreditation Standards: ISO/IEC 17025:2017  Issued Date: 12.11.2024</p>		<p>NABL Certificate No. TC-11139  Valid Until: 11.11.2028</p>

TEST REPORT				
Test Report No.: GSPCB/TR/25/47133			Report Issue Date: 20/05/2025	
Parameters	Test Methods	Units	Test Results	Permissible Limits
Chemical Oxygen Demand (COD)	5220 B, APHA 24 <sup>th</sup> Edition	mg/l	80.0	50.0
Ammoniacal Nitrogen	4500 NH <sub>3</sub> F, APHA 24 <sup>th</sup> Edition	mg/l	3.241	5.0
Total Suspended Solids dried at 103-105 °C	2540 D, APHA 24 <sup>th</sup> Edition	mg/l	47.0	20.0
Oil & Grease	5520 B, APHA 24 <sup>th</sup> Edition	mg/l	<10.0	10.0

Remark: pH parameter lies within the permissible range. Biochemical Oxygen Demand, Chemical Oxygen Demand and Total Suspended Solids parameters are exceeding the permissible limits.

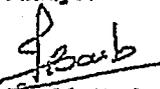
\*\*\* End of Report \*\*\*  
for GOA STATE POLLUTION CONTROL BOARD,

<p>Analyst</p> <p>  Freddy Barbosa  Junior Laboratory Assistant</p>	<p>Authorised Signatory</p> <p>  Edma Sheth  Scientist B</p>
--	---

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GSPCB/F/07  
Rev.No. 13  
Issue Date : 04.04.2024

	<b>GOA STATE POLLUTION CONTROL BOARD</b> Near Pilerne Industrial Estate, Opp Saligao Seminary, Saligao, Bardez, Goa - 403 511. Tel : +91 (0832) 2407700, 2407701, 2407702, 2407703, Fax: (0832) 2407700 e-mail: goapcb@gspcb.in, website: www.goaspcb.gov.in	
<div style="border: 1px solid black; width: 100%; height: 20px;"></div>		

TEST REPORT				
Test Report No.: GSPCB/TR/25/47134			Report Issue Date: 20/05/2025	
Name of the Customer	: M/s. Rio de Goa (Tata Housing Project)			
Address	: Sy.No.215/1, Sancoale-Mormugao, Goa			
Nature of Sample	: Final treated STP water sample (360KLD)			
Sample collected by	: Siddhant Prabhudessai (JEE), Luiza D'silva (JLA)			
Quantity of Sample Received	: 2L			
Code No. of the Sample	: GSPCB/25/25298 A			
Date & Time of Sample Collection	: 13.05.2025 & 12:50 pm			
Date of Sample Receipt	: 13.05.2025			
Seal / Tag details	: Sealed			
Date of Start of Analysis	: 13.05.2025			
Date of Completion of Analysis	: 20.05.2025			
Method of Sample Collection	: IS 17614 (Part I)			
Colour of Sample	: Pale yellow			
Odour of Sample	: Foul			
Weather Condition	: Sunny			
Visible Effluent Discharge	: No			
Any other Specific activity observed	: No			
Parameters	Test Methods	Units	Test Results	Permissible Limits
N-Total	4500 Norg B, APHA 24 <sup>th</sup> Edition	mg/l	4.59	10.0
Analyst		Authorised Signatory		
 <b>Freddy Barbosa</b> Junior Laboratory Assistant		 <b>Edma Sheth</b> Scientist B		
<b>Contd.</b>				
<b>Note :</b> <ol style="list-style-type: none"> <li>The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>The Board is not responsible for the authenticity for the samples not collected by the Board's officials.</li> <li>Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluent; as per IS 10500 : 2012 (RA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated sewage.</li> <li>The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>				
GSPCB/F/07 Rev.No. 13 Issue Date : 04.04.2024				

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<div style="border: 1px solid black; height: 20px; width: 100%;"></div>		

<b>TEST REPORT</b>	
Test Report No.: GSPCB/TR/25/47134	Report Issue Date: 20/05/2025
<p>Remarks: N-total parameter is within the permissible limits.</p>	
<p>*** End of Report **  for GOA STATE POLLUTION CONTROL BOARD.</p>	
Analyst	Authorised Signatory
	
<p>Freddy Barbosa  Junior Laboratory Assistant</p>	<p>Edma Sheth  Scientist B</p>
<p>Note:</p> <ol style="list-style-type: none"> <li>1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.</li> <li>5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>6. Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated sewage.</li> <li>7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>	
<p>GSPCB/F/07  Rev.No. 13  Issue Date : 04.04.2024</p>	

	<b>GOA STATE POLLUTION CONTROL BOARD</b> Near Pilerne Industrial Estate, Opp Saligao Seminary, Saligao, Bardez, Goa - 403 511. Tel : +91 (0832) 2407700, 2407701, 2407702, 2407703, Fax: (0832) 2407700 e-mail: goapcb@gspcb.in, website: www.goaspcb.gov.in	 TC-11139
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Accreditation Standards: ISO/IEC 17025:2017

NABL Certificate No. TC-11139

Issued Date: 12.11.2024

Valid Until: 11.11.2028

## TEST REPORT

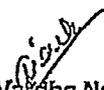
Test Report No.: GSPCB/TR/25/47378

Report Issue Date: 27/05/2025

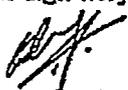
Name of the Customer : M/s. Rio de Goa (Tata Housing Project)  
 Address : Survey No. 215/1, Sangoale, Mormugao-Goa  
 Nature of Sample : Final treated STP Water sample (360 KLD)  
 Sample collected by : Siddhant Prabhudessai (JEE), Luiza D'Silva (JLA)  
 Quantity of Sample Received : 250 ml  
 Code No. of the Sample : GSPCB/25/25298 B  
 Date & Time of Sample Collection : 13.05.2025 & 12:50 pm  
 Date of Sample Receipt : 13.05.2025  
 Seal / Tag details : Not Sealed  
 Date of Start of Analysis : 13.05.2025  
 Date of Completion of Analysis : 22.05.2025  
 Method of Sample Collection : IS 17614 (Part I)  
 Colour of Sample : Pale Yellow  
 Odour of Sample : Foul  
 Weather Condition : Sunny  
 Visible Effluent Discharge : Yes  
 Any other Specific activity observed : No

Parameters	Test Methods	Units	Test Results	Permissible Limits
Fecal Coliform	9221 E, APHA 24 <sup>th</sup> Edition	MPN/100ml	240×10 <sup>1</sup>	≤100

Analyst

  
 Vardha Naik  
 Junior Research Fellow

Authorised Signatory

  
 Denza Cardozo  
 Scientist B  
 Contd.

Note :

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GSPCB/F/07  
 Rev.No. 13  
 Issue Date : 04.04.2024

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Accreditation Standards: ISO/IEC 17025:2017		NABL Certificate No. TC-11139
Issued Date: 12.11.2024		Valid Until: 11.11.2028

## TEST REPORT

Test Report No.:GSPCB/TR/25/47378

Report Issue Date:27/05/2025

Remark: Fecal Coliform parameter is exceeding the permissible limit.

\*\*\* End of Report \*\*\*  
for GOA STATE POLLUTION CONTROL BOARD,

Analyst

Authorised Signatory



Vafaha Naik  
Junior Research Fellow

  
Denza Cardozo  
Scientist B

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GSPCB/F/07  
Rev.No. 13  
Issue Date : 04.04.2024

TATA HOUSING

GOA PARADISE



B. R. Ramesh AEE

Noble Dever

2/1/25

Date: 26<sup>th</sup> May, 2025

To:  
Mr. Sanjeev Joglekar  
The Member Secretary,  
Goa State Pollution Control Board

**Subject:** Reply to your Notice dated 16.04.2025 issuing directions u/s. 33A of the Water (Prevention and Control of Pollution) Act, 1957 regarding Sewage Treatment Plant installed at Rio De Goa

- Ref.:**
- (i) Email dated 07.05.2025 addressed on behalf of Tata Housing Development Company Limited
  - (ii) Certificate dated 04.10.2024 issued by Goa State Pollution Control Board renewing Consent to Operate and Authorization
  - (iii) Letter dated 27.12.2024 issued by Tata Housing Development Company Limited addressed to Mr. Aayush Jaitley dealing with the grievances regarding Sewage Treatment Plant installed at Rio De Goa

Respected Sir,

We are in receipt of your Notice dated 16.04.2025 inter alia issuing directions u/s. 33A of the Water (Prevention and Control of Pollution) Act, 1957 regarding Sewage Treatment Plant installed at Rio De Goa thereby directing to shift the Sewage Treatment Plant ("STP") at an appropriate location with further directions related thereto, direction to pay an amount of Rs.1,73,25,000/- as Environmental Compensation to the Board for the reasons mentioned therein [hereinafter to be referred to as "Notice" for convenience], and in reply thereto, we say and submit as under:

- 1) We received the aforesaid Notice on 2<sup>nd</sup> May 2025 (without Inspection Report dated 03.01.2025 and the analysis report which is mentioned as enclosed with the said Notice) at our Mumbai office as no staff of Tata Housing Development Company

TATA HOUSING DEVELOPMENT COMPANY LIMITED

Regd. Office: 'E' Block, Voltas Premises, T.B. Kadam Marg, Chinchpokli, Mumbai-400 033.

Tel.: 91-22-6661-4444 Fax: 91-22-6661-4452 E-mail: [info@tatahousing.com](mailto:info@tatahousing.com)

Website: [www.tatahousing.in](http://www.tatahousing.in)

300/c

Limited is stationed at Goa. We reserve liberty to file additional or supplemental reply, as and when required.

At the outset, we deny the allegations leveled against us in totality, as the same are baseless, unwarranted, vague, without material particulars, and bad in law. By mere by reason of not dealing with any statements or allegations contained in the said Notice, we do not and shall not be deemed to admit the veracity thereof in any manner whatsoever.

We repeat and reiterate the contents, averments, submissions and contentions made by us in our correspondences addressed to your esteemed office and Society in connection with the STP, as if the same form part of this letter and deny whatever is contrary thereto and/or inconsistent therewith.

- 2) It appears that false and misleading representations/complaints are made to your office with an ulterior and dishonest motive of harassing us and your esteemed office is being used as an arm twisting method for procuring the issuance of the said Notice to pressurize us so that we succumb to the illegal and unlawful demands made by some disgruntled residents and/or Managing Committee of the Rio De Goa Cooperative Housing Society ("Society"), which will be evident from the correspondences and what is stated herein under.
- 3) It is pertinent to note that by our email dated 04.11.2024 addressed to your esteemed office, we requested for change of the ownership name from Tata Housing Development Company Limited to Society, as Society was registered as on 15.12.2022 and since 01.04.2023, the Society has taken responsibility of the Project and common areas, facilities, etc. from us, and have been managing its day to day affairs. Needless to state all the relevant documents pertaining to this transition were sent with our aforesaid email dated 04.11.2024. Thus, we have categorically requested your esteemed office to update the registered ownership name of Society in your records and it was further requested that all future correspondences regarding the property be directed to the Society's official email id [riodegoachsltd@gmail.com] and marked to Chairman/Secretary viz. Mr. Subhash Tiwari/Mr. Sriharsha, which was also provided vide our aforesaid email dated 04.11.2024. The printout of the email dated 04.11.2024 addressed to your esteemed office is marked and annexed as Annexure-1.

TATA HOUSING DEVELOPMENT COMPANY LIMITED

Regd. Office: "E" Block, Voltas Premises, T.B. Kadam Marg, Chinchpokli Mumbai-400 033.  
Tel.: 91 22 6661 4444 Fax: 91 22 6661 4452 E-mail: [info@tatahousing.com](mailto:info@tatahousing.com)  
Website: [www.tatahousing.in](http://www.tatahousing.in)

4) In respect of the STP installation and operations, we would like to clarify the following points and place on record as under:

i. **Regulatory Compliance:**

- a. Installation of sewage treatment plant and associated infrastructure is a mandatory requirement under the applicable environment and construction laws especially for the project of the size similar to Rio De Goa.
- b. The STP was installed after due process of scrutiny and has been approved by the Environment Department while granting Environment Clearance for the project. The location/capacity of the STP was also pre-approved by the Environment Department as well as the concerned Building Permission department. In compliance with all the requirements, Tata Housing Development Company Limited has completed the construction of the residential complex including the installation and commissioning of the STP and having done so, the Occupation Certificate has been issued.
- c. In summary, the necessary approvals for installation and commissioning of the STP has been taken from time to time and applicable regulations in this regard have been duly complied up to the period when the STP operations were taken over by the Society i.e. Rio-De-Goa Co-operative Housing Society Limited.
- d. The STP has been installed and commissioned in strict accordance with all relevant approvals. Regular tests have been conducted, and all parameters have consistently been within permissible limits, ensuring the system operates efficiently and safely.

ii. **Handover of Project & STP to Society:**

- a. The Management and day to day affairs and operations of the Project, including STP and other common facilities, have been handed over to the Society formed by the residents/allottees. The Society is in exclusive control of the common areas, services, and operations, including the STP, since 01/04/2023.

TATA HOUSING DEVELOPMENT COMPANY LIMITED

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Tel.: 91 22 6661 4444 Fax: 91 22 6661 4452 E-mail: [info@tatahousing.com](mailto:info@tatahousing.com)

Website: [www.tatahousing.in](http://www.tatahousing.in)

- b. Thus, all conditions related to STP and issuance of CTO, etc. are to be complied by the Society together with the regulatory compliances that are applicable to the operations of the STP.
- c. Thus, we emphatically deny that STP is presently operated by the Builder of Rio De Goa Project, as alleged in the said Notice.
- d. In view of the aforesaid, as a Builder/Developer/Promoter we, no longer have any control or role in the operation or maintenance of the STP as required under the applicable laws. The Society is the competent entity responsible for ensuring compliance with environmental norms, and addressing any issues related thereto viz. odour, discharge, etc.

#### Operational grievances:

- a. We do not concur with any of the allegations about air quality, foul odour, STP Treatment process escapes for the reasons or in the manner alleged therein or any kind of health hazards occurring due to the operations of the STP as alleged in the Notice or Inspection Report or Analysis Report. Needless to state that for the period, when the STP was being operated by Tata Housing Development Company Limited, there has been no grievances or issues raised.
- b. In fact, feedback was taken from residents of Tower 12A, most of who did not have any grievance related to the STP, except alleged grievances highlighted by one of the member/resident (Mr. Jaitely), being an isolated matter wherein his views were/are in stark departure from the views of other residents.
- c. Therefore, we suggested Mr. Jaitely that he takes up the matter of STP with the Society who are best placed to look into his concerns.

#### Conveyance Notwithstanding – Functional Handover Complete:

- a. While formal conveyance of the land or common areas is pending for the reasons solely attributable to the Society, as we have addressed numerous mails and reminders for executing Conveyance Deed; however, the Society has been deliberately avoiding and neglecting to execute Conveyance Deed with a malafide intention. Be that as it may, the pendency of the execution of Conveyance Deed cannot used as an excuse

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by the Society to comply with their obligations. The Society is trying to shift the burden upon us, despite the fact that the functional and operational handover has been duly completed on 01.04.2023. The lack of a formal conveyance cannot imply continued responsibility for operational issues, particularly when we are not even operating or maintaining STP or any other aspect of the said Society or Project.

- b. Our responsibility was limited to the design and initial commissioning of the STP in accordance with the sanctioned plans and applicable norms. Post-handover, any operation related issues falls within the purview of the present Managing Committee of the Society.

v. **No violations:**

- a. Given the above, it is amply clear that we have not caused any breach and therefore cannot be held responsible for alleged non-compliance of directions set out in the said Notice (including direction to pay an amount of Rs. 1,73,25,000/- as Environmental Compensation to the Board) or any other Notice issued prior thereto or related thereto, as regards operations and maintenance of STP.
- b. As already stated, the installation, commissioning and operations of the STP till the date on which it was taken over by the Society, has been in accordance with applicable laws.
- c. The earlier reports filed before the concerned authority stands testimony to the fact that all applicable parameters are maintained within permissible limits, which negates the allegations levelled in the said Notice.

vi. **Request for re-direction of Notice:**

- a. In view of the aforesaid, we humbly request your esteemed office and the Hon'ble Board to direct the present Notice, including any inquiry or penalty imposed, to be directly addressed to Society, who are the appropriate authority to respond to the same and take necessary steps.

5) While, it is important to note that a renewal order was issued by the GSPCB vide its letter bearing no. 12/2022-PCB/1276483/R0009753 dated 04.10.2024. Thus, the

TATA HOUSING DEVELOPMENT COMPANY LIMITED

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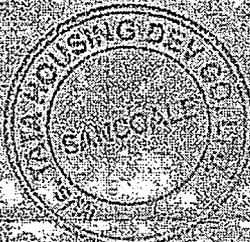
Website : [www.tatahousing.in](http://www.tatahousing.in)

application for renewal of the consent to operate was allowed and consequently the consent to operate and authorization was also extended by a period of 06 (Six) months from the date of issue of the consent by GSPCB. And surprisingly, some disgruntled residents/members and Society have made repeated attempts to cast aspersions on the operations of STP for settling their personal scores with Tata Housing Development Company Limited

- 6) We further say and submit that we have responded by our letter dated 19.11.2024 to the directions dated 12.11.2014 (including revocation of Consent Order and BG of Rs.32 Lakhs) issued by your esteemed office. It is not out of place to mention that we were neither informed about any site inspection which was conducted on 03.01.2025 nor any of our representative attended the inspection, therefore, we are not aware of the same and deny the contents thereof.
- 7) Thus, we humbly request your esteemed office to take note of the aforesaid and we hope the above response clarifies all the issues raised in the said Notice, and further exchange of communications on this issue should not be required. In case you have any further queries or concerns on this matter, we once again suggest that you reach out to the Society who are best placed to look into the matter.

Yours truly,

For, **Tata Housing Development Company Limited**

Authorized signatory

C.C.: To,

- (1) The Chairman/Secretary,  
Rio De Goa CHSL
- (2) Mr. Madhukar Jaitley / Mr. Aayush Jaitley

TATA HOUSING DEVELOPMENT COMPANY LIMITED

Regd. Office: 'E' Block, Voltas Premises, T.B. Kadam Marg, Chinchpokli Mumbai-400 033  
Tel.: 91 22 6661 4444 Fax: 91 22 6661 4452 E-mail: [info@tatahousing.com](mailto:info@tatahousing.com)  
Website: [www.tatahousing.in](http://www.tatahousing.in)

EXHIBIT T  
429



Revised  
No. 1/94/25  
14/5/25  
295/

**OFFICE OF THE VILLAGE PANCHAYAT SANCOALE**

P. O. Cortalim, Mormugao - Goa, Pin Code: 403710

Ph: (0832)-2550221 e-mail: ypsancoale@gmail.com

Ref. No. VP/S/6/2025-26/10/13

Date: 04/07/2025

**SITE INSPECTION NOTICE**

Ref. No: 1/94/25-PCB/Tech/2708 Dated 09/05/2025

**Sub: - Complaint regarding release of wastewater contaminating well water. H.No. 47, Zorint, Sancoale, Goa**

Sir,

With reference to the complaint dated 09/05/2025 bearing refno. 1/94/25-PCB/Tech/2708 Dated 09/05/2025 on above cited subject, the joint site inspection has been scheduled on 23/07/2025 at 03:30 p.m onwards.

You are kindly requested to remain present in person at the Village Panchayat Office on the above mentioned date and time in order to proceed to the site.



*(Orville C. Vales)*  
Secretary,  
V. P. Sancoale

To,  
Dr. Tejan Lotlikar  
The Medical Officer Incharge,  
Primary Health Centre,  
Cortalim - Goa.

Copy to:  
1/ Dr. Shamila Monteiro,  
The Member Secretary,  
Goa State Pollution Control Board,  
Pilerne Industrial Estate,  
Salgao, Bardez, Goa.

2/ Shri. Shivram Vaman Naik,  
S/o Late Vaman Naik,  
H.no 47, Zorint, Sancoale, Goa.

3/ Shri. Derick Vales,  
Ward Member, Ward no II  
V. P. Sancoale.

# GOA STATE POLLUTION CONTROL BOARD

गोवा राज्य प्रदूषण नियंत्रण बोर्ड

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0882-2407700,  
2407701, 2407703



Email Ids:  
Chairman: GSPCB: chairman.gspcb.goa@nic.in  
Member Secretary: GSPCB: ms.gspcb.goa@nic.in  
Office: mall@gspcb.gov.in

No. 1794/25-FCB/Tech/2703

MP SANCOALE
Inv No: 694
Date: 16/5/25

Date: 07/05/2025

## JOINT INSPECTION ORDER

The Secretary/Sarpanch,  
Village Panchayat of Sancoale,  
Mormugao Goa.

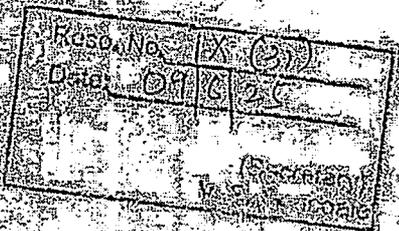
The Health Officer,  
The Primary Health Centre,  
Curpavado, Cortalim Goa.

Subj: Complaint regarding release of wastewater contaminating well water.

REF: Complaint received from Shivram Vaman Naik, H.No. 47, Zorint, Sancoale, Cortalim,  
Mormugao Goa, dated 16/04/2025.

With reference to the subject cited above, the joint site inspection has been scheduled on 13/05/2025 at 10:30 am. You are kindly requested to depute your officials for the same on the above mentioned date & time. The following Board officials shall be present for inspection.

1. Mr. Siddhant Prabhudev Dessai, JEE, GSPCB
2. Mrs. Luiza D. Silva, Junior Lab Assistant, GSPCB



(Rohan Nagvekar)  
Asst. Environmental Engineer,  
Goa State Pollution Control Board

Copy to:

1. Mr. Shivram Vaman Naik, H.No. 47, Zorint, Sancoale, Cortalim, Mormugao-Goa
2. Mr. Siddhant Prabhudev Dessai, JEE, GSPCB
3. Mrs. Luiza D. Silva, Junior Lab Assistant, GSPCB
4. Guard Copy

**INSPECTION REPORT**

**Sub:** Complaint regarding release of waste water contaminating well water, H.No.47, Zorint, Sancoale, Goa.

**Ref:** 1) Site Inspection Notice dated 4/7/2025 received from the Office of VP Sancoale.

2) Office Order: No.1/94/25-PCB/Tech/8050

As directed, the undersigned officials of the Board Mr. Siddhant Prabhu Dessai (Jr. Env. Engineer) along with Ms. Roma Khandekar (FA) conducted a joint site inspection on 23/07/2025 with regards to the above mentioned complaint. VP Sancoale Secretary Mr. Orville C. Vales was present at the time of inspection. Housing society Manager Mr. Joel Fernandes was present at the time of inspection.

**1. Name, address & contact no. of complainant:**

Mr. Shivram Vaman Naik  
H.No.47, Zorint, Sancoale,  
P.O. Cortalim, Mormugao-Goa.  
9423059720

**2. Nature of Complaint :**

- a) Noise pollution: - No
- b) Waste Water disposal : Yes.
- c) Air emission: - No
- d) Solid waste disposal: - No
- e) Any other: - No

**3. Whether any previous complaint received, if yes, details: -:** Yes

**4. Whether any show cause notice/directions/letter for corrective if yes, provide details:** -Directions issued under Water Act on 16/04/2025 to shift the STP and to pay Environmental Compensation of Rs.1,73,25,000/-.

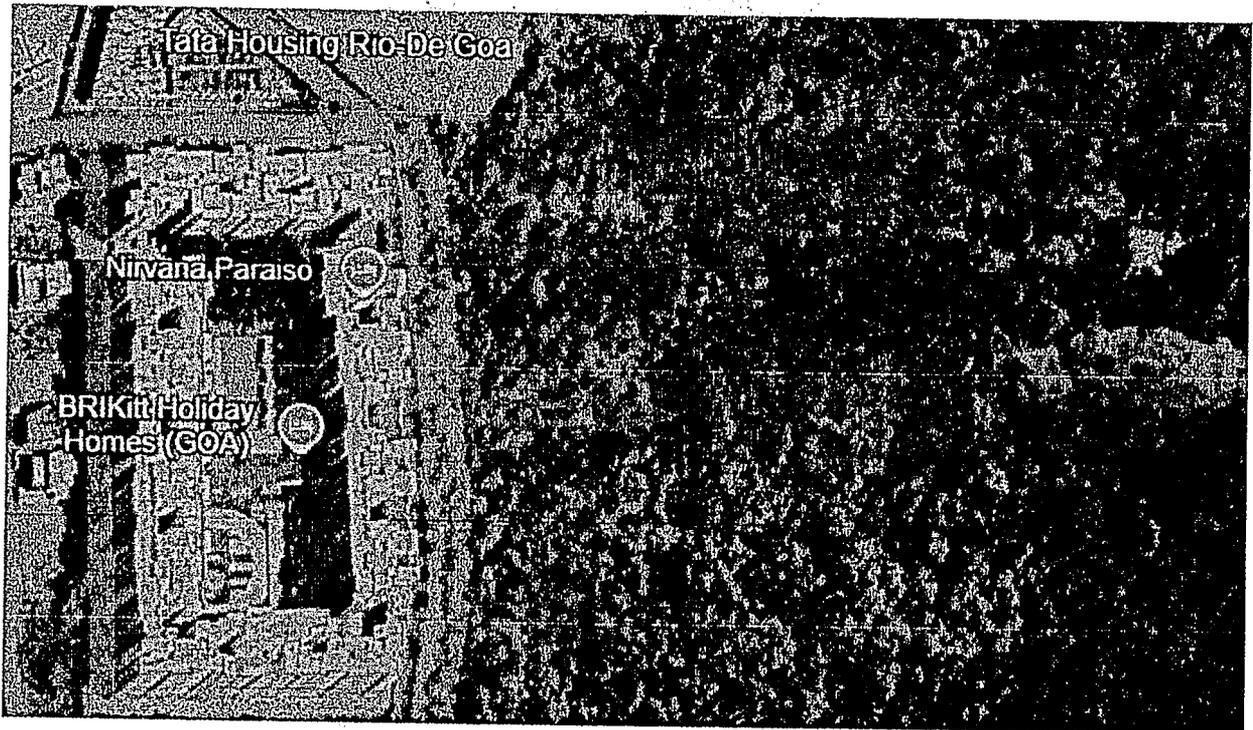
**5. Name and address of industry/unit against whom complaint is filed:**

M/s. RIO DE GOA (TATA HOUSING PROJECT),  
Sy.No.215/1, Sancoale,  
Mormugao-Goa.

**6. Man power requirement:** 3 (1 Operator for each shift)

**7. Status of operation of unit:** In Operation

**8. Site description and schematic sketch of site:**



Red Arrows shows the 2 Discharge points where water samples were collected at the time of Inspection.

9. **Type of area:** Residential
10. **Distance of nearest residence/school/hospital/any prominent structure:**  
Approx. 25-30 meters
11. **Distance of water body (Specify which if any) :** -Approx.450 meters from Zuari River
12. **Water consumption (meter reading of previous water supply bills):** No records produced
13. **Waste water generation:** 327 KLD as per CTO.
14. **Disposal method:** STP
15. **Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant:** -360 KLD
16. **Whether capacity sufficient (Yes/No):** Yes
17. **Electrical consumption:**GED
18. **Solid waste generated :**
  - a) **Type:** -Dry and Wet Waste
  - b) **Quantity:** -350 Kgs/day and 495 Kgs/day.
  - c) **Disposal:** -Dry waste disposed through local VP and Wet waste composted within the premises.
19. **Hazardous Waste :** -
20. **Permission from:**
  - a) **Local body:** -NA.
  - b) **Goa State Pollution Control Board:** Consent to Operate issued on 4/10/2024 valid upto six months.Unit is presently operating without valid Consent to operate of the Board.
21. **Noise levels recorded:** NA

22. DG set capacity : 250 KVA and 500 KVA  
 23. Boiler Capacity : NA  
 24. Oven capacity : NA  
 25. Furnace capacity: NA  
 26. Rotary kiln: NA  
 27. Dust suppression methods: NA  
 28. In case of Induction furnace: NA  
 29. In case of sponge iron units: NA  
 30. Is ambient monitoring carried out (Yes/No) : NA  
 31. Are reports submitted as per consent conditions (Yes/No) : No  
 32. Is environmental statement submitted (Yes/No): No  
 33. Is water cess submitted (Yes/No): No  
 34. Are all consent conditions complied with (Yes/No): No  
 35. Is Bank Guarantee submitted (Yes/No): No  
 36. If yes, has the unit complied, give details: NA

**37. Additional observations:**

- i. Complaint regarding release of waste water contaminating well water. Upon reaching the site, the Board officials alongwith VP Officials and the complainant carried out site inspection w.r.t the above mentioned complaint.
- ii. Same complaint was attended on 13/05/2025 alongwith the PHC Officials. At the time of the said inspection on 13/05/2025, Evidence of waste water discharge from M/s. Rio de Goa (Tata Housing Project) from 2 Different points from the premises of the said unit as shown in the site sketch was observed. However, No Flow of discharge of waste water was seen at the time of the said Inspection from the above mentioned discharge points.
- iii. It was informed at the time of the said Inspection, by the Representative of M/s. Rio de Goa (Tata Housing Project) that the said waste water discharge is through seepage/leakage from the swimming pool balance tank and circulation system. It was informed that the seepage/leakage from the said system was entering an old construction seepage conduit located beneath the pool and the said seepage of pool water through the conduit was entering the storm water drainage system leading to the discharge of pool water from 2 Nos. discharge points as mentioned above outside the premises of the unit. The Plan of the Residential Complex showing the pipelines /Storm water Drainage system was not produced at the time of Inspection which could verify the above mentioned facts.
- iv. At the time of Inspection on 23/07/2025, waste water discharge was observed from the Discharge points as shown in the site sketch (Refer Figs.1 and 2). Water Samples were collected from the 2 Nos. Discharge points as mentioned above. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the underground pipe 1, pH-7.14, Dissolved Oxygen is 4 mg/l, BOD-22 mg/l, COD-50 mg/l, Total Suspended Solids-24 mg/l, Oil & Grease <10 mg/l, N-Total-4.82 mg/l, Fecal Coliform-140x10<sup>3</sup> MPN/100ml. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the underground pipe 2, pH-6.98, Dissolved Oxygen is 7.2 mg/l, BOD-52.7 mg/l, COD-140 mg/l, Total Suspended Solids-25 mg/l, Oil & Grease <10 mg/l, N-Total-7.78 mg/l, Fecal Coliform-7.8x10<sup>4</sup> MPN/100ml.

- v. The Source of the discharge could not be found. Drainage Plan/Plumbing Plan (Drawing) of the Complex was not produced at the time of Inspection.
- vi. 360 KLD Sewage Treatment Plant of the Complex was operational at the time of Inspection.

### 38. Conclusion/Recommendations:

- i. Waste water being discharged from the 2 Nos. Discharge points as shown in the site sketch was observed at the time of Inspection. Water Samples were collected from the said 2 Nos. Discharge points. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the underground pipe 1, pH-7.14, Dissolved Oxygen is 4 mg/l, BOD-22 mg/l, COD-50 mg/l, Total Suspended Solids-24 mg/l, Oil & Grease <10 mg/l, N-Total-4.82 mg/l, Fecal Coliform- $140 \times 10^3$  MPN/100ml. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the underground pipe 2, pH-6.98, Dissolved Oxygen is 7.2 mg/l, BOD-52.7 mg/l, COD-140 mg/l, Total Suspended Solids-25 mg/l, Oil & Grease <10 mg/l, N-Total-7.78 mg/l, Fecal Coliform- $7.8 \times 10^4$  MPN/100ml.
- ii. The Source of the discharge could not be found. Drainage Plan/Plumbing Plan (Drawing) of the Complex was not produced at the time of Inspection.
- iii. Sewage Treatment Plant of the Complex was operational at the time of Inspection.
- iv. Unit is operating without valid Consent to Operate of the Board.

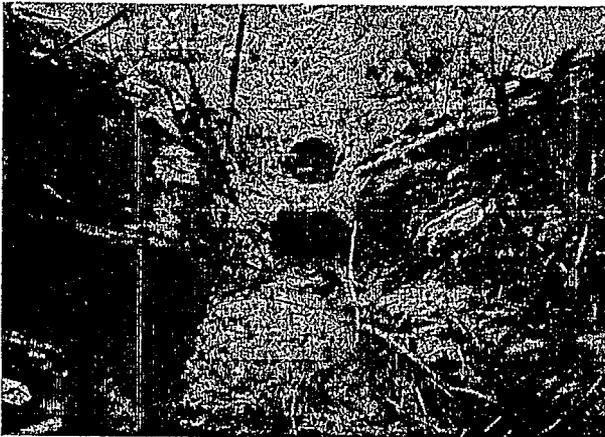


Fig.1



Fig.2

Inspecting Official:

SIDDHANT PRABHU DESSAI (JEE)



# GOA STATE POLLUTION CONTROL BOARD

Near Pilerne Industrial Estate, Opp Saligao Seminary,  
Saligao, Bardez, Goa - 403 511.

Tel : +91 (0832) 2407700, 2407701, 2407702,  
2407703, Fax: (0832) 2407700

e-mail: goapcb@gspcb.in,  
website: www.goapcb.gov.in



TC-11139

Accreditation Standards: ISO/IEC 17025:2017

NABL Certificate No. TG-11139

Issued Date: 12.11.2024

Valid Until: 11.11.2028

## TEST REPORT

Test Report No.: GSPCB/TR/25/48760

Report Issue Date: 11/08/2025

Name of the Customer : Office Of The Village Panchayat Sancaole  
 Address : P.O. Cortalim, Mormugao-Goa, 403710  
 Nature of Sample : Discharge water sample flowing from the underground  
 pipe 2 at Rio De Goa, Sancaole (Complaint)  
 Sample collected by : Siddhant Prabhudessai (JEE), Ramesh Khandekar (FA)  
 Quantity of Sample Received : 2L+300ml+300ml  
 Code No. of the Sample : GSPCB/25/25868 A  
 Date & Time of Sample Collection : 23.07.2025 & 01:14 pm  
 Date of Sample Receipt : 23.07.2025  
 Seal / Tag details : Sealed  
 Date of Start of Analysis : 23.07.2025  
 Date of Completion of Analysis : 07.08.2025  
 Method of Sample Collection : IS 17614 (Part I)  
 Colour of Sample : Colourfree  
 Odour of Sample : Odourfree  
 Weather Condition : Rainy  
 Visible Effluent Discharge : No  
 Any other Specific activity observed : None

Parameters	Test Methods	Units	Test Results	Permissible Limits
pH	4500-H <sup>+</sup> B, APHA 24 <sup>th</sup> Edition	-	6.98	-
Dissolved Oxygen	4500 O C, APHA 24 <sup>th</sup> Edition	mg/l	7.2	-
Biochemical Oxygen Demand (BOD) 3 Days at 27 °C	IS 3025 (Part 4)	mg/l	52.7	-
Chemical Oxygen Demand (COD)	5220 B, APHA 24 <sup>th</sup> Edition	mg/l	140.0	-

Analyst

*F. Barbosa*

Freddy Barbosa  
Junior Laboratory Assistant

Authorised Signatory

*Edma Sheth*

Edma Sheth  
Scientist B  
Contd.

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.
- Permissible Limits: as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> & 157<sup>th</sup> meetings of the Board for discharge of treated sewage.
- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
Rev.No. 13  
Issue-Date : 04.04.2024

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Salgao Seminary,                  Salgao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702,                  2407703, Fax: (0832) 2407700                  e-mail: goapcb@gspcb.in,                  website: www.goaspcb.gov.in</p>	 TC-11139
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

**TEST REPORT**

Test Report No.: GSPCB/TR/25/48760 Report Issue Date: 11/08/2025

Parameters	Test Methods	Units	Test Results	Permissible Limits
Total Suspended Solids (ried at 103-105°C	2540 D, APHA 24 <sup>th</sup> Edition	mg/l	25.0	-
Oil & Grease	5520 B, APHA 24 <sup>th</sup> Edition	mg/l	<10.0	-

Remark:

\*\*\* End of Report \*\*\*  
 for GOA STATE POLLUTION CONTROL BOARD,

Analyst

Freddy Barbosa  
 Freddy Barbosa  
 Junior Laboratory Assistant

Authorised Signatory

Edma Sheth  
 Edma Sheth  
 Scientist B

Note:

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7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
 Rev.No. 13  
 Issue Date : 04.04.2024



**437**

284

**GOA STATE POLLUTION CONTROL BOARD**  
 Near Pilerne Industrial Estate, Opp Saligao Seminary,  
 Saligao, Bardaz, Goa - 403 511.  
 Tel : +91 (0832) 2407700, 2407701, 2407702,  
 2407703, Fax: (0832) 2407700  
 e-mail: goapcb@gspcb.in,  
 website: www.goapcb.gov.in

**TEST REPORT**

Test Report No.: GSPCB/TR/25/48761

Report Issue Date: 11/08/2025

Name of the Customer : Office Of The Village Panchayat Sancaole  
 Address : P.O. Cortalim, Mormugao-Goa, 4037-10  
 Nature of Sample : Discharge water sample flowing from the underground  
 pipe 2, at Rio De Goa, Sancaole (Complaint)  
 Sample collected by : Siddhant Prabhudessai (JEE), Roma Khandekar (FA)  
 Quantity of Sample Received : 2L+300ml+300ml  
 Code No. of the Sample : GSPCB/25/25866 A  
 Date & Time of Sample Collection : 23.07.2025 & 01:14 pm  
 Date of Sample Receipt : 23.07.2025  
 Seal / Tag details : Sealed  
 Date of Start of Analysis : 23.07.2025  
 Date of Completion of Analysis : 07.08.2025  
 Method of Sample Collection : IS 17614 (Part I)  
 Colour of Sample : Colourfree  
 Odour of Sample : Odourfree  
 Weather Condition : Rainy  
 Visible Effluent Discharge : No  
 Any other Specific activity observed : None

Parameters	Test Methods	Units	Test Results	Permissible Limits
N-Total	4500-Norg B, APHA 24 <sup>th</sup> Edition	mg/l	7.78	-

Analyst

*[Signature]*

Freddy Barbosa  
 Junior Laboratory Assistant

Authorised Signatory

*[Signature]*

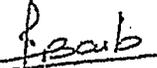
Edma Sheth  
 Scientist B  
 Contd.

**Note :**

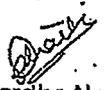
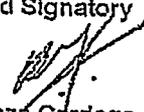
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- Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.
- Permissible Limits: as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> & 157<sup>th</sup> meetings of the Board for discharge of treated sewage.
- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/R/07  
 Rev.No. 13  
 Issue Date : 04.04.2024

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>  Near Pilerne Industrial Estate, Opp Saligao Seminary,  Saligao, Bardez, Goa - 403 511.  Tel : +91 (0832) 2407700, 2407701, 2407702,  2407703, Fax: (0832) 2407700  e-mail: goapcb@gspcb.in,  website: www.goaspcb.gov.in</p>	

<b>TEST REPORT</b>	
Test Report No.: GSPCB/TR/25/48761	Report Issue Date: 11/08/2025
Remark:	
*** End of Report *** for GOA STATE POLLUTION CONTROL BOARD,	
Analyst	Authorised Signatory
	
Freddy Barbosa Junior Laboratory Assistant	Edma Sheth Scientist B
Note :	
<ol style="list-style-type: none"> <li>1. The results refer only to the tasted samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.</li> <li>5. Total liability of our laboratory is limited to the involved amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>6. Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 113<sup>th</sup>, 125<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated sewage.</li> <li>7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>	
GSPCB/F/107 Rev.No. 43 Issue Date : 04.04.2024	

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Saligao Seminary,                  Saligao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702,                  2407703, Fax: (0832) 2407700                  e-mail:goapcb@gspcb.in,                  website:www.goaspcb.gov.in</p>	 TC-11139
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

TEST REPORT				
Test Report No.:GSPCB/TR/25/42657			Report Issue Date:31/07/2025	
Name of the Customer	Office Of The Village Panchayat Sancaole			
Address	P.O. Cortalim, Mormugao-Goa, 403710			
Nature of Sample	Discharge water sample flowing from the underground pipe 2 at Rio De Goa, Sancaole (Complaint)			
Sample collected by	Siddhant Prabhudessai (JEE), Roma Khandekar (FA)			
Quantity of Sample Received	250 ml			
Code No. of the Sample	GSPCB/25/25866 B			
Date & Time of Sample Collection	23.07.2025 & 01:14 pm			
Date of Sample Receipt	23.07.2025			
Seal / Tag details	Sealed			
Date of Start of Analysis	23.07.2025			
Date of Completion of Analysis	31.07.2025			
Method of Sample Collection	IS 17614 (Part I)			
Colour of Sample	Colourfree			
Odour of Sample	Odourfree			
Weather Condition	Rainy			
Visible Effluent Discharge	No.			
Any other specific activity observed	None			
Parameters	Test Methods	Units	Test Results	Permissible Limits
Fecal Coliform:	9221 E, APHA 24 <sup>th</sup> Edition	MPN/100ml	7.8x10 <sup>1</sup>	-
Analyst		Authorised Signatory		
 Vardha Naik Junior Research Fellow		 Denza Cardozo Scientist B		
Note : 1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither Inferred nor implied. 2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified. 3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing. 4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials. 5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only. 6. Permissible Limits: as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (FA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 116 <sup>th</sup> , 120 <sup>th</sup> , 145 <sup>th</sup> & 157 <sup>th</sup> meetings of the Board for discharge of treated sewage. 7. The method, location of sampling including any diagram, sketch, photograph, if any may be enclosed.				
GSPCB/FG7. Rev.No. 13 Issue Date : 01.07.2024				

284/c

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Saligao Seminary,                  Saligao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702,                  2407703, Fax: (0832) 2407700                  e-mail: goapcb@gspcb.in,                  website: www.goapcb.gov.in</p>	 TC-11139
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Accreditation Standards: ISO/IEC 17025:2017	NABL Certificate No. TC-11139
Issued Date: 12.11.2024	Valid Until: 11.11.2028

**TEST REPORT**

Test Report No.: GSPCB/TP/25/48057	Report Issue Date: 31/07/2025
------------------------------------	-------------------------------

Remark:

\*\*\* End of Report \*\*\*  
for GOA STATE POLLUTION CONTROL BOARD,

Analyst  
  
**Vardha Naik**  
 Junior Research Fellow

Authorised Signatory  
  
**Denza Cardozo**  
 Scientist B

- Note :
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  5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.
  6. Permissible Limits: as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS: 10500:2012 (RA:2010) - Indian Standards for Drinking Water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> & 157<sup>th</sup> meetings of the Board for discharge of treated sewage.
  7. The method, location of sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
 Rev: No. 13  
 Issue Date : 04.04.2024



# GOA STATE POLLUTION CONTROL BOARD

Near Pilerne Industrial Estate, Opp Saligao Seminary,

Saligao, Bardez, Goa - 403 511

Tel: +91 (0832) 2407700, 2407701, 2407702,

2407703, Fax: (0832) 2407700

e-mail: goapcb@gspcb.in,

website: www.goaspcb.gov.in



TC-11138

Accreditation Standards: ISO/IEC 17025:2017

NABL Certificate No. TC-11139

Issued Date: 12.11.2021

Valid Until: 11.11.2028

## TEST REPORT

Test Report No.: GSPCB/TR/25/48758

Report Issue Date: 11/08/2025

Name of the Customer : Office Of The Village Panchayat Sancoale  
 Address : P.O. Cortalim, Mormugao-Goa, 403710  
 Nature of Sample : Discharge water sample flowing from the underground pipe 1 at Rio De Goa, Sancoale (Complaint)  
 Sample collected by : Siddhant Prabhudessai (JEE), Roma Khandekar (FA)  
 Quantity of Sample Received : 2L+300ml+300ml  
 Code No. of the Sample : GSPCB/25/25867 A  
 Date & Time of Sample Collection : 23.07.2025 & 01:14 pm  
 Date of Sample Receipt : 23.07.2025  
 Seal / Tag details : Sealed  
 Date of Start of Analysis : 23.07.2025  
 Date of Completion of Analysis : 07.08.2025  
 Method of Sample Collection : IS 17614 (Part I)  
 Colour of Sample : Colour free  
 Odour of Sample : Foul  
 Weather Condition : Rainy  
 Visible Effluent Discharge : No  
 Any other Specific activity observed : None

Parameters	Test Methods	Units	Test Results	Permissible Limits
pH	4500-H <sup>+</sup> B, APHA 24 <sup>th</sup> Edition	-	7.14	-
Dissolved Oxygen	4500 O C, APHA 24 <sup>th</sup> Edition	mg/l	4.0	-
Biochemical Oxygen Demand (BOD), 3 Days at 27°C	IS 3025 (Part 44)	mg/l	22.0	-
Chemical Oxygen Demand (COD)	5220 B, APHA 24 <sup>th</sup> Edition	mg/l	50.0	-

Analyst

Freddy Barbosa  
Junior Laboratory Assistant

Authorised Signatory

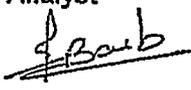
Edma Sheth  
Scientist B  
Contd.

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- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
Rev.No. 13  
Issue Date : 04.04.2024

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Saligao Seminary,                  Saligao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702.                  2407703, Fax: (0832) 2407700                  e-mail: goapcb@gspcb.in,                  website: www.goaspcb.gov.in</p>	 TC-11139
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

<b>TEST REPORT</b>				
Test Report No.: GSPCB/TR/25/48758			Report Issue Date: 11/08/2025	
Parameters	Test Methods	Units	Test Results	Permissible Limits
Total Suspended Solids dried at 103-105°C	2540 D, APHA 24 <sup>th</sup> Edition	mg/l	24.0	-
Oil & Grease	5520 B, APHA 24 <sup>th</sup> Edition	mg/l	<10.0	-
Remark:				
*** End of Report *** for GOA STATE POLLUTION CONTROL BOARD,				
Analyst  Freddy Barbosa Junior Laboratory Assistant		Authorised Signatory  Edma Sheth Scientist B		
Note :				
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GSPCB/F/07 Rev.No. 13 Issue Date : 04.04.2024				



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website: www.goaspcb.gov.in

443

2811

## TEST REPORT

Test Report No.: GSPCB/TR/25/48759

Report Issue Date: 11/08/2025

Name of the Customer : Office Of The Village Panchayat Sancaole  
 Address : P.O. Cortallm, Mormugao-Goa, 403710  
 Nature of Sample : Discharge water sample flowing from the underground pipe 1 at Rio De Goa, Sancaole (Complaint)  
 Sample collected by : Siddhant Prabhudessal (JEE), Roma Khandekar (FA)  
 Quantity of Sample-Received : 2L+300ml+300ml  
 Code No. of the Sample : GSPCB/25/25867 A  
 Date & Time of Sample Collection : 23.07.2025 & 01:14 pm  
 Date of Sample Receipt : 23.07.2025  
 Seal / Tag details : Sealed  
 Date of Start of Analysis : 23.07.2025  
 Date of Completion of Analysis : 07.08.2025  
 Method of Sample Collection : IS 17614 (Part I)  
 Colour of Sample : Colourfree  
 Odour of Sample : Foul  
 Weather Condition : Rainy.  
 Visible Effluent Discharge : No  
 Any other Specific activity observed : None

Parameters	Test Methods	Units	Test Results	Permissible Limits
N-Total	4500-Norg B, APHA 24 <sup>th</sup> Edition	mg/l	4.82	-

Analyst

Freddy Barbosa  
Junior Laboratory Assistant

Authorised Signatory

Edma Sheth  
Scientist B  
Contd.

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GSPCB/F/07

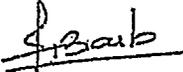
Rev.No. 13

Issue Date : 04.04.2024

	<p align="center"><b>GOA STATE POLLUTION CONTROL BOARD</b>  Near Pilerne Industrial Estate, Opp Saligao Seminary,  Saligao, Bardez, Goa - 403 511.  Tel : +91 (0832) 2407700, 2407701, 2407702,  2407703, Fax: (0832) 2407700  e-mail: goapcb@gspcb.in,  website: www.goaspcb.gov.in</p>	 TC-11139
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

<b>TEST REPORT</b>	
Test Report No.: GSPCB/TR/25/48658	Report Issue Date: 31/07/2025
Remark:	
*** End of Report *** for GOA STATE POLLUTION CONTROL BOARD,	
Analyst :	Authorised Signatory
 Varsha Naik Junior Research Fellow	 Denza Cardozo Scientist B
Note : <ol style="list-style-type: none"> <li>1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.</li> <li>5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>6. Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) – Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated sewage.</li> <li>7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>	
GSPCB/F/07 Rev.No. 13 Issue Date : 04.04.2024	

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<p><b>TEST REPORT</b></p>	
<p>Test Report No.: GSPCB/TR/25/48759</p>	<p>Report Issue Date: 11/08/2025</p>
<p>Remark:</p>	
<p>*** End of Report ***                  for GOA STATE POLLUTION CONTROL BOARD.</p>	
<p>Analyst</p>	<p>Authorised Signatory</p>
	
<p>Freddy Barbosa                  Junior Laboratory Assistant</p>	<p>Edma Sheth                  Scientist B</p>
<p>Note :</p> <ol style="list-style-type: none"> <li>1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.</li> <li>5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>6. Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated sewage.</li> <li>7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>	
<p>GSPCB/F/07                  Rev.No. 13                  Issue Date : 04.04.2024</p>	

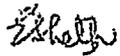
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Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

TEST REPORT				
Test Report No.: GSPCB/TR/25/48758			Report Issue Date: 11/08/2025	
Name of the Customer	: Office Of The Village Panchayat Sancaole			
Address	: P.O. Cortalim, Mormugao-Goa, 403710			
Nature of Sample	: Discharge water sample flowing from the underground pipe 1 at Rio De Goa, Sancaole (Complaint)			
Sample collected by	: Siddhant Prabhudessal (JEE), Roma Khandekar (FA)			
Quantity of Sample Received	: 2L+300ml+300ml			
Code No. of the Sample	: GSPCB/25/25867 A			
Date & Time of Sample Collection	: 23.07.2025 & 01:14 pm			
Date of Sample Receipt	: 23.07.2025			
Seal / Tag details	: Sealed			
Date of Start of Analysis	: 23.07.2025			
Date of Completion of Analysis	: 07.08.2025			
Method of Sample Collection	: IS 17614 (Part I)			
Colour of Sample	: Colour free			
Odour of Sample	: Foul			
Weather Condition	: Rainy			
Visible Effluent Discharge	: No			
Any other Specific activity observed	: None			

Parameters	Test Methods	Units	Test Results	Permissible Limits
pH	4500-H* B, APHA 24 <sup>th</sup> Edition	-	7.14	-
Dissolved Oxygen	4500 O C, APHA 24 <sup>th</sup> Edition	mg/l	4.0	-
Biochemical Oxygen Demand (BOD), 3 Days at 27 °C	IS 3025 (Part 44)	mg/l	22.0	-
Chemical Oxygen Demand (COD)	5220 B, APHA 24 <sup>th</sup> Edition	mg/l	50.0	-

Analyst  Freddy Barbosa Junior Laboratory Assistant	Authorised Signatory  Edma Sheth Scientist B Contd.
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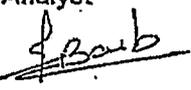
GSPCB/F/07  
 Rev.No. 13  
 Issue Date : 04.04.2024

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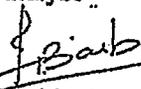
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Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024	NABL Certificate No. TC-11139 Valid Until: 11.11.2028
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TEST REPORT				
Test Report No.: GSPCB/TR/25/48758			Report Issue Date: 11/08/2025	
Parameters	Test Methods	Units	Test Results	Permissible Limits
Total Suspended Solids dried at 103-105°C	2540 D, APHA 24 <sup>th</sup> Edition	mg/l	24.0	-
Oil & Grease	5520 B, APHA 24 <sup>th</sup> Edition	mg/l	<10.0	-
Remark:				
*** End of Report *** for GOA STATE POLLUTION CONTROL BOARD,				
Analyst  Freddy Barbosa Junior Laboratory Assistant				Authorised Signatory  Edma Sheth Scientist B
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GSPCB/F/07 Rev.No. 13 Issue Date : 04.04.2024				

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TEST REPORT				
Test Report No.: GSPCB/TR/25/48759			Report Issue Date: 11/08/2025	
Name of the Customer	:	Office Of The Village Panchayat Sancoale		
Address	:	P.O. Cortalim, Mormugao-Goa, 403710		
Nature of Sample	:	Discharge water sample flowing from the underground pipe 1 at Rio De Goa, Sancoale (Complaint)		
Sample collected by	:	Siddhant Prabhudessai (JEE), Roma Khandekar (FA)		
Quantity of Sample Received	:	2L+300ml+300ml		
Code No. of the Sample	:	GSPCB/25/25867 A		
Date & Time of Sample Collection	:	23.07.2025 & 01:14 pm		
Date of Sample Receipt	:	23.07.2025		
Seal / Tag details	:	Sealed		
Date of Start of Analysis	:	23.07.2025		
Date of Completion of Analysis	:	07.08.2025		
Method of Sample Collection	:	IS 17814 (Part I)		
Colour of Sample	:	Colourfree		
Odour of Sample	:	Foul		
Weather Condition	:	Rainy		
Visible Effluent Discharge	:	No		
Any other Specific activity observed	:	None		
Parameters	Test Methods	Units	Test Results	Permissible Limits
N-Total	4500-Norg B, APHA 24 <sup>th</sup> Edition	mg/l	4.82	-
Analyst		Authorised Signatory		
 Freddy Barbosa Junior Laboratory Assistant		 Edma Sheth Scientist B Contd.		
<b>Note :</b> <ol style="list-style-type: none"> <li>The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>Samples shall be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>The Board is not responsible for the authenticity of the samples not collected by the Board's officials.</li> <li>Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) - Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated sewage.</li> <li>The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>				
GSPCB/F/07 Rev.No. 13 Issue Date : 04.04.2024				



**449**

**GOA STATE POLLUTION CONTROL BOARD**  
 Near Pilerne Industrial Estate, Opp Saligao Seminary,  
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 e-mail: goapcb@gspcb.in,  
 website: www.goaspcb.gov.in

**TEST REPORT**

Test Report No.: GSPCB/TR/25/48759

Report Issue Date: 11/08/2025

Remark:

\*\*\* End of Report \*\*\*  
for GOA STATE POLLUTION CONTROL BOARD,

Analyst

*F. Barbosa*

**Freddy Barbosa**  
Junior Laboratory Assistant

Authorised Signatory

*Edma Sheth*

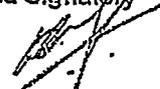
**Edma Sheth**  
Scientist B

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GSPCB/F/07  
Rev.No. 13  
Issue Date : 04.04.2024

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Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

TEST REPORT														
Test Report No.:GSPCB/TR/25/48658			Report Issue Date:31/07/2025											
Name of the Customer	: Office Of The Village Panchayat Sanchale													
Address	: P.O. Cortalim, Mormugao-Goa, 403710													
Nature of Sample	: Discharge water sample flowing from the underground pipe 1.at R'o De Goa, Sanchale (Complaint)													
Sample collected by	: Sidhant Prabhudessai (JEE), Roma Khandekar (FA)													
Quantity of Sample Received	: 250 ml													
Code No. of the Sample	: GSPCB/25/25867 B													
Date & Time of Sample Collection	: 23.07.2025 & 01:14 pm													
Date of Sample Receipt	: 23.07.2025													
Seal / Tag details	: Sealed													
Date of Start of Analysis	: 23.07.2025													
Date of Completion of Analysis	: 31.07.2025													
Method of Sample Collection	: IS 17614 (Part I)													
Colour of Sample	: Colourfree													
Odour of Sample	: Foul													
Weather Condition	: Rainy													
Visible Effluent Discharge	: No													
Any other Specific activity observed	: None													
<table border="1"> <thead> <tr> <th>Parameters</th> <th>Test Methods</th> <th>Units</th> <th>Test Results</th> <th>Permissible Limits</th> </tr> </thead> <tbody> <tr> <td>Fecal Coliform</td> <td>9221 E, APHA:24<sup>th</sup> Edition</td> <td>MPN/100ml</td> <td>140×10<sup>3</sup></td> <td>-</td> </tr> </tbody> </table>	Parameters	Test Methods	Units	Test Results	Permissible Limits	Fecal Coliform	9221 E, APHA:24 <sup>th</sup> Edition	MPN/100ml	140×10 <sup>3</sup>	-				
Parameters	Test Methods	Units	Test Results	Permissible Limits										
Fecal Coliform	9221 E, APHA:24 <sup>th</sup> Edition	MPN/100ml	140×10 <sup>3</sup>	-										
Analyst	Authorised Signatory													
 Vardha Naik Junior Research Fellow	 Denza Cardozo Scientist B Contd.													
<b>Note :</b> 1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied. 2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified. 3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing. 4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials. 5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only. 6. Permissible Limits: as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) – Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118 <sup>th</sup> , 126 <sup>th</sup> , 145 <sup>th</sup> & 157 <sup>th</sup> meetings of the Board for discharge of treated sewage. 7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.														
GSPCB/F/07 Rev.No. 13 Issue Date : 04.04 2024														

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Saligao Seminary,                  Saligao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702,                  2407703, Fax: (0832) 2407700                  e-mail: goapcb@gspcb.in,                  website: www.goaspcb.gov.in</p>	 TC-11139
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

<b>TEST REPORT</b>	
Test Report No.: GSPCB/TR/2543658	Report Issue Date: 31/07/2025
Remark:	
*** End of Report *** for GOA STATE POLLUTION CONTROL BOARD,	
Analyst  Vardha Naik Junior Research Fellow	Authorised Signatory  Denza Cardozo Scientist B
Note :	
<ol style="list-style-type: none"> <li>1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.</li> <li>5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>6. Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2018) – Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated sewage.</li> <li>7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>	
GSPCB/F/07 Rev.No. 13 Issue Date : 04.04.2024	

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Salgao Seminary,                  Salgao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702,                  2407703, Fax: (0832) 2407700                  e-mail: goapcb@gspcb.in,                  website: www.goaspcb.gov.in</p>	 TC-11139
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Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024	NABL Certificate No. TC-11139 Valid Until: 11.11.2028
--	--

**TEST REPORT**

Test Report No.: GSPCB/TR/25/48760	Report Issue Date: 11/08/2025
------------------------------------	-------------------------------

Parameters	Test Methods	Units	Test Results	Permissible Limits
Total Suspended Solids (filtered at 103-105°C)	2540 D, APHA 24 <sup>th</sup> Edition	mg/l	25.0	-
Oil & Grease	5520 B, APHA 24 <sup>th</sup> Edition	mg/l	<10.0	-

Remark:

\*\*\* End of Report \*\*\*  
 GOA STATE POLLUTION CONTROL BOARD.

Analyst

*[Signature]*

**Freddy Barbosa**  
 Junior Laboratory Assistant

Authorised Signatory

*[Signature]*

**Edma Sheth**  
 Scientist B

Note:

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7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
 Rev.No. 13  
 Issue Date : 04.04.2024



**453**

**GOA STATE POLLUTION CONTROL BOARD**  
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 Saligao, Bardez, Goa - 403 511.  
 Tel : +91 (0832) 2407700, 2407701, 2407702,  
 2407703, Fax: (0832) 2407700  
 e-mail: goapcb@gspcb.in,  
 website: www.goaspcb.gov.in



TC-11138

Accreditation Standards: ISO/IEC 17025:2017  
 Issued Date: 12.11.2024

NABL Certificate No. TC-11138  
 Valid Until: 11.11.2028

**TEST REPORT**

Test Report No.: GSPCB/TR/25/48760 Report Issue Date: 11/08/2025

Name of the Customer : Office Of The Village Panchayat Sancaole  
 Address : P.O. Cortalim, Mormugao-Goa, 403710  
 Nature of Sample : Discharge water sample flowing from the underground pipe 2 at Rio De Goa, Sancaole (Complaint)  
 Sample collected by : Siddhant Prabudessai (JEE), Rina Khandekar (FA)  
 Quantity of Sample Received : 2L+300ml+300ml  
 Code No. of the Sample : GSPCB/25/25866 A  
 Date & Time of Sample Collection : 23.07.2025 & 01:14 pm  
 Date of Sample Receipt : 23.07.2025  
 Seal / Tag details : Sealed  
 Date of Start of Analysis : 23.07.2025  
 Date of Completion of Analysis : 07.08.2025  
 Method of Sample Collection : IS 17614 (Part I)  
 Colour of Sample : Colourfree  
 Odour of Sample : Odourfree  
 Weather Condition : Rainy  
 Visible Effluent Discharge : No  
 Any other Specific activity observed : None

Parameters	Test Methods	Units	Test Results	Permissible Limits
pH	4500-H <sup>+</sup> B, APHA 24 <sup>th</sup> Edition	-	6.98	-
Dissolved Oxygen	4500 O C, APHA 24 <sup>th</sup> Edition	mg/l	7.2	-
Biochemical Oxygen Demand (BOD) 3 Days at 27 °C	IS 3025 (Part 44)	mg/l	52.7	-
Chemical Oxygen Demand (COD)	5220 B, APHA 24 <sup>th</sup> Edition	mg/l	140.0	-

Analyst :  
  
 Freddy Barbosa  
 Junior Laboratory Assistant

Authorised Signatory  
  
 Edna Sheth  
 Scientist B  
 Contd.

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  - The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
 Rev.No. 13  
 Issue Date : 04.04.2024

	<b>GOA STATE POLLUTION CONTROL BOARD</b> Near Pilerne Industrial Estate, Opp Saligao Seminary, Saligao, Bardez, Goa - 403 511. Tel : +91 (0832) 2407700, 2407701, 2407702, 2407703, Fax: (0832) 2407700 e-mail: goapcb@gspcb.in, website: www.goaspcb.gov.in	
	<div style="border: 1px solid black; height: 20px; width: 100%;"></div>	

## TEST REPORT

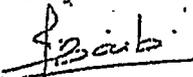
Test Report No.: GSPCB/TR/25/48761

Report Issue Date: 11/08/2025

Name of the Customer : Office Of The Village Panchayat Sancaole  
 Address : P.O. Cortalim, Moimugao-Goa, 403710  
 Nature of Sample : Discharge water sample flowing from the underground  
 pipe 2 at Rio De Goa, Sancaole (Complaint)  
 Sample collected by : Sidhant Prabhudessal (JEE), Rona Khandekar (FA)  
 Quantity of Sample Received : 2L+300ml+300ml  
 Code No. of the Sample : GSPCB/25/25866 A  
 Date & Time of Sample Collection : 23.07.2025 & 01:14 pm  
 Date of Sample Receipt : 23.07.2025  
 Seal / Tag details : Sealed  
 Date of Start of Analysis : 23.07.2025  
 Date of Completion of Analysis : 07.08.2025  
 Method of Sample Collection : IS 17614 (Part I)  
 Colour of Sample : Colourfree  
 Odour of Sample : Odourfree  
 Weather Condition : Rainy  
 Visible Effluent Discharge : No  
 Any other Specific activity observed : None

Parameters	Test Methods	Units	Test Results	Permissible Limits
N-Total	4500-Norg B, APHA 24 <sup>th</sup> Edition	mg/l	7.78	-

Analyst



Freddy Barbosa  
Junior Laboratory Assistant

Authorised Signatory



Edma Sheth  
Scientist B  
Contd.

Note :

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- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.
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- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07

Rev.No. 13

Issue Date : 04.04.2024



**455**

**GOA STATE POLLUTION CONTROL BOARD**  
 Near Pilerne Industrial Estate, Opp Saligao Seminary,  
 Saligao, Bardez, Goa - 403 511.  
 Tel: +91 (0832) 2407700, 2407701, 2407702,  
 2407703, Fax: (0832) 2407700  
 e-mail: goapcb@gspcb.in,  
 website: www.goaspcb.gov.in

209/c

**TEST REPORT**

Test Report No.: GSPCB/TR/2E/48761

Report Issue Date: 11/08/2025

Remark:

\*\*\* End of Report \*\*\*  
 for GOA STATE POLLUTION CONTROL BOARD,

Analyst

Authorised Signatory

*[Signature]*

*[Signature]*

**Freddy Barbosa**  
 Junior Laboratory Assistant

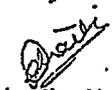
**Edma Sheth**  
 Scientist B

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7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07  
 Rev.No. 13  
 Issue Date : 04.04.2024

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Saligao Seminary,                  Saligao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702,                  2407703, Fax: (0832) 2407700                  e-mail: goapcb@gspcb.in,                  website: www.goapcb.gov.in</p>	 TC-11138
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

TEST REPORT				
Test Report No.: GSPCB/TR/25/42657			Report Issue Date: 31/07/2025	
Name of the Customer	Office Of The Village Panchayat Sancoale			
Address	F.O. Cortalim, Mormugao-Goa, 403710			
Nature of Sample	Discharge water sample flowing from the underground pipe 2 at Rio De Goa, Sancoale (Complaint)			
Sample collected by	Siddhant Prabhudessai (JEE), Roma Khandekar (FA)			
Quantity of Sample Received	250 ml			
Code No. of the Sample	GSPCB/25/25866 B			
Date & Time of Sample Collection	23.07.2025 & 01:14 pm			
Date of Sample Receipt	23.07.2025			
Seal / Tag details	Sealed			
Date of Start of Analysis	23.07.2025			
Date of Completion of Analysis	31.07.2025			
Method of Sample Collection	IS 17614 (Part I)			
Colour of Sample	Colourfree			
Odour of Sample	Odourfree			
Weather Condition	Rainy			
Visible Effluent Discharge	No.			
Any other Specific activity observed	None			
Parameters	Test Methods	Units	Test Results	Permissible Limits
Fecal Coliform	9221 E: APHA 24 <sup>th</sup> Edition	MPN/100ml	7.8*10 <sup>4</sup>	-
Analyst		Authorised Signatory		
 Vardha Naik Junior Research Fellow		 Denza Cardozo Scientist B Contd.		
<b>Note :</b> <ol style="list-style-type: none"> <li>The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.</li> <li>Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.</li> <li>This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.</li> <li>The Board is not responsible for the authenticity for the samples not collected by the Board's officials.</li> <li>Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.</li> <li>Permissible Limits: as per Schedule I &amp; VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 (RA 2012) -- Indian Standards for Drinking water Specification (Second Revision) and as per minutes of the 118<sup>th</sup>, 126<sup>th</sup>, 145<sup>th</sup> &amp; 157<sup>th</sup> meetings of the Board for discharge of treated effluent.</li> <li>The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.</li> </ol>				
GSPCB/F/67 Rev.No. 13 Issue Date : 04.07.2024				

	<p><b>GOA STATE POLLUTION CONTROL BOARD</b>                  Near Pilerne Industrial Estate, Opp Salgao Seminary,                  Salgao, Bardez, Goa - 403 511.                  Tel : +91 (0832) 2407700, 2407701, 2407702,                  2407703, Fax: (0832) 2407700                  e-mail: goapcb@gspcb.in,                  website: www.goapcb.gov.in</p>	 TC-11139
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Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024	NABL Certificate No. TC-11139 Valid Until: 11.11.2028
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**TEST REPORT**

Test Report No.: GSPCB/FP/25/48657	Report Issue Date: 31/07/2025
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Remark:

\*\*\* End of Report \*\*\*  
 for GOA STATE POLLUTION CONTROL BOARD,

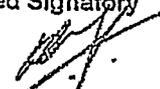
**Analyst**  
  
**Vardha Naik**  
 Junior Research Fellow

**Authorised Signatory**  
  
**Densa Cardozo**  
 Scientist B

- Note:**
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  7. The method, location of sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/FP/07  
 Rev.No: 13  
 Issue Date: 04.04.2024

	<p align="center"><b>GOA STATE POLLUTION CONTROL BOARD</b>          Near Pillerne Industrial Estate, Opp Saligao Seminary,          Saligao, Bardez, Goa - 403 511.          Tel : +91 (0832) 2407700, 2407701, 2407702,          2407703, Fax: (0832) 2407700          e-mail: goapcb@gspcb.in,          website: www.goapcb.gov.in</p>	
Accreditation Standards: ISO/IEC 17025:2017 Issued Date: 12.11.2024		NABL Certificate No. TC-11139 Valid Until: 11.11.2028

TEST REPORT														
Test Report No.: GSPCB/TR/25/48658			Report Issue Date: 31/07/2025											
Name of the Customer	: Office Of The Village Panchayat Sancacle													
Address	: P.O. Cortalim, Mormugao-Goa, 403710													
Nature of Sample	: Discharge water sample flowing from the underground pipe 1 at R <sup>o</sup> Eze Goa, Sancacale (Complaint)													
Sample collected by	: Siddhant Prabhudessai (JEE), Roma Khandekar (FA)													
Quantity of Sample Received	: 250 ml													
Code No. of the Sample	: GSPCB/25/25867 B													
Date & Time of Sample Collection	: 23.07.2025 & 01:14 pm													
Date of Sample Receipt	: 23.07.2025													
Seal / Tag details	: Sealed													
Date of Start of Analysis	: 23.07.2025													
Date of Completion of Analysis	: 31.07.2025													
Method of Sample Collection	: IS 17614 (Part I)													
Colour of Sample	: Colourfree													
Odour of Sample	: Foul													
Weather Condition	: Rainy													
Visible Effluent Discharge	: No													
Any other Specific activity observed	: None													
<table border="1"> <thead> <tr> <th>Parameters</th> <th>Test Methods</th> <th>Units</th> <th>Test Results</th> <th>Permissible Limits</th> </tr> </thead> <tbody> <tr> <td>Fecal Coliform</td> <td>9221 E, APHA 24<sup>th</sup> Edition</td> <td>MPN/100ml</td> <td>140 × 10<sup>3</sup></td> <td>-</td> </tr> </tbody> </table>	Parameters	Test Methods	Units	Test Results	Permissible Limits	Fecal Coliform	9221 E, APHA 24 <sup>th</sup> Edition	MPN/100ml	140 × 10 <sup>3</sup>	-				
Parameters	Test Methods	Units	Test Results	Permissible Limits										
Fecal Coliform	9221 E, APHA 24 <sup>th</sup> Edition	MPN/100ml	140 × 10 <sup>3</sup>	-										
Analyst	Authorised Signatory													
 Vardha Naik Junior Research Fellow	 Denza Cardozo Scientist B Contd.													
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GSPCB/F/07 Rev.No. 13 Issue Date : 04.04.2024														

**GOA STATE POLLUTION CONTROL BOARD**  
**गोंय राज्य प्रदूषण नियंत्रण मंडळ**

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos. : 0832-2407700,  
2407701, 2407703



Email Ids:  
Chairman, GSPCB: chairman-gspcb.goa@nic.in  
Member Secretary, GSPCB: ms-gspcb.goa@nic.in  
Office: mail.gspcb@gov.in

**BY REGD A.D.**

No.1/25-PCB/Tech/1276483/11405

Date: 3/09/2025

**DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974**

**Ref: 1. Directions bearing No.1/25-PCB/Tech/1276483/Tech/1080 dated 16/04/2025.**

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) had issued Directions bearing No. 1/25-PCB/Tech/1276483/Tech/1080 dated 16/04/2025 directing the management of M/s. RIO DE GOA (TATA HOUSING PROJECT) to shift the Sewage treatment Plant (STP) from the basement of tower 12 A to an appropriate location which has to be approved by the Board so that operation of the STP does not affect the occupants of the complex. Further with regards to Odour emissions from the operation of the STP, the establishment was directed to provide the STP with proper Exhaust/Ventilation System for the management of Odour emissions from the operation of the STP within a period of 3 months. Further the establishment was directed to pay an amount of Rs. 1,73,25,000/- as Environmental Compensation to the Board, under the Polluter Pay Principle for causing Environmental Pollution in the vicinity.

WHEREAS, thereafter the Board was in receipt of a Reply from M/s. Tata Housing Development Company Ltd dated 26/05/2025 to the aforesaid Directions wherein it is stated that entire affairs and management of the Residential Complex, including the control, management, supervision and monitoring of the day to day operations of the Sewage Treatment Plant (STP) has been handed over to the Society with effect from 1<sup>st</sup> April, 2023 and for any information or queries

in connection with the STP, the proper person for correspondence and communication will be the Society and its office bearers. It is further stated that you have not caused any breach and therefore cannot be held responsible for alleged non-compliance of directions set out in the said Notice (including direction to pay an amount of Rs. 1,73,25,000/- as Environmental Compensation to the Board or any other notice issued prior thereto or related thereto, as regards to the operations and maintenance of STP and the installation, commissioning and operations of the STP till the date on which it was taken over by the Society, has been in accordance with applicable laws.

WHEREAS, the officials of the Board had carried out further site inspection of your establishment on 13/05/2025 along with PHC.

WHEREAS, during the course of the aforesaid inspection it was observed the following;

- (i) Evidence of waste water discharge from M/s.Rio de Goa (Tata Housing Project) from 2 Different points from the premises of the said unit was observed. Evidence of waste water discharged from Point 1 flowing down the Hill and reaching the area near the Complainants House and Well was observed. No Flow of discharge of waste water was seen at the time of Inspection. However, evidence of waste water discharged previously was observed. It was informed by the Complainant that the waste water is being discharged at night. The opening of Point 1 was not visible as it was covered with Dry waste and tree/garden waste. Upon clearing the said waste water logged within the said waste was uncovered..
- (ii) Evidence of waste water discharged from Point 2 was seen to be coming from the premises of M/s.Rio de Goa (Tata Housing Project) through an internal pipe from beneath the road adjacent to the said unit.
- (iii) Next M/s.Rio de Goa (Tata Housing Project) was inspected to find the source of the waste water discharge. The Representative of M/s.Rio de Goa (Tata Housing Project) informed

that the said waste water discharge is through seepage/leakage from the swimming pool balance tank and circulation system. It was informed that the seepage/leakage from the said system was entering an old construction seepage conduit located beneath the pool and the said seepage of pool water through the conduit was entering the storm water drainage system leading to the discharge of pool water from 2 Nos. discharge points as mentioned above outside the premises of the unit. The Plan of the Residential Complex showing the pipelines /Storm water Drainage system was not produced at the time of Inspection which could verify the above mentioned facts.

- (iv) At the time of Inspection STP was operational. Final Treated Water Sample of the STP was collected at the time of Inspection and analysed in the Board's Laboratory. As per the Sample Test Analysis Reports, BOD, COD, TSS, Fecal Coliform Parameters are exceeding the permissible limits.
- (v) Next, the area the Complainants House was inspected. Evidences of the above mentioned waste water flowing from the hill area the Complainants House were found. It was informed by the Complainant that the waste water finally pools in the area near complainant house and through seepage contaminates the well located near the Complainant's house.
- (vi) As per the Water Sample Analysis Test report of the water sample of the well near the complainant's house, collected on 7/4/2025 by the Office of VP Sancoale and submitted to the Board, pH is below the permissible limit and Turbidity parameter is exceeding the permissible limit. Also, Total Coliform, Fecal Coliform parameter is exceeding the permissible limit and E. Coli is present.
- (vii) Unit is operating without obtaining valid Consent to operate of the Board.
- (viii) The STP is presently operated by the Builder (M/s. Rio De Goa (Tata Housing Project)). No documents regarding conveyance for the transfer of ownership from Builder

to Housing Society were produced at the time of Inspection.

(Copy of the Inspection Report along with the analysis Report enclosed)

WHEREAS, thereafter the officials of the Board conducted further inspection on 23/07/2025 along with the officials of Village Panchayat Sancoale and the Housing Society Manager of M/s. M/s. Rio De Goa (Tata Housing Project), Mr. Joel Fernandes.

During the course of inspection it was observed the following;

1. Same complaint was attended on 13/05/2025 along with the PHC Officials. At the time of the said inspection on 13/05/2025, Evidence of waste water discharge from M/s. Rio de Goa (Tata Housing Project) from 2 Different points from the premises of the said unit as shown in the site sketch was observed. However, No Flow of discharge of waste water was seen at the time of the said Inspection from the above mentioned discharge points.
2. It was informed at the time of the said Inspection, by the Representative of M/s. Rio de Goa (Tata Housing Project) that the said waste water discharge is through seepage/leakage from the swimming pool balance tank and circulation system. It was informed that the seepage/leakage from the said system was entering an old construction seepage conduit located beneath the pool and the said seepage of pool water through the conduit was entering the storm water drainage system leading to the discharge of pool water from 2 Nos. discharge points as mentioned above outside the premises of the unit. The Plan of the Residential Complex showing the pipelines /Storm water Drainage system was not produced at the time of Inspection which could verify the above mentioned facts.
3. At the time of Inspection on 23/07/2025, waste water discharge was observed from the Discharge points as shown in the site sketch. Water Samples were collected from the 2 Nos. Discharge points as mentioned above. As per the Water Sample Test Analysis Report, waste water discharge was observed from the Discharge points as shown in the site. Water

Samples were collected from the 2 Nos. Discharge points as mentioned above. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the underground pipe 1, pH-7.14, Dissolved Oxygen is 4mg/l, BOD-22 mg/l, COD-50 mg/l, Total Suspended Solids-24 mg/l, Oil & Grease <10 mg/l, N-Total-4.82 mg/l, Fecal Coliform- $140 \times 10^3$  MPN/100ml. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the underground pipe 2, pH-6.98, Dissolved Oxygen is 7.2 mg/l, BOD-52.7mg/l, COD-140 mg/l, Total Suspended Solids-25 mg/l, Oil & Grease <10 mg/l, N-Total-7.78 mg/l, Fecal Coliform- $7.8 \times 10^4$  MPN/100ml.

4. The Source of the discharge could not be found. Drainage Plan/Plumbing Plan (Drawing) of the Complex was not produced at the time of Inspection.
5. 360 KLD Sewage Treatment Plant of the Complex was operational at the time of Inspection.

(Copy of the Inspection Report along with the analysis Report enclosed)

WHEREAS, upon considering the reply dated 26/05/2025 and the reports of inspection conducted on 13/5/2025 and 23/07/2025 and the records available with the Board it is seen that neither the establishment of M/s. Rio de Goa (Tata Housing Project) nor the Housing Society (represented during the site inspection on 23/07/2025 by Mr. Joel Fernandes) is taking any steps to ensure that the sewage treatment plant of the establishment is efficiently operated and the discharge of untreated sewage in the open is stopped, whereas, such operations of your establishment is causing Environmental Pollution in the vicinity and also amounts to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS, the Board at its 158<sup>th</sup> meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, to the Member Secretary of the Board.

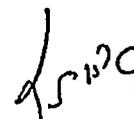
WHEREAS upon perusal of the records available with the Board, it is being observed that you are operating your unit without obtaining valid Consent to Operate of the Board as required under the Water Act.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, the management of the unit namely M/s. Rio De Goa (Tata Housing Project), Mormugao Goa, is hereby directed to to CLOSE/SUSPEND the operations of Sewage Treatment Plant installed at your establishment within a period of 15 days from the date of issue of this Directions.

FURTHER, the Chief Engineer, Electricity Department and The Principal Chief Engineer Public Works Department (PWD) is hereby directed to ensure that the supply of electricity an supply of water to M/s Rio De Goa (Tata Housing Project), Mormugao Goa is disconnected within a period of 30 days from the date of issue of this direction.

TAKE NOTE, that your failure to satisfactorily comply with the present directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 without any further notice.

*Issued on this 2<sup>nd</sup> day of September, 2025.c*



(Shri. Sanjeev Joglekar)  
Member Secretary  
Goa State Pollution Control Board

To,  
M/s. Rio De Goa (Tata Housing Project),  
Survey No. 215/1,  
Sancoale, Mormugao-Goa.

Copy for information to:-

- 1) Mr. Madhukar Jetley, Tower 12 A & 12, Rio De Goa Complex, (Tata Housing Project), Mormugao, Goa ...for information.
- 2) The Chairman/Secretary, Rio De Goa Co-Operative Housing Society Limited, Near M.E.S College, Vidya Nagar, Mormugao - Goa.
- 3) The Principal Chief Engineer, Public Works Department (PWD), Government of Goa, Althinho Panaji Goa.
- 4) The Chief Engineer, The Executive Engineer, Electricity Department, Government of Goa, Vidyut Bhavan, Panaji Goa.
- 5) Office copy.
- 6) Guard file.

**GOA STATE POLLUTION CONTROL BOARD****गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos. : 0832-2407700,  
2407701, 2407703Email Ids:  
Chairman, GSPCB: chairman-gspcb.goa@nic.in  
Member Secretary, GSPCB: ms-gspcb.goa@nic.in  
Office: mail.gspcb@gov.in

No.1/25-PCB/Tech/1276483/ 11404

Date: 3/09/2025

**DIRECTIONS UNDER SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981****Ref: 1. Directions bearing No.1/25-PCB/Tech/1276483/Tech/1080 dated 16/04/2025.**

**WHEREAS**, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) had issued Directions bearing No. 1/25-PCB/Tech/1276483/Tech/1080 dated 16/04/2025 directing the management of M/s. RIO DE GOA (TATA HOUSING PROJECT) to shift the Sewage treatment Plant (STP) from the basement of tower 12 A to an appropriate location which has to be approved by the Board so that operation of the STP does not affect the occupants of the complex. Further with regards to Odour emissions from the operation of the STP, the establishment was directed to provide the STP with proper Exhaust/Ventilation System for the management of Odour emissions from the operation of the STP within a period of 3 months. Further the establishment was directed to pay an amount of Rs. 1,73,25,000/- as Environmental Compensation to the Board, under the Polluter Pay Principle for causing Environmental Pollution in the vicinity.

**WHEREAS**, thereafter the Board was in receipt of a Reply from M/s. Tata Housing Development Company Ltd dated 26/05/2025 to the aforesaid Directions wherein it is stated that entire affairs and management of the Residential Complex, including the control, management, supervision and monitoring of the day to day operations of the Sewage Treatment Plant (STP) has been handed over to the Society with effect from 1<sup>st</sup> April, 2023 and for any information or queries in connection with the STP, the proper person for correspondence and communication will be the

Society and its office bearers. It is further stated that you have not caused any breach and therefore cannot be held responsible for alleged non-compliance of directions set out in the said Notice (including direction to pay an amount of Rs. 1,73,25,000/- as Environmental Compensation to the Board or any other notice issued prior thereto or related thereto, as regards to the operations and maintenance of STP and the installation, commissioning and operations of the STP till the date on which it was taken over by the Society, has been in accordance with applicable laws.

**WHEREAS**, the officials of the Board had carried out further site inspection of your establishment on 13/05/2025 along with PHC.

**WHEREAS**, during the course of the aforesaid inspection it was observed the following;

- (i) Evidence of waste water discharge from M/s.Rio de Goa (Tata Housing Project) from 2 Different points from the premises of the said unit was observed. Evidence of waste water discharged from Point 1 flowing down the Hill and reaching the area near the Complainants House and Well was observed. No Flow of discharge of waste water was seen at the time of Inspection. However, evidence of waste water discharged previously was observed. It was informed by the Complainant that the waste water is being discharged at night. The opening of Point 1 was not visible as it was covered with Dry waste and tree/garden waste. Upon clearing the said waste water logged within the said waste was uncovered.
- (ii) Evidence of waste water discharged from Point 2 was seen to be coming from the premises of M/s.Rio de Goa (Tata Housing Project) through an internal pipe from beneath the road adjacent to the said unit.
- (iii) Next M/s.Rio de Goa (Tata Housing Project) was inspected to find the source of the waste water discharge. The Representative of M/s.Rio de Goa (Tata Housing Project) informed that the said waste water discharge is through seepage/leakage from the

- swimming pool balance tank and circulation system. It was informed that the seepage/leakage from the said system was entering an old construction seepage conduit located beneath the pool and the said seepage of pool water through the conduit was entering the storm water drainage system leading to the discharge of pool water from 2 Nos. discharge points as mentioned above outside the premises of the unit. The Plan of the Residential Complex showing the pipelines /Storm water Drainage system was not produced at the time of Inspection which could verify the above mentioned facts.
- (iv) At the time of Inspection STP was operational. Final Treated Water Sample of the STP was collected at the time of Inspection and analysed in the Board's Laboratory. As per the Sample Test Analysis Reports, BOD, COD, TSS, Fecal Coliform Parameters are exceeding the permissible limits.
- (v) Next, the area the Complainants House was inspected. Evidences of the above mentioned waste water flowing from the hill area the Complainants House were found. It was informed by the Complainant that the waste water finally pools in the area near complainants house and through seepage contaminates the well located near the Complainant's house.
- (vi) As per the Water Sample Analysis Test report of the water sample of the well near the complainants house, collected on 7/4/2025 by the Office of VP Sancoale and submitted to the Board, pH is below the permissible limit and Turbidity parameter is exceeding the permissible limit. Also, Total Coliform, Fecal Coliform parameter is exceeding the permissible limit and E. Coli is present.
- (vii) Unit is operating without obtaining valid Consent to operate of the Board.
- (viii) The STP is presently operated by the Builder (M/s. Rio De Goa (Tata Housing Project)). No documents regarding conveyance for the transfer of ownership from Builder to Housing Society were produced at the time of Inspection.
- (Copy of the Inspection Report along with the analysis Report enclosed)

WHEREAS, thereafter the officials of the Board conducted further inspection on 23/07/2025 along with the officials of Village Panchayat Sancoale and the Housing Society Manager of M/s. Rio De Goa (Tata Housing Project), Mr. Joel Fernandes.

During the course of inspection it was observed the following;

1. Same complaint was attended on 13/05/2025 along with the PHC Officials. At the time of the said inspection on 13/05/2025, Evidence of waste water discharge from M/s.Rio de Goa (Tata Housing Project) from 2 Different points from the premises of the said unit as shown in the site sketch was observed. However, No Flow of discharge of waste water was seen at the time of the said Inspection from the above mentioned discharge points.
2. It was informed at the time of the said Inspection, by the Representative of M/s.Rio de Goa (Tata Housing Project) that the said waste water discharge is through seepage/leakage from the swimming pool balance tank and circulation system. It was informed that the seepage/leakage from the said system was entering an old construction seepage conduit located beneath the pool and the said seepage of pool water through the conduit was entering the storm water drainage system leading to the discharge of pool water from 2 Nos. discharge points as mentioned above outside the premises of the unit. The Plan of the Residential Complex showing the pipelines /Storm water Drainage system was not produced at the time of Inspection which could verify the above mentioned facts.
3. At the time of Inspection on 23/07/2025, waste water discharge was observed from the Discharge points as shown in the site sketch. Water Samples were collected from the 2 Nos. Discharge points as mentioned above. As per the Water Sample Test Analysis Report, waste water discharge was observed from the Discharge points as shown in the site sketch. Water Samples were collected from the 2 Nos. Discharge points as mentioned above. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the

underground pipe 1, pH-7.14, Dissolved Oxygen is 4mg/l, BOD-22 mg/l, COD-50 mg/l, Total Suspended Solids-24 mg/l, Oil & Grease <10 mg/l, N-Total-4.82 mg/l, Fecal Coliform- $140 \times 10^3$  MPN/100ml. As per the Water Sample Test Analysis Report of the Discharge water sample flowing from the underground pipe 2, pH-6.98, Dissolved Oxygen is 7.2 mg/l, BOD-52.7mg/l, COD-140 mg/l, Total Suspended Solids-25 mg/l, Oil & Grease <10 mg/l, N-Total-7.78 mg/l, Fecal Coliform- $7.8 \times 10^4$  MPN/100ml.

4. The Source of the discharge could not be found. Drainage Plan/Plumbing Plan (Drawing) of the Complex was not produced at the time of Inspection.
5. 360 KLD Sewage Treatment Plant of the Complex was operational at the time of Inspection.

(Copy of the Inspection Report along with the analysis Report enclosed)

WHEREAS, upon considering the reply dated 26/05/2025 and the reports of inspection conducted on 13/5/2025 and 23/07/2025 and the records available with the Board it is seen that neither the establishment of M/s. Rio de Goa (Tata Housing Project) nor the Housing Society (represented during the site inspection on 23/07/2025 by Mr. Joel Fernandes) is taking any steps to ensure that the sewage treatment plant of the establishment is efficiently operated and the discharge of untreated sewage in the open is stopped, whereas, such operations of your establishment is causing Environmental Pollution in the vicinity and also amounts to violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, the Board at its 158<sup>th</sup> meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 21 read with section 25/26 of the Air (Prevention and Control of Pollution) Act, 1981, to the Member Secretary of the Board.

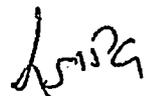
WHEREAS upon perusal of the records available with the Board, it is being observed that you are operating your unit without obtaining valid Consent to Operate of the Board as required under the Air Act.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under Section 21 read with section 25/26 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely M/s. Rio De Goa (Tata Housing Project), Mormugao Goa, is hereby directed to to CLOSE/SUSPEND the operations of Sewage Treatment Plant installed at your establishment within a period of 15 days from the date of issue of this Directions.

FURTHER, the Chief Engineer, Electricity Department and The Principal Chief Engineer Public Works Department (PWD) is hereby directed to ensure that the supply of electricity an supply of water to M/s Rio De Goa (Tata Housing Project), Mormugao Goa is disconnected within a peiod of 30 days from the date of issue of this direction.

TAKE NOTE, that your failure to satisfactorily comply with the present directions will compel the Board to initiate stringent legal action against you under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 5<sup>th</sup> day of September, 2025.



(Shri. Sanjeev Joglekar)  
Member Secretary  
Goa State Pollution Control Board

To,  
M/s. Rio De Goa (Tata Housing Project),  
Survey No. 215/1,  
Sancoale, Mormugao-Goa.

Copy for information to:-

- 1) Mr. Madhukar Jetley, Tower 12 A & 12, Rio De Goa Complex, (Tata Housing Project), Mormugao, Goa ...for information.

- 2) The Chairman/Secretary, Rio De Goa Co-Operative Housing Society Limited, Near M.E.S College, Vidya Nagar, Mormugao -- Goa.
- 3) The Principal Chief Engineer, Public Works Department (PWD), Government of Goa, Althinho Panaji Goa
- 4) The Chief Engineer, The Executive Engineer, Electricity Department, Government of Goa, Vidyut Bhavan, Panaji Goa.
- 5) Office copy.
- 6) Guard file.

EX-473 T W

251/c

**FOR RESIDENTIAL COMPLEXES  
(CONSENT TO OPERATE)**

**FORM IV (b) & I (b)**  
(See Rule 29 & See Rule 10)

APPLICATION FOR CONSENT TO OPERATE of industry or process or any treatment and disposal system for discharge / continuation of discharge under section 26 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and emission / continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

From

M/s. Rio De Goa (Tata Housing project)  
Survey No. 215/1, Sancoale, Marmugao, South Goa - Goa  
403726DIST :SOUTH GOA TAL :MORMUGAO

To,

The Member Secretary  
Goa State Pollution Control Board  
Next to Directorate of Science, Technology & Environment,  
Near Pilerne Fire station,  
Pilerne, Saligao Goa

Sir,

1.	I/We further declare that information furnished above is correct to the best of my / our knowledge.			
2.	I/We hereby submit that in case of any change either of point of discharge or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be brought into use.			
3.	I/We hereby agree to submit to the Board an application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/ discharge is, to be continued thereafter.			
4.	I/ We undertake to furnish any other information within one month of its being called for by the Board.			
<b>5. Bank Details</b>				
	<table border="1"><thead><tr><th>Draft No</th><th>Bank Name</th><th>Amount</th></tr></thead></table>	Draft No	Bank Name	Amount
Draft No	Bank Name	Amount		
6.	Pay Remark : Prereceipt bill to be issued for payment In favour of the Goa State Pollution Control Board Next to Directorate of Science, Technology & Environment, Near Pilerne Fire station, Pilerne, Saligao Goaas fees payable under section 25 of the Act.			

Details of previous CTE and CTO: & Valid upto :--- Validity for ___ years= Fees Paid for 0/0/0 Years. _____ Inward Type : CCA-Fresh/ Renewal, As applicable App. For : A,W,H, Late Penalty : Addl. Gross Fixed Assets(Crores) = Rs.
Air Amount =, Water Amount = , Haz Amount = 0  Standard Purpose  CCA FRESH/ RENEWAL AIR WATER AND HAZ  Other Information :

#### ANNEXURE TO FORM IV (b) & I(b)

Note : Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act, 1974.

While filling this Annexure, the applicant not concerned with any of the item shall state "Not concerned" against the relevant one.

1. Full Name of the applicant M/S. RIO DE GOA (TATA HOUSING PROJECT)
2. Nationality of the Applicant
3. Status of the Applicant Any other Associate or Body
4. (a) Full name of industry / Institute / Premises / Area / Land / Treatment Plant / Local body with Address and Telephone No. M/s. Rio De Goa (Tata Housing project)-Survey No. 215/1, Sancoale, Marmugao, South Goa - Goa-+91-9945009703
4. (b) Name of the person authorised to sign this form Rio De Goa (Tata Housing project)
5. (a) Plot No./Revenue Survey No./Chalta No/TC No./Shack Location Number and Year
- (b) District SOUTH GOA
- (c) Taluk MORMUGAO
- (d) Village Sancoale
- (e) City/Town Mormugao
- (f) Area in Hectare 0.0
6. a) State the month and the year in which the industry / Factory institute / Premises / Area / Land Treatment Plant was actually put to commission or proposed to be put in to commission November-2020
- (b) Gross investment in the industry and year of investment 1990 / 24834.0
- (c) Gross Fixed Assets value of the industry. 2528.0
7. State the Civil/Military/ Defence/ Industrial Estate Panchayat etc., under whose administrative jurisdiction the applicants land/premises is situated
8. (a) State whether the Land / industry / has been declared as prohibited area

(b) If Yes state the name of the Authority and furnish a certified copy of the, order under which the area has been declared prohibited.

(c) Number of workers residing in the premises 3066

### 9. TYPE OF FUEL USED

NAME	Consumption	QUANTITY MT/month
------	-------------	-------------------

### 10. STATE DAILY QUANTITY OF WATER USE

S.no	USE	QUANTITY IN KL/DAY
1	Domestic purpose	410

### 11. STATE DAILY QUANTITY OF WASTE WATER GENERATED IN KILOLITRES

S.no	SOURCE OF WASTE WATER	QUANTITY IN KL/DAY
1	Local body	328

12. Give material balance of the water consumption vis-a vis in different waste-water generation

13. State whether you have any treatment plant for industrial, domestic or combined effluent. If yes, attach the description of the process of treatment, detailed engineering drawing along with design details. Also attach analysis report of effluents

14. What monitoring arrangement is currently there or proposed

### 15. Give the quantitative disposal of treated effluent in KLD in the place mentioned below

Sr.No	Place of Disposal	Area in hectare	Type of Discharge
1	Garden		Domestic

16. Is the effluent toxic?

17. Are facilities available with the applicant for carrying out the following tests of the waste-water?

Facilities available with the applicant	Existing	Proposed
---	----------	----------

### 18. D.G. SETS DETAILS

D G Set	No. of D G Set	Date of install	Rated Capacity(KVA)	Quantity of fuel used(kg/hr)
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#### 18.1 AIR POLLUTION CONTROL SYSTEM

Type	Name	Specification
------	------	---------------

## 19. AIR STACK DETAILS

Emission Type	Height of the Stack	Gas Quantity(m <sup>3</sup> /hr)	Fuel	SMF	Plant Capacity
Flue Gases Stack	4.5	700.0	HSD	Yes	250
Flue Gases Stack	4.5	1700.0	HSD	Yes	500

## 20. Fuel gas emissions: Analysis of fuel gas in mg/m3.

Stack Name	Type of Fuel	Qty of Fuel Used kgs/hr	Type of Firing	So2	HC	CO	Particulate matter	Other(specify)
DG Set								Test reports enclosed

21. Give details and percentage of recycling or re-use of waste water / treated effluent / other products, if envisaged

22. The estimated / actual expenditure : for implementing the scheme to control Air pollution

23. Annual operation and maintenance cost of Air pollution control plant, if any

24. Further action that is being taken by the firm to control Air Pollution

25. Other relevant information, if any.

## 26. State details of solid waste generated in the manufacturing process and/or waste-water treatment.

S.no	Nature and composition of waste	Quantity Of Waste to be disposed per month	Method of disposal (Incineration / landfill / city pickup / sale / others (specify)
------	---------------------------------	--	---

## 27. WASTE DETAILS

Category	Type of Waste	Qty of Disposal	Waste/month
----------	---------------	-----------------	-------------

28(a). Hazardous chemicals as defined under the Environment (Protection) Act, 1986 (29 of 1986). (See the Hazardous waste 2016)

(b) Whether any isolated storage is involved, if yes, No attach details

(c) Whether emergency plans are prepared for taking yes  
ON-SITE measure

(d) Whether emergency plans are prepared for taking yes  
OFF-SITE measure

29. (For local bodies only)

(a). Present population

(b). Population covered under regular : sewerage  
facilities.

(c). Population covered under : conservancy latrines.

(d). Population having septic tank / pit : privy  
facilities

**Signature**

**Name of Applicant - Rio De Goa (Tata Housing project)**

**Address of Applicant - Survey No. 215/1, Sancoale, Marmugao, South Goa - Goa**

1. STP Diagram(A4 Size)(H) (Attached)
2. NOC of Village Panchayat / Municipality (NOC) (H) (Attached)
3. Affidavit (Notorized) with Asset Value for Green Cat. Project (Attached)
4. Certificate from CA certifying the Total Fixed Investment for the Project (H) (Attached)
5. Land allotment document/ earmarking letter or lease / Sale deed/Form 1&14 (H) (Attached)
6. Analysis report for AAQMS (R) (Attached)
7. Previous Consent CTE/CCA (R) (Attached)
8. STP Diagram (A4 Size) (R) (Attached)

246/c

Application Details

[print](#)

**From :** M/s M/s. Rio De Goa (Tata Housing project) (R2021S9601954)

Survey No. 215/1, Sancoale, Marmugao, South Goa - Goa, Mormugao, SOUTH GOA

**No :** 2928945

**Application Applied Date :** 16-09-2025

**Sub :** Application For - CCA renew

**Completed Application Accepted Date :**

**Date Time:** 17-09-2025  
04:51

**Note By:** Receiving Officer (INWARD) No of Days : 1

**Forwarded To :** Scrutiny Officer-Chetan

**Description:**

**Activity:** Forward

**Date Time:** 23-09-2025  
12:07

**Note By:** Scrutiny Officer-Chetan No of Days : 5 (ITNEH1)

**Forwarded To :** Scrutiny Officer-Chetan

**Description:**

The latest notarized affidavit with asset value has been uploaded as per the requirement. Kindly verify the document and proceed with further processing of the application. Thank you.

**Activity:** Forward

**Scrutiny Query:** upload latest ca certificate of gross fixed assets

**Scrutiny Status:** In-Complete

**Scrutiny Description**

upload latest ca certificate of gross fixed assets

**Activity:** Forward

**Activity:** Application Re-Submitted

**Query Reply:**

The latest notarized affidavit with asset value has been uploaded as per the requirement. Kindly verify the document and proceed with further processing of the application. Thank you. No of Days : 9

**Note By:** M/s. Rio De Goa (Tata Housing project)(Industry)

12/4/25, 3:58 PM

Note History

**Date Time:** 02-10-2025 02:38**Forwarded To :** Scrutiny Officer-Chetan**Date Time:** 14-10-2025  
10:52

Scrutiny

**Note By:** Officer-Chetan No of Days : 11  
(ITNEH1)**Forwarded To :** AEE-Pravin**Description:** FOR FURTHER  
SCRUTINY**Activity:** Forward**Date Time:** 16-10-2025  
10:33**Note By:** AEE-Pravin No of Days : 1  
(JEE7)**Forwarded To :** JEE-Rajmohan**Description:** Please  
scrutinize the  
application.**Activity:** Forward**Date Time:** 17-10-2025  
10:00**Note By:** JEE-Rajmohan No of Days : 0  
(JEE18)**Forwarded To :** JEE-Rajmohan**Description:** Kindly find the  
attachment of  
the NOC from  
the Panchayat.**Activity:** Forward**Scrutiny Query:** please attach  
the permission  
from the local  
authority-  
Village  
Panchayat or  
Municipality**Scrutiny Status:** In-Complete**Scrutiny Description** please attach  
the permission  
from the local  
authority-  
Village  
Panchayat or  
Municipality**Activity:** Forward**Activity:** Application Re-Submitted**Query Reply:** Kindly find the attachment  
of the NOC from the No of Days : 21  
Panchayat.**Note By:** M/s. Rio De Goa (Tata  
Housing project)(Industry)**Date Time:** 07-11-2025 04:05**Forwarded To :** JEE-Rajmohan

244/c

**Date Time:** 07-11-2025  
04:53

**Note By:** JEE-Rajmohan  
(JEE18) No of Days : 0

**Forwarded To :** JEE-Rajmohan

**Description:** Site Diagram  
has been  
Uploaded

**Activity:** Forward

**Scrutiny Query:** please upload  
detailed  
building layout  
plan

**Scrutiny Status:** In-Complete

**Scrutiny Description:** please upload  
detailed  
building layout  
plan

**Activity:** Forward

**Activity:** Application Re-Submitted

**Query Reply:** Site Diagram has been  
Uploaded No of Days : 0

**Note By:** M/s. Rio De Goa (Tata  
Housing project)(Industry)

**Date Time:** 08-11-2025 11:07

**Forwarded To :** JEE-Rajmohan

**Date Time:** 09-11-2025 01:07

**Note By:** JEE-Rajmohan (JEE18) No of Days :  
1

**Forwarded To :** JEE-Rajmohan

**Description:**

**Activity:** Forward

1) please upload CA  
certificate and not  
notarize affidavit as unit  
comes under red  
category. 2) also upload  
land documents. 3)  
details of online  
connectivity of treated  
effluent from STP to  
GSPCB. 4) detailed plan  
of shifting STP other  
location as earlier

**Scrutiny Query:** renewed CTO condition.  
5) process flow chart of  
STP. 6) hazardous waste  
disposal manifest copy  
of DG set used engine  
oil, 7) disposal/usage of  
sludge of STP. 8) upload  
copy of B.G mentioned  
in earlier renewed CTO  
vide order No.12/2022-  
PCB/1276483/R0009753  
dated 04/10/2024.

**Scrutiny Status:** In-Complete

**Scrutiny Description:** 1) please upload CA  
certificate and not  
notarize affidavit as unit  
comes under red

12/4/25, 3:58 PM

Note History

category. 2) also upload land documents. 3) details of online connectivity of treated effluent from STP to GSPCB. 4) detailed plan of shifting STP other location as earlier renewed CTO condition. 5) process flow chart of STP. 6) hazardous waste disposal manifest copy of DG set used engine oil, 7) disposal/usage of sludge of STP. 8) upload copy of B.G mentioned in earlier renewed CTO vide order No.12/2022-PCB/1276483/R0009753 dated 04/10/2024.